# RE. ENTRY OF AKALIS INTO THE VISITORS GALLERY

MR. DEPUTY CHAIRMAN: We shall now take up the Calling Attention. Shri Ramanand Yadav. (Interruptions)

SHRI SURESH KALMADI (Maharashtra): On a point of order. This is regarding the rules of entry to the Visitors' Gallery. Yesterday two top Akali leaders, including Mr. Balwant Singh, were denied entry to the Visitors' Gallery in the Lok Sabha. I want to know.

MR. DEPUTY CHAIRMAN: We are not concerned with Lok Sabha.

SHRI SURESH KALMADI: I want a clarification whether the Akalis are...

MR. DEPUTY CHA!RMAN: No question regarding the other House can come...(Interruptions)

SHRI SURESH KALMADI: Can they come to the Rajya Sabha? (Interruptions)

MR. DEPUTY CHAIRMAN: Please resume your seat.

SHRI SURESH KALMADI: I want your ruling on the question whether the Akalis can come to the Rajya Sabha. They are due to come here tomarrow. Can they come? (Interruptions)

MR. DEPUTY CHAIRMAN: Please first apply for the Visitors' Card.

SHRI SURESH KALMADI: I do not want to be insulted. (Interruptions) I want a clarification whether they are going to be allowed to the Gallery, tomorrow. (Interruptions)

MR. DEPUTY CHAIRMAN: This is not the question-answer session. (Interruptions) Please take your seat. I am standing. (Interruptions)
You must know the Rules. Under the Rules, if you apply for any visitors you propose for the Visitors' Gallery, then we shall look into it. I cannot answer the question just

now. I am not concerned with the other House. It is their business. (Interruptions)

SHRI SURESH KALMADI: Let us know whether you want to admit.

MR. DEPUTY CHAIRMAN: Don't argue. This is a hopeless argument. (Interruptions)

SHRI SURESH KALMADI: What is hopeless about it?

SHRI GHULAM RASOOL MATTO: Sir, I have just come to know with a sense of arguish that\* (Interruptions)

MR. DEPUTY CHAIRMAN: This will not be recorded.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—

Recent developments in Jammu and Kashmir

श्री रामानन्द यादव (बिहार):
उपराभापति महोदय, जग्मू श्रीर क्श्मीर
में हम्ल की घटनाश्रों की श्रीर में गृह
मंत्री का ध्यान दिलावा हम

THE MINISTER OF HOME AF-FAIRS (SHRI P. V. NARASIMHA RAO): Sir, in the State of Jammu and Kashmir certain elements had been indulging in anti-national and secessionist activities once the latter half of 1983. These activities were in the form of demonstrations, speeches, hartals, slogan mongering, causing bomb explosions and issuing threats to life and property of public men, media men and others.

- 2. Further, though All India Sikh Students Federation was declared an unlawful association in March 1984, its objectionable activities continued in the State. Other Sikh extremists also joined hands with them.
- 3. Following the action by security forces in Punjab, AISSF activists and other Sikh extremists made a common cause with anti-national, secess-

<sup>\*</sup>Not recorded.

[Shri P. V. Narasimha Rao] ionist and communal elements in the State and indulged not only in making objectionable speeches and shouting anti-national slogans but also in arson, loot and other violent activities on a large-scale. Buildings housing Central Government establishments such as post offices, telephone exchanges, State Bank of India were made the targets of attack. Religious places were also attacked and desecrated.

4. Since July, 1983, the Central Government had been impressing upon the State Government to take firm and effective action against the antinational, secessionist and extremist elements. Till June 1984, the Home Minister sent nine communications to the Chief Minister in this regard. However. the action taken by the State Government was inadequate and often belated and, therefore, made little impact. The activities of these elements, therefore, continued unabated, including hijacking of an Indian Air lines plane.

5. In another development the Governor of Jammu and Kashmir dismissed the Ministry headed by Dr. Ferooq Abdullah on 2-7-1984 and swore in Shri G. M. Shah as Chief Minister to form a new Government under the provisions of the Constitution of the State of Jammu and Kashmir.

6. It is Government of India's concern that in the sensitive border State of Jammu and Kashmir, peace and good order prevails and the nefarious designs and activities of those who are seeking to undermine the integrity and unity of India are effectively checked. I would, therefore, appeal to recent developments in the State of the Honourable Members to view the Jammu and Kashmir in the right prespective and strengthen the hands of the Government.

श्री रामामन्द यादच : उपसमापित जी, में जो कालिंग श्रटेंशन श्राज हाऊन में लाया हूं, यह इस देश के लिए बहुत महत्व रखता है खास करके जब कि

इस देश को खंडित करने के लिए देश की बाहरी शक्तिशाली ताकतें और देश के ग्रंदर जो गुमराह तत्व हैं वे लगे हुए हैं. वे चाहते हैं कि देश खंडित हो जाए इस कन्द्री में डीइस्टेब्ल।इजेशन ऋा जाये ग्रीर हमारा डेवलपमेंट रुक जाये। ऐसी मुरत में काश्मीर जो हमारे इन्टरनेशनल बार्डर पर एक स्टेट पडता है वहां पर जो स्थिति उत्पन्न हो गवी है, कुछ वर्षी से उसके संबंध में देश ग्रीर को चित। करना अत्यन्त आवश्यक है। मान्यवर, मैं रीसेंट हैंपेनिसम को बार भागों में बांटना चाहता है। ग्रभी जम्मू कश्मीर में पिछले जो श्रसम्बली के चनाव हुए जिसमें डा० ग्रब्दुल्ला चीफ मिनिस्टर हुए उसमें किस तरह से इलेक्शन को रिग किया गया ग्रौर किस तरह वे सत्ता में इसकी थोड़ी चर्चा मैं कर देना चाहता हं। फिर एसके बाद डा० ग्रब्दुल्ला का गठवन्धन वहां के जो सेसेनिष्ट एलीमेंट्स थे, कम्युनल एलोमेन्टस प्रो० प्लेविस।इट थे, प्रो० पाकिस्तानी थे ग्रौर प्रो० खालिस्तानी मवर्मेट वाले थे। उनका जो संबंध वाद में धीरे-धीरे जमता गया, उसके संबंध मे भी म चर्त्रा करूंगा।

मान्यवर, उन्होंने इस खालिस्तान म्वमेंट को ग्रीर ग्रकाली मूवमेंट को जो बल दिया डा० ग्रब्दुल्ला ने, उसकी चर्चा मैं कहंगा ग्रीर फिर उनकी सरकार किस तरह डिसमिस हुई, जो बिलकुल कंस्टीट्युशनन ढ़ंग से ग्रीर उनकी पार्टी के लोगों ने देश को खतरे में सोच करके, जो कदम उठाया, उसके संबंध में चर्ची करंगा।

मान्यवर, आप जानते हैं, कि इलैक्शन हुए ग्रीर इलैक्शन मैं किस तरह से डा० श्रव्दुल्ला ने वहां पर मौलवी फारूब, जो एक जमाने में प्लैबिसाइट का समर्थक था, श्रवामी एक्शन कमेटी के चेयरमैन है ग्रीर 50 वर्षों तक श्रेष साहब जिन्होंने

अपने पसीने से एक से पूलर काश्मीर का निर्माण किया था ग्रीर जिसके खिलाफ शेख साहब मीलबी फारुख के खिलाफ पचास वर्ष तक लड़ते रहे, उसके साथ मिल कर डा० फारुख ने गठबन्धन किया। यही नहीं, जितने भी सेसेशनिस्ट एलिमेंट थे, चाहे वह बाहर के हो,एंटि-सोशल एिअमेंट्स जो थे, उनसे गठकन्धन करके एक मोर्चा कायम किया और सेक्यूलर काश्मीर में लगता था फाउडेशन जो कि उसकी खड़ें मजबूत हो गई थी, उसकी श्रीर सारी स्टेटमशीनरी हिला दिय। को येज करके वह सत्ता में श्रागये। यहां तक कि विरोधी दल के दफ्तरों ्पर ,कांग्रेस (श्राई) के दफ्तरों पर हमले िकये गये, दफ्तर जलाये गये, केंडिडेट्स पीटे गये उन्हें चलने नहीं दिया गया, कनवै।संग नहीं करने दी गई वृथ्स को र्रिंग किया गया जिसके संबंध में इलैक्शन कमीशन ने खुद उनकी निंदा की स्रोर खुले शब्दों में इजैक्शन ने कहा कि वहां रिगिंग हुई है।

ऐसी हालत में उनका अ।नः, ऐसा लगता है कि सारे जो डैमोकेपी के. न।म्सं थे, उन्होंने उन न।म्सं को बुला करके वहा पर सत्ता में स्राए।

मान्यवर, सत्ता मे ग्राने के बाद जो उन्होने एंटि-भारतीय एटिट्यूड रखा, एंटि-सेंटर एटिट्युड रखा, उपकी सी मिसाल में श्रापके स्।मने रखना चाहता हूं। जैसा कि मेंने बताया, मौलवी फारूब से उन्होंने समझौता किया श्रोनगर को म्युनिसिपितिटो के इलैक्शन में उन्होंने खुलेश्राम मौलवो साहब को सहायता लो और वहां म्युनिसिपलिटी में इलक्शन लड़े । यही नहीं, उन्होंने दूसरे जी सेसंशनिस्ट एलिमेंटश थे, जैसे काश्मीर निबरेशन अफ़न्ट और दूसरे, उनसे गठवन्धन किया। मान्यवर, श्राको यह सुन कर ताज्ज्व .हागा कि उनका संबंध पाकिस्तान

जहां यह काश्मीर लिबरेशन फ़ंट के नेता रहते थे, जिन्होंने म्हात, भारतीय दूतावास केएक बहुत बड़े ग्राधिकारी का मडर िहवा, उन लोगों से इनका संबंध था और वह संबंध ग्रखवारों में छपे। इनकी मुला-कात बट्ट से हुई और बट्ट के दो साथी जिनको इन्होंने भ्ररेस्ट किया था; उनसे उन्होंने श्रीनगर में चार दफा भेट की।

matter of urgent

Public Importance

मान्यवर, आपको याद होगा, इंडोज श्रीर इंडिया के बीच में जब ऋकेट मैच खेला जा रहा था, तो किस से भारतीय खिलाड़ियों को हतोत्साहित किया जा रहा था। वहां पर पाकिस्जानी झंडा फहराया गया, पाकिस्तान जिदाबाद का नारा लगाया गया और जब अच्छो बाल वस्ट इंडीज के लोग मारते थे तो दौड़ करके, काश्मीर, जो उनके समधक थे प्रो-पाकिस्तानी एलीमेंट्स से सैशनिस्टस एलोमेंद्स अवामी एक्शन कमेटी के लोग वैस्ट इंडोज़ के प्लेयर्स के चुम्बन करते थे ग्रौर एंटी इंडिया नारे लगाते थे। **व**हां पर पाकिस्तान का झंडा भी लहराया गया मान्यवर, ग्रफसोस की बात है कि डा० फारूख अब्दुना साहब ने कोई नही लिया। जब बहुत दबाव पड़ा तो फारूख साहव ने दो श्रादिमियों को श्ररेस्ट किया, मुझे नाम ठीक से याद नहीं है लेकिन प्रणर पड़ने पर उन्हें छोड़ दियो श्रौरवहदो व्यक्ति ऐसेथे जो मकबूल भट्टके विल्कूल साथी थे श्रीर पाकिस्तान के सिटोजन आजाद काश्मीर के रहने वाले थे। मान्धवर, यही नहीं, ठीक कुछ दिनों के बाद श्रीनगर में 1983 में 14 अगरत को नेशनल कान्फ्रन्स के लोगों ने वर्कसृ ने पाकिस्तानी इंडीपेडेंस डे मनाया उसमें पाकिस्त्रानी झंडा फहराया प्रो-पाकिस्तान स्लोगन लगाया गया श्रोर उसमें ऐसे ऐसे नारे एंटी इंडियन नारे लगाए गए। मान्यवर, यही नहीं भिवंडी में रायट्स हुए बम्बई मे रायट्

# matter of urgent Public Importance

### [श्रो रामानन्द यादव]

के सिजसिले में श्रोनगर में एक जलूम निकला। उस जलूम में प्रो-पाकिस्तानो लोग सैसैशनिस्टम लोग, पाकिस्तान सनर्थम लोग और शिख स्ट्डेंट्स फैंड-रेशन जो कि बड श्रागैनाइजंशन थो उसके लोगों ने एक साथ मित्र एक जलूस निकाता और उसमें प्रो-पाकिस-तानी नारा दिया और नारा दिया "फर्जी नाज़ तोड़ो, काश्मोर हमारा इस तरह का नारा लगाया जलूस में ग्रीर इसके बाद मान्यवर, भीर जलुस निकला। गोल्डन टैम्पल में आर्मी जब एक स्ट्रोमिस्ट्स को फुलश आउट कर रहो थो उसके दो दिन के चाद श्री-नगर में एक जलूस निकाला उसमें पाकिस्तानो एलोमेंट स्ट्डेंट्स फडरेशन के लोग सेसेशनिस्टम कम्युनिस्टम ये सभी तरह के एलोमेंद्र एक साथ होकर जल्स निकालें। पुलिस का एक आदमी इनकी गोलो से मारा गथा । फिर दूसरे दिन जल्स निकला। फिर भो डाक्टर फारूख साह उस वक्त चोफ मिनिस्टर थे, उन्होंने कोई एक्शन नहीं लिया। पुलिस के कान्स्ट-बल को हत्या हुई लेकिन डा० ग्रब्द्रलाने कोई एक्शन नहीं लिया। यही नहीं, मान्यवर, ठोक तीन दिन बाद फि॰ जलूस निकलता है स्रोर जलूस में, जब वह श्रीनगर से पास कर रहा था तो कतवाय पर बंठ कर मिलिट्रो जा रही थो। मिलिट्रो वालों को जो हमारी मरहद की रक्षा करते हैं मिलिट्री वालों के हाथों से राइफल छोन लिया। क्राप सोचिए, लोगों ने कम्प्लेंट की भारत सरकार ने लिखा, फिर भी डा० फारूख ग्रब्दल्ला ने कोई कार्यवाही नहीं की सेसेशनिस्ट एली-मेंट्स के खिलाफ, प्रो-पाकिस्तानी लोगों के खिलाफ ये जो बैंड सिख फैडरेशन के लोग थे उनके खिलाफ। मान्यवर, इतना ही नहीं, भारत सरकार ने ऐसे एलोमेंट्स की एक लिस्ट सबमिट

किया है कि ये देश की सुरक्षा के लिए खतरनाक है, इनसे खतरा है, आप इनको अरेस्ट करो। उन्होंने अरेस्ट नहीं किया। कुछ दिनों के बाद कुछ लोगों क*।* अरेस्ट किया तो एक मीटिंग में उन्होंने खुले ग्राम तलवंडी शायद उस जगह का क्या नाम है, मुझे याद नही है, भाषण कहा....(व्यवधान) उस मीटिंग में उन्होंने भाषण दिया कि मुझे द्रफसोस है, मुझे दुख है कि मैंने उनको ग्ररैस्ट किया लेकिन भारत सन्कार के दबाद डालने पर मैंने अर्गेन्ट किया, इस तरह से उन्होंने कहा। ग्राप ब्रादमो इस प्रकार काम करता हो, उससे देश को खतरा नही है ? ग्रब्दुल्ला सचमुच में देश के लिए एक सि-क्यूरिटो-रिस्क बन गए थे। मान्यवर, बही नही, आप जानते हैं कि सिख स्टूडेंट फेडरेशन एक बेंड ग्रार्गनाइजेशन था, सारे देश में बेंड कर दिया गयाथा। डा० ग्रब्दुल्लाने किसी को ग्ररेस्ट नहीं किया बल्कि सिख स्टूडेंट फेडरेशन वालों न ज०एंड के० में तीन गरमुख केम्प कश्मीर में किए ग्रीर टोटल जे० एंड के० में 6 किए, जम्मू में तीन किए। श्रीनगर में उन्होंने इस प्रकार के केंप चलाने के लिए उनको हर प्रकार की सुविधा दो। यही नहीं, पाकिस्तान की मिलटरी को जो गुरिया विगका एक्सपर्टथा, उसको बुला कार वहां पर ट्रेनिंग होती थी । उस गुरमुख ट्रेनिंग केंप को श्रीनगर में खालि-स्तान का केंप कहा गया। यही नहीं वहां पर लिटरेचर बांटे जाते थे । अब्दुल्ला जी खुद भी किसी न किसी केंपों में जाते भीर एड्रेस करते थे।

यही नहीं मान्यवर, अकाली दल के साथ, वे जब कभी अमृतसर प्राए हैं, मिले हैं और छह दफा भिडरावाला से मिले हैं। ग्रकाली नेताओं से तो बराबर मिलते रहे हैं और जब कभी मिले तो उन्होंने उनको आश्वासन दिया कि हम हर प्रकार से सहायता करेंगे, आपके माथ कोलोबेरेशन करेंगे और इस तरह से उन्होंने देश की सिक्योरिटी को खतरे में डाला। इसके साथ हो उन्होंने ऐसे लोगों से संबंध स्थापित किया, जिससे हमारे देश को सिक्योरिटी खतरे में पड़ गई।

मान्यवर, ग्रब ग्राप देखें कि किस तरह से इनको जब इनकी पार्टी के लोगों यह समझा कि सिक्योिटेंरिस्क गए हैं। उन्होंने प्रपनी कांफ़ोंस में स्पिलिट की और उसके बाद नेशनल कांफ्रेंत दो भागों में बंट गई। एक तो उनके बहनोई ग्रलग हो गए, इनको निकाल दिया नेशनल कांफ्रोंप से ग्रीर फिर थोडे दिन के बाद 12 एम॰एल॰एज॰ नेशनल बांफ्रोंस से ग्रलग होकर गवर्नर के पास ्गए श्रीर कहा हमने कि अपना समर्थन उनसे विद्डा कर लिया है। उनकी पार्टी का बहमत नहीं रहा, भ्राप उसे डिसमिस करें। गवर्नर ने डा० अब्दुल्ला को ब्लाया और उन एम०एल०एज० में बात करने को कहा। उन्होंने बात की, सब से टाक की। मालूम हुम्रा कि उनके पैरों से जमीन खिसक गई है। तो उन्होने गवर्नर सेवहा कि ग्राप डिसमिस कर दी । ए। लेकिन गवर्नर डिसमिस कैंस कर सकते थे अण्डर कंस्टे ट्यूशन उन्होंने काम करना था गवर्नर ने कहा कि आप देख लोजिए, ग्रापका बहुमत नही है। ऐसे गवर्नर ने जब कहा, रिगाइन किया और दूसरी बहुमत वाली सरकार बनी, जो इस वक्त काम कर रही है।

मान्यवर, श्रापको सुनकर ताज्जुब होगा कि क्या चार्जेज उन लोगों ने लगाए गवर्नर से क्या कहा? उसका थोड़ा सा वर्णन में श्रापके सामने कर देना चाहता हूं। पहला एलोगेशन यह है कि ये एंटी नेशनल एलोमेंट को सपोर्ट कर रहे हैं।
गवर्नर ने पूछा कि ग्राप छोड़ रहे हैं,
तो क्यों छोड़ रहे हैं, तो जवाब था ये
एंटो नेशनल एलोमेंट को सपोर्ट कर रहे
हैं। ये इन-ऐक्टिव चीफ मिनिस्टर है।
इनकी रीजोम में जे० एंड के० का कोई भला
नहीं हो सका ग्रीर तीसरा उन्होंने कहा कि
ये पिलोराइडिंग करते हैं, मोटर साईकल
के ऊरर बठ जाते हैं ग्रीर पोछे किसी
गायिका को लेकर चलते हैं...(व्यवधान)

श्री उपसभापति : ग्रब संक्षिप्त करिए।

श्री रामानन्द यादव: यह कहा कि एन्टी-सेन्टर पोस्चर कर के ये कश्मीर का भला नहीं कर रहे हैं इस लिए हम लोग इनके खिलाफ हैं। उन्होंने यह भी कि बहुत बड़े सीक्योरिटी रिस्क हो गये हैं, इनके पिता जी ने जो रिलेशन कश्मीर ग्रीर सेंटर से एस्टेब्लिश किया था, हिन्द श्रीर मुस्लभानों के बोच सद्भावना कायम की थी, जो नेक्युलर एटमासफिर काश्मीर में बनाया था उस की यह डिमोलिश कर रहे हैं, हम इस को डिमोलिश नहीं होने - देना चाहते। मान्यवर, ग्राप भी जानते हैं कि काश्मीर के लोग सेक्यलर लोग होते हैं। हमारें मट्टू साहव हैं, दूसरे है, जब बाहर मिलते है तो कभी नहीं समझते कि फर्क है। वह क़ाश्मीर के रहने वाले हैं, हम बिहार के रहने वाले है लेकिन जो म्राउटल्क है वह विलक्ल सेक्युलर है। ऐसा सेक्युलंर आउटल्क वह डिमालिश कर रहे थे। इस लिए उन के ही कुलीग्स ने उस डिमालीशन की बद्धाित नहीं किया। यह भी उन्होंने कहा कि आज के०ए०एफ० के लोक गुप्त रूप से उन में मिलते हैं। इस लिए हम अपना समर्थन विदड़ा करते है। सेभेशनिस्ट एलीभेंट, कम्युनल एलीभेंट गठबंधन कर लिया है के साथ इन्होंने इस लिए हम इनका माथ छोड़ रहे 🚊

[श्री राम नन्द यादव]

खालिस्तात मूबनेंट के जो लोग हैं उन को परोक्ष का से ट्रेनिंग दो है। देश की सोक्यूरिटो खतरे में पड़तो है। ऐसी हालत में हम अधिक दिनों तक इन्हें गद्दो पर नही रहने देना चाहते। मान्यवर, इस तरह के एलोगेशन उन्होंने लगाये।

अब तें सरकार से कुछ प्रश्ने पूछना चाहता हूं। हमारा पहचा प्रश्न यह है:--

whether Government has proof that in J.K. Gurmit Training Camps organised by Sikh extremist Pak military personnel, expert in Guerilla warfare, imparted training in the grab of Sikhs to the Punjab extremists;

whether Government of India has supplied the list of anti-nationals, secessionists, Pakistani infiltrators to Dr. Farooq Abdullah to arrest those elements who had become security risk to the country;

whether it is a fact that Dr. Abdullah did take no action on that supplied list;

whether it is a fact that Dr. Farooq Abdullah allowed the terrorists to escape to Pakistan across the Jammu and Kashmir border;

whether Dr. Abdullah failed during his regime to flush out Akali and KLF terrorists from Jammu and Kashmir;

whether Dr. Abdullah took little interest in the administration of his State and thus developmental activities during his time stopped totally in Jammu and Kashmir;

whether it is a fact that during the demonstration organised by the Sikh extremists anti-national secessionists and KLF elements in Srinagar openly snatched a gun of an army man from his hand, and when it was brought to the notice of Dr. Abdullah no action was taken by him;

whether it is a fact that during the demonstration anti-national slogans

and pro-Pakistani slogans and also slogans like 'farzi nata toro, Kashmir chhoro' were raised and Dr. Abdullah took no notice of it:

184

whether it is a fact that Mr. Handoo, the right-hand man of Dr. Abdullah and the Transport Minister whose name I do not remember, sat at the aerodrome for the whole day when the IA airbus was hijacked;

whether it is a fact that two journalists who were to travel by the same plane cancelled their trip on the advice of Mr. Handoo and these two journalists were close friends of Dr. Abdullah.

MR. DEPUTY CHAIRMAN: Now conclude, please.

SHRI RAMANAND YADAV; Please wait.

यह बहुत इंपोरटैंट चीज है । श्राज राष्ट्र खतरे में है । श्राप इसे रियलाइज करमें है, यह रियलाइज नहीं कर**ते** ।

श्री उपसभापति : श्राप सवाल पृष्ठिए।

SHRI SHARIEF-UD-DIN SHARIQ (Jammu and Kashmir): Sir, he should be given sufficient time for mud-slinging against the secular forces. (Interruptions)

MR. DEPUTY CHAIRMAN: Please put your questions.

SHRT GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Rest assured we will not interfere, whatever abuses he hurls. My only request is that when my turn comes, he must listen to me. That is all. He can abuse any way he likes. But he should listen to us. (Interruptions)

SHRI RAMANAND YADAV: Whether it is a fact that when Harfun Maulla, on? of the hijackers of the plane, disclosed his identity, the plane was allowed to land at Lahore.

Whether it is a fact that Harfun Maulla was trained Pakistani hijacker.

Whether it is a fact that at no stage ie Indian Ambassador was allowed talk with the hijackers at the ahore airport although he was preent there in connection with the clease of the passengers and whether is a fact that only Pakistanis and he American Ambassador negotiated with the hijackers for the release of he plane and the passengers.

SHRI PARVATHANENI UPENDRA Andhra Pradesh): How is it conneced with Dr. Abdullah?

SHRI RAMANAND YADAV: Wheher it is a fact that during the regime of Dr. Abdullah anti-national, communal, secessionist elements entrenhed themselves in the police and general administration of the State and because of his open support to hem, members of the Sikh Student Federation were appointed in Government service and enlisted members of the Awami Action Committee were appointed up to the Inspector's rank in the police of Jammu and Kashmir State.

Whether the Government is aware of the fact that the whole administration was polluted by Dr. Abdullah by appointing anti-national, secessionist, pro-Pakistani elements on key positions of the State administration.

Whether in the camps organised by the Sikh Student Federation in J&K, Khalistani 10-paise stamps were freely distributed. When it was brought to the notice of Dr. Abdullah, he took no notice of it.

Whether American Ambassador was invited to Srinagar by Dr. Abdullah before the flushing out of extremists from the Golden Temple and he declined to go there telling Dr. Abdullah that he would be misunderstood by the Indian Government? It means he wanted to cover it. Is it a fact that both the American Ambassador and the British High Commissioner visited the Kashmir valley several times before in the year 1983? Is it a fact that they went on a political

mission and they organised demonstrations and all these things?

मैं आखिर भेंएक वात चाहता हूं कि मुझे दुख है कि हमारे अपोजियन के जो लोग हैं ये लोग देश की मख्य धारा किधर जी रही है, उसकी नहीं समझते । किस तरह से इंटरनेशनल फोर्सेज हमारे खिलाफ षड्यंत्र कर रही हैं, फिर भी ये सैक्यूरिटी रिस्क को नही समझ सके। ब्राज ये भारत सरकार को हर तरह से कमजोर करने की कोशिश कर रहे हैं । मैं अपने इन मिलों से कहंगा कि अपनी बुद्धि की परिमाणित करें ग्रौर देश के लोगों के हित में सरकार से सहयोग करें ताकि देश की अखंडता पर किसी तरह का आघात न लगाया जा सके।

SHRI DIPEN GHOSH (West Bengal): Sir, I am on a point of order. Normally the practice of this House has been that to the person who puts certain questions initially the Minister replies first and then other party representatives, whose names are there, put their questions. But, after wards, for our convenience we took it that all questions will be put together and the Minister will be replying at the end. Now, Mr. Ramanand Yaday has put certain important questions. If the replies are given by the Minister initially, then it will be easier for us to take part in the debate. So, naturally, I would request the Minister to reply to Mr. Ramanand Yaday . . . (Interruptions) . . .

MR. DEPUTY CHAIRMAN: More important questions will be raised... (Interruptions)... No, no.

SHRI P. V. NARASIMHA RAO: More important questions are being expected from other Members. I shall not be guilty of discrimination or saying or thinking that only these questions are important.

MR. DEPUTY CHAIRMAN: Shri-Satya Prakash Malaviya. SHRI LAL K. ADVANI (Madhya Pradesh): It is not a question of importance or unimportance but this was the practice since about a couple of months back. But I think in this particular case, considering the nature of the debate, the issues raised by the hon. Member are really such that if the Government enlightens the House we would be able to participate more effectively.

SHRI RAMANAND YADAV: You tell your point of view.

SHRI DIPEN GHOSH: I am asking for his replies. Why are you...(Interruptions)...

SHRI P. V. NARASIMHA RAO: Advaniji, please. It will make no difference. Let us follow the practice... (Interruptions)...

SHRI PARVATHANENI UPEND-RA: He should answer all these questions,

SHRI P. V. NARASIMHA RAO: I would prefer to reply at the end.

SHRI GULAM MOHI-UD-DIN SHAWL: It will facilitate our discussion because as I said, the charges are very serious in nature but baseless.

SHRI V. GOPALSAMY (Tamil Nadu): It is very strange that Mr. Yadav is not interested in knowing the answers.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभापित महोदय, जम्मू-काश्मीर प्रदेश में केवल दो वार विवान सभा के ग्राम चुनाव हए । पहली मर्तवा 1977 में ग्रीर दूसरी वार चुनाव हुए जून, 1983 में । जून, 1983 के पूर्व, जनवरी 1983 में दिल्ली मैट्रेपोलिटन काउंसिल ग्रीर नगर महापालिका के चुनाव हुए । जिन डाक्टर फारूख अब्दुल्ला दे लिए यह कहा जा रहा है कि देशमका नहीं हैं, वे राष्ट्र भक्त नहीं हैं, फारूख अब्दुल्ला विदेशी ताकतों से मिल हुए हैं यही डा० फारूख अब्दुल्ला जनवरी 1983 में माननीय प्रधान

मंत्री जिस पार्टी की ग्रध्यक्ष हैं, कांग्रेस (ग्राई), उसकी पार्टी के जो यहां से उन्मीदवार चुनाव लड़ रहे थे दिल्ली मैंदोपोलिटन काउंसिल ग्रीर दिल्ली नगर महापालिका के लिए, उनके चुनाव के समर्थन मे इस देश की राजधानी मे, दिल्ली डा० फारुख ग्रब्दुल्ला का भाषण हुग्रा था । (व्यवधान) उसके कुछ दिन के बाद जब विधान सभा के चुनाय की घोषणा हुई तो सत्ता कांग्रेस पार्टी श्रीर नेशनल कांफ़्रेंस पार्टी के बीच में ग्रापस में सीटों का बंटवारा हो रहा था। वह बंटवारा मैं नहीं जानता किस वजह से पूरा नहीं हुआ । श्रापस में मतभेद हुआ होगा । मैं समझता हूं डा॰ फारुख अब्दुल्ला एक बहुत ही क्टनीतिज्ञ ग्रीर होशियार व्यक्ति थे । वह समझ गए कि भविष्य में हम को बिल्कुल कठपूतली मुख्यमंत्री की तरह रहना पड़ेगा, इस कारण समझौता ट्टा । जुन 1983 में चुनाव हुए ग्रीर उन चुनाव के बाद जम्मू और कश्मीर प्रदेश की जनता ने श्रपने मन के, इन्छा के हिसाब से वहां की सरकार को चुना । उसके नतीजे सामने आए उसमे नेशनल कांफ्रेंस को ग्रीर सत्ता क्षांग्रेस पार्टी के एक पैंथर पार्टी को एक पीपल्स कांफ्रेंस को और एक सीट मिली विसी आजाद उम्मीदवार को । जो कूल मिला कर प्रतिशत था वह 42.45 परसेंट नेशनल काफ़ोंस को, 26.62 परसेंट वोट मिले सत्ता काग्रेस पार्टी को । लेकिन जिस दिन यह चुना**व** घोषित हुए ग्रीर जिस दिन से डा० फारूख ग्रब्दुल्ला एक विरोधी पार्टी के मुख्य मंत्रो बने जम्मू-कश्मीर में, उसी दिन से साउथ ब्लाक में बैठ कर षडयंत्र किया गया कि जम्मू और कश्मीर में डा० फारूख ग्रब्दुल्ला की सरकार को नही चलने देना है, नहीं चलने देना है, नहीं चलने देना है। इस देश का कानून

है, चुनाव की प्रक्रिया है, रिप्रेजेंटेशन श्राफ पीपल्स एक्ट है उसमें इस बात का प्रावधान है कि अगर कोई व्यक्ति चुनकर ग्राता है ग्रीर ग्रगर उसका चुनाव ग्रवैध समझा जाता है तो लोगों को ग्रधिकार प्राप्त है कि वर् ग्रदालत चुनाव याचिका में जाए ग्रौर जाकर दाखिल करे ग्रौर फैसला करा ले। इस देश में आप जानते हैं कि एक न्यायपालिका है ग्रीर ऐसी न्यायपालिका है जिसने तत्कालीन प्रधान मंत्री इंदिरा गांधी के फैपले को 12 जुन को भ्रवेध करार दिया । लेकिन इलेक्शन पैटीशन कांग्रेस पार्टी की तरफ से दाखिल हुए, चुनाव याचोका दाखिल की गई। जहां-जहां हारे सब जगह चुनाव याचिका दाखिल हुई । लेकिन दूसरे दिन सड़कों पर निकल कर फर्जी प्रचार शुरू हुन्ना की फारुख ग्रब्दुल्ला ने बेईमानी करके वहां की सरकार पर कब्जा कर लिया है। इस देश का दुर्भाग्य यह है कि प्रगर हम उनके परिवार के साथ रहें, उनके परिवार की पूजा करें, उनके परिवार का काम करें तो हम से बड़ा देशभक्त कोई नहीं है चाहे हम राष्ट्रद्रोही ही क्यों न हों। लेकिन ग्रगर हम राष्ट्र-भक्त हैं ग्रीर इनके परिवार को पूजा नहीं करते तो उससे बढ़ कर गद्दार कोई नहीं है । मैं इसका एक उदाहरण देता हूं। तारिक ग्रब्दल्ला फारुख ग्रब्दल्ला के छोटे भाई हैं। शेख ग्रब्दुल्ला के साहबजादे हैं। तारिक ग्रब्दल्ला नागरिक थे स्रोर यही के तारिक ग्रब्दुल्ला ने 64 या संयुक्त राष्ट्र संघ में मांग की कि Jammu and Kashmir is not an integral part of India, it is an integral part of Pakistan. लेकिन तारिक भ्रब्दल्ला

पाकिस्तान के नागरिक की हैसियत से जम्मू-कश्मीर को पाकिस्तान में मिलाने की बात करते हैं। क्योंकि वह श्रीमती इंदिरा गांधी का साथ देते थे इसलिए उनसे बढ़ कर कोई दूसरा देशभक्त नहीं है और फारूख अब्दुल्ला से बढ़ कर कोई दूसरा आदमी देशदोही नहीं है।

श्री गुलाम रसूल कार (नाम-निर्देशित) : वह सरकारी मुलाजिम था . . . (ब्यवघान)

श्री सत्य प्रकाश मालवीय : इस देश में हानुन बनाया गया था तो उस समय जो सारे संविधान के निर्माता थे उन्होंने कभी सपने में भी नहीं सोचा था विधान सभा में कौन मुख्य मंत्री बहमत में होगा और कौन मख्य मंत्री ग्रल्पमत में होगा इसका फैसला राज भवन में होगा लेकिन इसके साथ-साथ मैं इस बात को दोहराता हूं कि इस देश के एक बहुत ही मशहूर भूतपूर्व सांसद श्री मधु लिमये ने एक लेख लिखा है ''समस्याएं ग्रीर विकल्प'' जिसमें मान्यवर, ग्राप मुझे . . (ब्यवधान) । संरक्षण प्रदान करें। इसमें शासन के दुरुपयोग के बारे में लिखा है। कुछ सप्ताह पहले यानी जम्मु-काश्मीर के चुनावों के बाद प्रधान मंत्री ने जम्मू. काश्मीर का दौरा किया। उसमें उन्होंने बहुत ही प्रक्षेपक ग्रौर ग्रवांछनीय भाषण किया जो दूर-दर्शन पर भी प्रसारित हो चुका है। श्रीमती इन्दिरा गांधी ने कहा कि यदि केन्द्रीय सरकार चाहेगी तो वे गैर-कांग्रेसी सरकार ऋाधे घंण्टे तक भी नहीं चल पाएगी। जैसे कि यह हिन्द्स्तान और यह संविधान श्रीमती इन्दिरा गांधी की खानदानी जायदाद हैं . . (व्यवधान) ।

श्री गुलाम रसूल कार : बिटवीन दो लाइन मत पढ़िये। श्री सत्य प्रकाश मालबीय : इस देश के संवाददाता जो कहते हैं या इस देश के समाचार पत्नों में जो बाते प्रकाशित होती हैं, वे गलत हो सकती हैं, ग्रसत्य हो सकती हैं, लेकिन दूरदर्शन ग्रीर ग्राकाशवाणी पर जे। टिप्पणी होती है जिसको सिकिप्ट कहते हैं, जो उसके जरिए प्रसारित होती है, उस पर तों ग्राप विश्वास करेंगे । श्रीमती इन्दिरा गांधी ने जम्मू-काश्मीर में कहा कि यदि केन्द्रीय सरकार चाहे तो ग्राधे घण्टे में यह सरकार बखारा हो सकती हैं ... (व्यवधान)।

श्री गुलाम रसूल कार: आउट आफ काटेक्स्ट मत पढ़िये।

श्री सत्य प्रकाश मालवीय : मान्यवर वहां पर हिंसा का वातावरण पैदा किया गया, तनाव का वातावरण पैदा किया गया । सङ्कों पर हिंसा हुई । श्रीमती इन्दिरा गांधी बारबार इस देश की जनता को सीख देती रहती हैं कि सड़कों पर चल कर जो इस देश की निर्वाचित सरकारें हैं उनको गिराने का काम इस देश की जनता को नहीं करना चाहिए। उन्होंने कहा है कि जो विधिवत निवंशिवत सरकारें हैं उनको गिराने का काम सड़कों पर चल कर या जुलुस निकाल कर नहीं करना चाहिए . . (व्यवधान)। यह ग्रापके नेता का प्रवचन है। मेरा निवेशन यह है कि हिन्दुस्तान के प्रधान मंत्री की कथनी और करनी में बहुत बड़ा ग्रनार है, बहुत बड़ा फर्क है। उसके

बाद वहां के राज्यपाल को बदला गया । राज्यपाल श्री बी०के० नेहरू को बदला गया । एक ऐसे आदमी को राज्यपाल बनाया गर्या जिसके बारे में शाह कमीशन की रिपोर्ट हैं, जस्टिस शाह की रिपोर्ट हैं। एक शोल्यम, दो वोल्यूम और तीन बोल्यूम . . . (इयवधान) ।

192

श्री गुलाम रसूल कार : जनाब, मेरा पाइण्ट आफ आर्डर है . . . (**ट्यव**घ, म)

श्री सत्य प्रकाश मालबीय : जम्मूकाश्मीर में विधिवत निर्वाचित सन्कार को
खत्म करने के लिए, जनता की निप्रेजेटेटिव
सरकार का खात्मा करने के लिए वहां पर
उनको भेजा गया । मान्यवर, मैं जम्मूकाश्मीर के सविधान की तरफ आपका घ्यान
आकर्षित करना चाहता हूं। राज्यपाल नै
शपथ ली थी--

"...I will faithfully excuse the office of Government (or discharge the functions of the Governor) of Jammu and Kashmir and will to the best my ability preserve, protect and defind the Constitution..."

मैं श्रापको बताने जा रहा हूं कि राज्यपाल ने किस तरीके से जम्मू-काश्मीर के संविधान को सुरक्षा की या उसको प्रोटेक्ट किया है, उसको डिफोण्ड किया है। उस संविधान के श्रनुच्छेद 35 में कौंसिल श्राफ मिनिस्टर्स के वारे में लिखा है—

"35. Council of Ministers to aid and advice the Governor.—(1) There shall be a Council of Ministers with

the Chief Minister at the head to aid and advise the Governor in the exercise of his functions.

"(2) All functions of Governor expect those under sections 36, 38 and 92 shall be exercised by him only on the advice of the Council of Ministers."

Article 36 is about appointment of Ministers.

SHRI P. V. NARASIMHA RAO: I have stated in my statement that this Governor was taken action by the under the Constitution of the Jammu and Kashmir State. Now I would like to bring to your notice that so far as Government is concerned, I do not propose to go behind the decision cr the action taken under the Constitution of the State. If the hon, Members want to exercise their freedom of speech, it is up to them, but I would like to appeal to them that no useful purpose would be served by going into that whether it is under article 164 or the corresponding section under other Constitution. Sir, whether it is under 164 or the corresponding section, in the other Constitution the Governor takes a particular decision depending on his judgment at his discretion. As I said, it is not going to serve any purpose because no answer would be made by the Government on this point except to say that we have no jurisdiction. We do not want to make any comment on the action of the Governor. After that it is up to you and upto the hon. Members.

SHRI PARVATHANENI UPEN-DRA: Sir, I am on a point of order. If we cannot discuss the Governor's action what else we can discuss?

SHRI M. S. GURUPADASWAMY (Karnataka): Sir, may I in all humility say that the remarks of the Hon'ble Minister for Home are not proper and correct. The most important development in Kashmir is the dismissal of the Government of Dr. Farooq Abdullah and all these things that he has said in the beginning of the statement are totally irrelevant. Sir,

my point is that the most important event is the removal of Dr. Farooq Abdullah's Government and we cannot discuss anything else except this. This is the main theme.

MR. DEPUTY CHAIRMAN: The Minister has explained his position.

SHRI M. S. GURUPADASWAMY: Sir, he cannot circumvent the debate of the House.

SHRI P. V. NARASIMHA RAO: Sir, I am not circumventing the debate of the House. That is why I said the discussion on this particular point will be no more and no less than an exercise of the freedom of speech of hon, Members. So far as Government are concerned, it is Governments view that we have no jurisdiction in going behind the decision. That is why I am not going to reply.

SHRI PARVATHANENI UPEN-DRA: Sir, the Hon'ble Minister cannot say that Government have no jurisdiction. The Minister has to reply to the debate.

MR. DEPUTY CHAIRMAN: That is the position.

SHRI DIPEN GHOSH: Sir, I am on a point of order.

SHRI PARVATHANENI UPEN-DRA: Sir, if the Minister is not going to reply, there is no use proceeding with the debate. What is the basis for discussion? What else we can discuss.

SHRI DIPEN GHOSH: Sir, I want to make one point clear. The Calling Attention Motion has been admitted in view of the recent developments in Jammu and Kashmir. These recent developments include the dismissal of the Jammu and Kashmir Government headed by Dr. Farooq Abdullah. Sir, from the statement it is also mentioned in paragraph 5 that the Jammu and Kashmir Government headed by Dr. Farooq Abdullah has been dismissed. As my hon. friend, Shri Gurupadaswamy has also mentioned that the greatest events which have taken place in the Jammu and Kashmir recently and of late, is the

[Shri Dipen Ghosh]

dismissal of the Government. That is the Council of the State. This is the Council of the State and Jammu and Kashmir as a State is included.

MR. DEPUTY CHAIRMAN: But what about the constitutional position. That is the point,

SHRI DIPEN GHOSH: Sir, the point is that the Governor of Jammu and Kashmir is appointed by the President of India under the Constitution of India. We are entitled to discuss the conduct of the Governor in the Council of States and it is enjoined upon the Minister of Home Affairs to reply to the questions raised by the Members here in that connection.

MR. DEPUTY CHAIRMAN: Mr. Advani.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, I can appreciate the Home Minister being somewhat discreet when he replies to the various questions posed by the Members. Maybe even the hon. Member who initiated the debate has raised many issues and so many questions. which the Home Minister may regard as totally irrelevant to the subjectmatter of the debate today and not reply at all. But so far as the Calling Attention notice is concerned. one thing, the framing of the Calling Attention notice itself is not exactly as most of us had given. We had referred to the dismissal of Dr. Faroog Abdullah and we had described it as a violation of constitutional norms and, therefore, we brought it within the purview of Parliament-not merely a State matter. But in the Secretariat, maybe to accommodate all the different Calling Attention notices, it was framed as regarding "recent developments in Jammu and Kashmir". On the basis of that, the Minister has made a statement. Now, my point of order is that in this statement, in paragraph 5 he has referred to the fact that "the Governor of Jammu and Kashmir dismissed the Ministry

headed by Dr. Faroog Abdullah 2-7-1984 and sworn in Shri G. Shah as Chief Minister to form a new Government under the provisions of the Constitution of the State Jammu and Kashmir." There have been so many other events also in Jammu and Kashmir. He has not referred to them, but he has identified this and rightly so, I would say. If he had omitted to mention this. I would have, right at the outset. objected to it and I would have said, "No purpose would be served". But he has mentioned it himself. Therefore, he has allowed this House to discuss the constitutionality Sir, in article 355 of the Constitution of India, it is stated.

"It shall be the duty of the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of this Constitution."

And when you talk of the provisions of the Constitution, it does not mean merely the letter of the Constitution or the specific provisions in articles 1, 2. 3. 4 and so on. But it is also refers to the norms of the Constitution which are evolved in course of time. We will be referring to all the Speakers' conferences and Governors' conferences. And here the Governor happens to be an appointee of the President of India. Suppose, for instance, the Governor does something absolutely unconstitutional against the Jammu and Kashmir Constitution, against the Constitution of India, do you mean to suggest that we cannot discuss it? So, I entirely appreciate that he need not answer every question and formulation. He knows best. But at the same time, right at this stage when the matter was raised, and which is the crucial matter, as to how Farooq Abdullah's ment was dismissed, for the House Minister to raise this in a manner as to stall the debate right here, think, is not proper. Therefore. under article 355...

SHRI P. V. NARASIMHA RAO: Now I have understood the point. I have not stalled the debate. I am not going to stop Members from making the speeches that they have come prepared to make.

197

SHRI DIPEN GHOSH: You want to circumvent the debate.

SHRI P. V. NARASIMHA RAO: No. What I am saying is, here is a constitutional difficulty. I am drawing the attention of the House even in the beginning so that I may not be blamed that they have made so many points and I have not replied to them. That is why as a matter of abundant caution, right in the beginning I have placed the constitutional position and my difficulty for the consideration of the Members. I have not gagged them: I have not stopped them from making any speeches that they want.

SHRI JASWANT SINGH (Rajasthan): Sir,...

MR. DEPUTY CHAIRMAN: Now the matter is over. Mr. Malaviya. The position has been clarified. (Interruptions)

SHRI JASWANT SINGH: It has not been clarified. Points of order are the right of each individual Member.

MR. DEPUTY CHAIRMAN: What is your point of order? Now this point is over. What is your next point of order?

SHRI JASWANT SINGH: I accept this matter is over now. If you exercise a little patience, I will explain. नाराज मत होइय ।

1.00 P.M.

श्री उनसभापित: मैं कहा नाराज हो रहा हं, ग्राप नाराज देखते हैं यही गड़बड़ है। ग्रापको हर कोई नाराज दिखाई देता है।...(श्यवधान) वह डिसकणन ग्रोवर हो गया है, यह जो प्वाइंट उठा था। ग्रव दूपरी बान उठानी है तो उठाइये। एक माननीय सदस्य: घत्र इाइए नही।

श्री जसवन्त सिंह: मैं घबड़ा जाता हूं, जल्दी सहम जाता हूं।

श्रो उपसभापति: दूसरा हर एक को घवड़ाया दिखाई देता है, खुद नहीं दिखाई देते हैं।

SHRI JASWANT SINGH: Mr. Deputy Chairman, in today's debate we have witnessed three unusual steps: the first, regarding the intervention by the honourable the Home Minister. My esteemed colleague has already referred to it; so I shall not reiterate it. The second to which I shall draw your attention is that we have witnessed, by implication, the intervention of the honourable the Home Minister which came only when there was a critical reference to the Governor's conduct...

SHRI P. V. NARASIMHA RAO: No, no. Please don't really go to that extent. It was mentioned for the first time. As I said, by way of abundant caution I made my position clear. If somebody had really praised this action of the Governor to the skies, even then I would have stood up.

MR. DEPUTY CHAIRMAN: I think that is enough. Now let us proceed.

संक्षेप करिए, काफी हो गया है।

श्री सत्य प्रकाश मालवीय: इतना टाइम तो पाइंट ग्राफ ग्राडेंर में चला गया। ग्रभी में केवल चार मिनट बोला हूं।

श्री उपसभापति : ग्रब म्राप खत्म कर लीजिए ।

श्री सत्य प्रकाश मालवीय: मैं यह निवेदन कर रहा था कि चूंकि माननीय गृह मंत्री के वक्तव्य में इस बात की चर्चा की गई है:

"The action taken by the Governor of Jammu and Kashmir..."

200

Public Importance

श्रो उपसभावति : जल्दी स्रागे पुछिए ।

श्री सत्त्र प्रकाश मालवीय: सुनिए तो, मान्यवर, भ्राप क्यों धैर्य खोते हैं। माननीय गृह मंत्री जी बहुत अच्छे वकील रहे हैं ग्रधिवक्ता रहे हैं ग्रौर मैं इस बात को साबित करने की कोशिश करूंगा कि जम्म-काश्मीर के राज्यपाल की कार्यवाही असंवैधा-निक है। जम्मू-काश्मीर में ... व्यवधान इस बात का प्रावधान है कि केवल तीन बात छोड वहां के राज्यपाल कर is bound by the advice of the Council of Ministers. 15 ग्रादिमयों ने लिख कर दिया। एक जुन की रात टेलीफोन पहुंचता है गवर्नर साहव के पास कि हमारे जीवन को रात भर हम लोग म्राकर राज भवन में रहना चाहते हैं, वहां सोना चाहते हैं, हमें सुरक्षा दीजिए। गवर्नर साहव ने कहा कि आपको सुरक्षा तो पूरी दी जायेगी लेकिय सुबह पांच साढ़े पांच बजे राजभवन में दाखिल होइए। सुबह पांच साढ़े पांच बजे 12 ग्रादमी जिन्होंने दल बदला, जो दल बदल् थे... (ब्यवधान) ये 12 म्रादमी दो भ्रन्य ग्रौर 15वां जो वहां की विधान परिषद् के सदस्य थे हमारे जी० एम० शाह, ये 15 वहां जाते हैं ग्रौर राज्यपाल को कुछ लिख कर देते हैं। डा० फारुख ग्रब्दल्ला उस वक्त वहां पर मुख्य मंत्री थे जब वे वहां जाते हैं तो राज्यपाल महोदय को उन्होंने दो सलाह दीं। उन्होंने यह कहा कि ग्रापकी जो बात है यह संदेहास्पद है। यह मामला राजभवन में तय नही होना है, यह राजभवन के बेडरूम में तय नहीं होगा बल्कि जम्मू-काश्मीर की विधान सभा में तय होगा । उन्होंने केवल दो सलाह दीं। एक सलाह दी कि मैं विधान सभा बुलाने को तैयार हूं, जब ग्राप कहिए मैं बुला लूं ग्रौर मैं अपना विधान सभा में बहुमत सावित कर दूंगा प्रीर दूसरा उन्होंने कहा राज्यपाल महोदय से कि श्रगर श्राप इससे सहमत

नहीं हैं तो मैं अपने प्रदेश के लोकतंत्र के जो मालिक है जो प्रदेश की जनता है उनके सामने जाने के लिए तैयार हं, ग्राप विधान सभा को भंग कर दीजिए ग्रौर चनाव करा दोजिए।

मैं खुद यह साबित करने की कोशिश कर रहा है कि जम्मू-काश्मीर का जो संविधान है उसके अन्तर्गत विधान सभा बलाने के लिए अगर कोई मुख्य मंत्री अपनी सलाह राज्यपाल को देता है तो राज्यपाल वाउंड है उसकी सलाह मानने को, तो जो तीन प्रावधान है भैंने जिनके बारे में ध्यान श्राकिषत किया है। उसके श्रलादा बाकी सब प्रावधान के अन्तर्गत मुख्य मंत्री की सलाह से' बाउंड होना चाहिए था। मख्य पंटी ने कहा कि ग्राप विधान सभा बलाइये, राज्यपाल महोदय नहीं मानें, मुख्य मंत्री ने कहा कि दिधान सभा भंग किए, राज्यपाल महोदय नहीं माने, मख्य मंही ने कहा कि आप चुनाव कराइये राज्यपाल महोदय नहीं माने।.. (ब्दवधान) मान्यवर, 1968 में स्पीवस काष्प्ररेस हुई थी ग्रौर श्रो संजीव रेडडी उस वक्त लोक सभा के ग्रध्यक्ष थे उन्होने उसकी ग्रध्यक्षना की थी ग्रीर उनका यह भाषण है, भान्यवर, इसको पढ़ कर में समय नहीं खराब करना चाहंगा लेविन वहां पर यह तय हःग कि विधान सभा में कौन ग्रल्पमत में है ग्रीर कीन बहुमत में, इसका फैसला विभान सभा में होगा। उसके बाद, मान्यवर, एक राज्यवालों की कमेटी है, उसने फसला किया कि इस बात का फैसला विधान सभा में जाकरके होना चाहिए। लेकिन कितनी भी लोकतंत्र की मान्यवाएं है, जो भी संविधान था. उसका खण्डन किया गया संविधान की हत्या की गई ग्रीर 26 जून को वहां मुफ्ती मोहम्मद सईद साहब कांग्रेस पार्टी के ग्रध्यक्ष हैं--पहली जुलाई को जाकर के फारख की सरकार गिरती लेकिन 26 जून को हिस्दुस्तान

समाचार-पत्नों में मुपती मोहम्मद सईद साहब का पन्तव प्रकाशित हमा---

There shall soon be a pleasant surprise in the Government of Jammu and Kashmir.

यानों जम्मू-काश्मीर की सरकार में बहुत शोध्राएक सुबद परिवर्तन होने जा रहा है क्योंकि यह बेचारे सब दुख में बैठे हुए थे ।

फारूब अब्दुल्ला को गिराने की मंशा क्या थो? फारूख अब्दुल्ला जो लोकतंत्र को मारत्रताएं हैं उनके लिए इस देश में घूम-घूम कर के काम कर रहे थे, फारूख अब्दुल्ला कोशिश कर रहें थे कि जम्मू-काशमार को यहां की मेनस्ट्राम से निकाल करके भारा राष्ट्र की मेनस्ट्राम में लाकर जोड़ा जाए, लेकिन चूंकि वह इंदिरा गांधी परिवार के भका नहीं थे, इन्दिरा शासन, इन्दिरा सरहार को जो दुनीि थी, उसका पर्दाफाश कर रहे थे, इनलिए मान्यदर, फारूब अब्दुला को सरफार को गिराया गया।

श्रंत में एक बात में और श्रर्ज करना वाहता हूं। जम्मू-काश्मीर में एक एंटि-डिफेक्शन ला है। जहां तक मेरो जानकारो है, न तो केन्द्र में श्रीर न जम्मू-काश्मीर को छोड़ कर किसी श्रीर राज्य में एंटि-डिकेक्शन ला के बनाया गया है। एंटि-डिकेक्शन ला में इनबात का प्रावधान है कि जैसे हो कोई विधान सभा का सदस्य श्रपता दन बदलेगा, उनके विधान सभा को नदस्य ता तमाप्त हो जाएगी।

श्रो उप सभापति : यह तो श्रदालत में पेश मामला है। ... (व्यवधान)।

एक मानतीय सदस्य ः चरणसिंह कसे बने थे ? श्री सत्य प्रकाश मालवीय : मैं विताउंगा कि कसे वने थे। .. (व्यवधान) । मान्यवर, इस देश में ... (व्यवधान) ... केवल 15 आदिभियों की सूची बहां पर दो गई और वह आदमी डर के मारे रात भर राज भवन में धुमते हैं, योग पनद्रह आदमो बाहर निकलते हैं राज्य के मुख्य मंत्री और मंत्री बन कर के ।

माननोय चौधरी वरण सिंह ने जब सूची प्रस्तुत की थी, तो 288 लोक सभा के सदस्यों की सूची उन्होंने प्रस्तुत की थी। माननीय चरण सिंह जी ने जो मंत्रिमण्डल बनाया था, उसमें केवल 30 या 35 को मंत्री बनाया था। यहां पर 12 दलबदलुग्रों की सरकार बनाई ग्रीर सब के सब केबिनेंट स्तर के मंत्री, न उसमें कोई स्टेट मिनिस्टर ग्रीर न कोई डिण्टी मिनिस्टर।

इसिंगए, मान्यवर, मेरी इस सरकार में मांग हैं कि जम्म्-काश्मीण की जो हालक्ष है, वह बहुत हो खराब है, वहां पर अशान्ति का वातवरण है और उसके कारण सारा देश प्रभावित हो गहा है। एक सप्ताह पूर्व वहां पर पांच लाख जनता निकली थी और ठाक उसी तरीके से नाग लगाया था कि—

"इन्दिरा गांधी गदी खाली करो, जिल्लासन खाली करो, जनता कहती हैं।" उसी तरीके से काश्मीर में पांच लाख लोगों ने नारा लगाया है। इसलिए, मान्यथर, डा॰ फारूख अब्दुल्ला की बात को मैं दोहराता हूं और निवेदन करता हूं कि केन्द्र संस्कार को सद्बुद्धि हो, जो केन्द्र सरकार में बैठे हुए हैं, उनको सद्बुद्धि आए और वह जम्मू-काश्मीर की आज फरजी ढंग की सरकार जो बनाई हुई है, उसको खारिज करके इस देश की जो मालिक है—देश की जनता—उसकी ख्वाहिश के मुताबिक चुनाव करवायें। जहां तक वह हल्ला करते हैं मैं

### [श्रो सत्य प्रकाश मालवीय]

इस बात का मादो नहीं हूं। उनके नेता ने परसों यहां कहा था कि उधर के लोगो से कुछ सोख लिया है, तो इधर स कुछ गड़बंड़ बात हो जातो है, तो काहे को सोखते हो। जा भ्रच्छा सोख है, उसका सोखो।

शा उपतभापति: सदनं को कार्य-वाहो 2वज कर 10 मिनट तक के लिए स्थागित को जातो है।

The House then adjourned for lunch at ten minutes past one of the clock

The House reassembled after lunch at twelve minutes past two of the clock, Mr. Deputy Chairman in the Chair.

MR. DEPUTY CHAIRMAN: Yes, Mr. Gopalsamy,

SHRI V. GOPALSAMY: Mr. Deputy Chairman, Sir, the coup conspiracy, well designed and planned in New Delhi, to topple the Government of Dr. Farooq Abdullah was very efficiently accomplished by the chosen agent of the Government, Mr. Jagmohan, who is famous for his demolishing act, for demolishing the buildings and huts in Delhi, and now he has fulfilled the task of demolishing a State Government.

Sir, the Governor went against the Constitution of the State and the precedent of 1977 and also against the guidelines of the Speakers' Conference and also the Governors' Conference. Unlike the case in our Constitution, section 35(2) of the State Constitution provides like this:

"All functions of the Governor except those under sections 36, 38 and 92 shall be exercised by him only on the advice of the Council of Ministers."

The Constitutional experts are clear that the Governor was bound to accept the advice of the Chief Minister even if he had lost the majority in the State Assembly. That was done in 1977 when Mr. Sheikh Abdullah advised the Governor to dissolve the Assembly so that fresh elections could take place.

Sir, in this connection, I would like to quote no less a person than the former Speaker of the Lok Sabha which would be very relevant at this juncture:

"In no circumstance will it be left to the Governor to determine whether the Chief Minister continues to enjoy the support of the majority of the members or not. Even if the members make their opinion known to the Governor in writing, it is the prerogative of the Assembly to decide the issue."

Sir, a Committee of Governors was set up by the President which had submitted its document in 1979. These Governors are hand-picked by Mrs. Gandhi. In that document, Sir, they have clearly stated:

"When the Governor is satisfied, by whichever process or means, that the Ministry no longer enjoys the majority support, he should ask the Chief Minister to face the Assembly and prove his majority within the shortest possible time."

Here was a Chief Minister, Dr. Farooq Abdullah, who was very much ready to face the Assembly. (Interruptions) Please listen. It will be very relevant if I quote the same document which was submitted by the Governors in 1971. I quote:

"In the case of a Chief Minister heading a single party Government which has been returned by the electorate in absolute majority if the ruling party loses its majority because of defection by a few members and the Chief Minister recommends dissolution so as to enable him to make a fresh appeal to the electorate, the Governor may grant a dissolution. The mere fact that a

few members of the party have defected does not necessarily prove that the party has lost the confidence of the electorate."
(Interruptions)

You are creating new theories. You are splitting parties. You are weaving a new theory. This is your democracy...(Interruptions) You are the prime accused, the Congress(I). You are the real culprit. (Interruptions) You have destroyed democracy in Jammu and Kashmir. You do not have the patience even. When Mr. Ramanand Yaday was speaking and he was making accusations against the Farooq Government, I kept quiet; I did not interrupt. Why don't you have that patience and listen. have no regard and respect for democracy. (Interruptions) You people belonging to the Congress Party have no respect for democracy. You do not have any respect for democracy. (Interruptions)

AN HON. MEMBER: You are misguiding the House. (Interruptions)

SHRI R. MOHANARANGAM (Tamil Nadu): Sometimes due to provocation they can use certain words. If they interfere like this, the Rules will have to be changed. When we discuss this problem, let us discuss the problem. I think it is better not to interrupt. (Interruptions)

SHRI V. GOPALSAMY: Here is a letter of Mr. Jagmohan to Dr. Farooq Abdullah of July 2nd; the time is 7 A.M. I quote:

"When we met and discussed the matter you advised that I impose Governor's rule under section 92 of the J. K. Constitution and keep the Legislative Assembly under suspended animation. I would be grateful if you kindly send me your confirmation in this regard writing immediately."

Dr. Farooq, in his immediate reply, confirmed that he had advised Governor's rule but clarified that his first demand was that the "Assembly be summoned forthwith".

What has taken place? He has totally ignored, criminally ignored, the democratic norms, and he has thrown to winds the guidelines which are given by the Speakers' Conference and also by the Governors' Conference.

Sir. now I understand that whenever a Government is a non-Congress Government, if it is not toeing the line of the Central Government, that Government will be immediately toppled. This toppling game started in the year 1951 itself. I have great respect for Pt. Nehru who was a democrat. Even then he fumbled. In 1951, when a conflict between Mr. Bhim Sen Sachar and Gopi Chand Bhargava took place in Punjab, his Government was toppled. In when the non-Congress Government took over in Kerala, it was toppled. And it is a paradox that Mrs. Indira Gandhi was the President of All-India Congress Committee. So the same toppling game is continuing throughout the country. (Time bell rings). The Pondicherry Government was toppled, the Communist Government was toppled, the Swatantra Government was toppled, the DMK Ministry was toppled and the AIDMK Ministry was toppled. The only remedy is that article 356 should be scrapped, thrown to the dust bin and those Governors who become the tools of the Central Government may... (Interruptions) The dictum of Machiavelli that ends justify the means has become the golden gospel of the Congress(I) Government and Madam Indira Gandhi. 'You did it to achieve the end and then you say that it was done because of these things. would like to ask the hon. Minister whether it is a fact that Mr. Jagmohan communicated to Dr. Abdullah in that letter that he was ready to dissolve the Assembly. Then there were instructions from Delhi not to do that. There were instructions from Delhi to call Mr. Shah to form the Government. He has acted as an agent of Central Government. Gandhi's Government has committed [Shri V. Gopalsamy]

a fraud on democracy. Posterity will not forgive her. Patriotism is not the monopoly of Congress(I) party. You accuse anybody and everybody as anti-national. You have created another Punjab. You have created your own troubles. You have sown the dangerous seeds and you are going to reap the consequences.

SHRI GULAM MOHI-UD-DIN SHAWL: Sir, I hope that my friends on the other side will try to understand me. (Interruptions) Or don't try to understand me.

MR. DEPUTY CHAIRMAN; Please address the Chair. Do not talk to them.

SHRI GULAM MOHI-UD-DIN SHAWL: There is absolutely no hatred in my mind. As far as the toppling game is concerned, after operation Blue Star in Punjab, we have unfortunately seen this operation Jagmohan in the State of Jammu and Kashmir wherein a duly elected, constitutionally elected, Government was toppled down at mid-night, at 11.30. It is said that some 12 persons including two persons nominated approached the Governor at night and told him that they have no confidence in Dr. Farooq Abdullah. In the morning at 7.00 A.M. (Kindly consider this aspect) the Governor calls the Chief Minister. And who is sitting there. He is no less a person than the Chief Notthern Command. General Chibbar. What was the idea in that? Do you realise that?

MR. DEPUTY CHAIRMAN: Please do not refer to the Army personnel by name. They are not involved in this.

SHRI GULAM MOHI-UD-DIN SHAWL: We are not to refer to the Army. We are not to refer to the Constitution. What are we to talk about?

SHRI DIPEN GHOSH: We cannot refer to the Constitution of Jammu and Kashmir. We cannot refer to the

Governor of Jammu and Kashmir. Even we cannot refer to the Prime Minister. The name of the Prime Minister cannot be mentioned. What is this? Then please tell us under what confines we should act in the Parliament.

MR. DEPUTY CHAIRMAN: You know it better.

SHRI GULAM MOHI-UD-DIN SHAWL: It is a sad story that we will be heroes only if we sing the songs of the Congress. Thank you, Sir. I was saving that at that time. at 7.30 A.M., he was continuing to be the Chief Minister. The para-military troops were flown to Kashmir to every nook and corner. Don't say that these are press reports. I am myself a witness to it. I was Srinagar. I went there on 2nd July at 9.00 A.M. I was there. And what was there? The whole city was covered by the Army; Army vehicles were moving about, and we were not allowed to alight from the buses. We were told in a vernacular:

माल ले जाइये, उधर का माल नहीं देंगे। The idea was, do not come out of the buses as there is curfew. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh); A new element is being introduced. (Interruptions)

MR. DEPUTY CHAIRMAN: You go on.

SHRI GULAM MOHI-UD-DIN SHAWL: I want to draw your attention, Sir. So, it was curfew. Who imposed this curfew throughout the city? And the new Chief Minister was sworn in at 6.30 P.M. Till then the whole city and the whole area was under curfew. Schools, colleges and other institutions were closed. who had ordered this thing? We asked this question. We were told that it is the Governor. It was on these grounds that a correspondent asked the new Chief Minister on 14th of July, in his Press Conference "Are

you ruling the State or is it the Congress from the Centre?" Now, whatever way his answer, the question is that at that time the Centre had managed the whole show and Dr. Faroog Abdullah was asked to resign. Now we ask in right earnest: What fault and what crime had we committed? Our only fault and only crime was and continues to be that Dr. Faroog Abdullah was elected by a thumping majority of 47. (Interruptions) And the Congress lost the poll. And kindly consider this. Just after that we had a publication, "The toppling game in the State of Jammu and Kashmir." What did they say when Congress lost the battle after that election? It was a bitter pill for them to swallow. (Interruptions) I have every regard for you, gentlemen. I have no quarrel with you... (Interruptions)

MR. DEPUTY CHAIRMAN: Please go on.

SHRI GULAM MOHI-IID-DIN SHAWL: Specially those who understand me they know what I say The question is that it was a bitter pill for them to swallow, much less to digest that majority of National Conferece were duly elected in the State Legislature. And the second crime was that Dr. Faroog did not join the Congress camp. On the contrary, he aligned himself with those forces in the country who are for democratic principles and justice...(Interruptions) Sir, I have a publication with me. You shall have the patience to see this. This is the 'Blitz' of 14th July, 1984 therein is a photo of somebody with Bhindranwale or somebody somebody. And it is given here that it is Dr. Faroog Abdullah at one of the half a dozen conclaves that Jarnail Singh Bhindranwale had at the Golden Temple. Sir, those who have visited the Golden Temple can see that, this is not the photograph of the Golden Temple at all. The ex-Chief Minister is there. He can see that this is not the Golden Temple at all. (Interruptions) This is part of maligning campaign after the Congress was defeated (Interruptions) Mr. Darbara Singh is here. He can tell that this is not the Golden Temple. Anybody can see. All those Sikhs and Hindus who have visited the Golden Temple can say that this is not Golden Temple...(Interruptions)

SHRI DARBARA SINGH (Punjab): Sir. I rise on a point of order.

SHRI GULAM MOHI-UU-DIN SHAWL: A<sub>S</sub> far a<sub>S</sub> the publication is concerned...

SHRI DARBARA SINGH: Sir. I am on a point of order The hon. Member has mentioned my name. I should explain that Mr. Farooq Abdullah went to Amritsar on the excuse of a marriage and went to the Temple. After he returned from the Golden Temple he met me and said that he has gone there to persue the Akali party to come to terms and to sit round the table. I told him that you have not said that much but you have said that, he firm on your demands as a sacred community and we are going to help you. This is what he said. And not only once he went there thrice, to the Golden Temple... (Interruptions).

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): You should be ashmed....(Interruptions); you also stand condemned...(Interruptions).

SHRI DARBARA SINGH: Hon. Member must know the behaviour in the House; he must know the language to use. He has come to this House and he must know how to use the language; he must learn culture... (Interruptions); otherwise we also know what to do. What is he thinking of?... (Interruptions).

SHRIMATI MARGARET ALVA (Karnataka): Sir, he used the language which ... (Interruptions).

MR. DEPUTY CHAIRMAN: I have not heard anything, and nothing has

[Mr. Deputy Chairman] gone on record. Nobody has heard it. It is not on record. Therefore, I am not going to hear it from you,

SHRI GULAM MOHI-UD-DIN SHAWL: Don't interfere, don't interrupt Madam. At least I hoped that you will understand me...(Interruptions).

SHRIMATI MONIKA DAS (Karnataka): Sir, he used the words... (Interruptions).

MR DEPUTY CHAIRMAN. Please hear me first. Nothing has gone on record. Why do you want to repeat it and bring it on record?

SHRIMATI MONIKA DAS: What he is saying is all nonsense. (Interruptions).

SHRIMATI MARGARET ALVA: I am sorry, Mr. Deputy Chairman, the words used...

MR. DEPUTY CHAIRMAN: All right; you bring a motion. First of all I told you that whatever he has said, I did not hear and nothing has gone on record. If you want to repeat it and bring it on record that is different.

SHRI JASWANT SINGH, Sir, on a point of order...(Interruptions).

SHRIMATI MONIKA DAS: He was saying all nonsense...(Interruptions)

कुनारी सरोज खावडें (महाराष्ट्र): सम्माननीयसदस्या से हमें यह उम्मीद नहीं थी कि व ऐमी भाषा का इस्तेमाल कर सकते हैं।...(व्यवधान)

LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): Sir may I have your indulgence? In this case some Member has unguardedly uttered some words. The point is not whether it has some Members or not. The point is, some Members have said that they have heard certain words, certain expressions, which

have been used, which are not only unparliamentary but which should not be used at all. It should be a civilised language. In this case, the best course would be for the Member to withdraw such expressions, even if it has not gone on record He should apologise. It is understandable that in a debate of this kind, tempere may run high. But one cannot use certain words which are abusive. I would respectfully submit. Some Members from this side have said that they have heard this expression. I would not like to utter That is why, I say, it will be in fairness if the hon. Member withdraws this.

(Interruptions)

SHRI JASWANT SINGH: The Leader of the House has made a point which is unexceptionable, that if there be a word used which is unparliamen. tary, it will not be part of the proceedings. I do not think there anybody who will dispute that point. The point that is being disputed by me, in my attempt to raise a point of order is, a very eminent Member of the House, who has been a former Chief Minister of Punjab, rose on a specific point of order and gave an explanation about the conduct of a certain gentleman who is under reference. (Interruptions). My point of order is, the point which I am trying to assert is, the treasury benches frequently take recourse to telling the Chair as to how it should conduct it self. (Interruptions) Let me finish. (Interruptions) It is the Chair's prerogative to rule out that which is unparliamentary. You from 1h.3 Chair, have categorically said that you have not heard what is alleged to have been spoken.

MISS SAROJ KHAPARDE: All of us heard.

SHRI JASWANT SINGH The treasury benches continue to make efforts to make you hear what you have not heard. (Interruptions) If is not part of the treasury benches function...

214

SPRI MUKHTIAR SINGH MALIK (Haryana). You have not the courage to ask him. सबने सुना है, इसकी पार्टी के लोगों ने सुना है। (व्यवधान) ग्राप यहां आकर गाली देते रहे ग्रीर हम चुप बैठे रहे, कैंसे हो सकता है (व्यवधान)।

श्री उपतमापितः एक स्नादमी बोले तब तो में सुनू । इतन स्नादमा एक साथ कहेगे तो में कैंस सुन सकता हू । ((व्यवधान)।

SHRI JASWANT SINGH: My specific point is, is it part of the treasury benches' function to make you hear what they want you to hear and to make you say what they want you to say? It is not part of the function of any Members of the House to attempt to make the Chair conduct the proceedings of the House, as per their wish, in the manner they want. The Chair will conduct the Business of the House in accordance with the Chair's understanding, a<sub>s</sub> to should be conducted. the business It is not given to the treasury benches.

SHRI N. K. P. SALVE (Maharashtra): We have long been in Parliament to know that it is the business of the Chair to conduct proceedings of the House. Therefore, the hon. Member would well to remember that we do know that it is none of our business to tell the Chair how it should be done. The Leader of the House was not on the ground of expunction which is your jurisdiction. He was on a higher plane. The Leader of the House said that in the rush of the moment if a word slipped out, which the Member alone will know, the best course would be not only to withdra $_{W}$  it but  $t_{o}$  apologise. This is a clear submission of the Leader of the House  $t_0$  you, Sir, and to the Member concerned. Now this statement has been distorted by Mr. Jaswant Singh and he says that this side is trying to teach the Chair to conduct the House. This is extremely unfair, unjust and unworthy of him.

SHRI GHULAM RASOOL MATTO: If the reference of the hon. Leader...

MR. DEPUTY CHAIRMAN. Just a minute. Mr Matto, please sit down.

SHRI GHULAM RASOOL TO: Sir, what I want to submit is, I am one not one of those who would make abuses or use any derogatory remarks. I have said and I repeat what I have said, Mr. Darbara Singh...(Interruptions). Please sit down. (Interruptions) Please listen to me...in your time the Golden Temple was converted into arsenal, you should not speak those terms. That is all that I have said. What is the harm in it? Even if the President of India had said the same thing. .: (Interruptions). What is the harm in it?

MR. DEPUTY CHAIRMAN: I think, now the Members should be satisfied because he has said that what he had said was that much, nothing else Therefore, we accept that version.

SHRI MUKHTIAR SINGH MÁ-LIK: Give a warning to the Member (Interruptions)

SOME HON. MEMBERS: Sit down.

SHRI N. K. P. SALVE: We accept that. We take that he is a gentleman.

MR. DEPUTY CHAIRMAN: Yes, Mr Shawl.

SHRI GULAM MOHI-UD-DIN SHA-WL: I was submitting that after the election of Dr. Farooq Abdullah getting the majority in the House and after having been installed as the Chief Minister it was very difficult for the Congress to swallow this bitter pill, much less to digest it. So, vilification continued and this politics was taken to street. It was started in the valley as well as in other parts of the State.

Here, Sir, I have certain extracts from the speeches of these people belonging to Congress.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): Sir, I am on a point of order. It is a relevant point of order.

[Shri Gulam Mohi-Ud-Din Shawl]

He has just said that he is going to quote certain extracts of the speeches of certain persons. I would like to know what is the authenticity those speeches from which he (Interruption) Sir gong to quote? it is the convention of this House that if any controversial thing is going to be brought to the notice of the permission of House, general Chair is taken. Have you granted him the permission to quote such things here which are misleading?

MR. DEPUTY CHAIRMAN: Let us see what he  $i_{\epsilon}$  going to quote. He will give full reference

SHRI GULAM MOHI-UD-DIN SHAWL: I am quoting the official organ of the Congress there in the State, 'Khidmat' "The struggle against the National Conference activities will continue without any break." That was on 29th June, 1983. This is said by Shri Mufti, President of the Congress (I) there. "Normalcy cannot be allowed to be restored unless elections are held afresh." Then he says, "the Congress (I) will not rest, चैन से नहीं

बैठने देंगे unless the results of the election are undone." This is again 'Khidmat' "In any case we will not accept the defeat before the National Conference Government." And then the biggest... (Interruptions). We are proud of ... (Interruptions). what is the charge? That Abdullah has strengthened the hands of those who want to weaken the Centre for separatist ends. They just want-this is about the Conclave, not about anything else-to destroy the stability of the country. This is Khidmat dated 20th August, 1983. "The Opposition Conclave in Srinagar is a conglomeration of anti-national forces which are bent upon destroying the unity and integrity of the country." This was with regard to the Conclave that we had aligned ourselves with them. Not resting on oars, they went to the court of law

under writ petitions against those elections. All the National Conference MLAs 47 in number including that of the Chief Minister, were challenged in those writ-petitions. Now kindly consider one aspect of it. The new Deputy Chief Minister of the State, Shri Thakur, came here on the 13th 14th and 15th of July and addressed a press conference. He this question Kindly put "What conside: this thing about petitions writ against those 12 MLAs who have defected?" He said: "They are withdrawn". Now this is strange. Under the Congress rule overnight villains are heroes and overnight heroes are villains. Why? What was wrong with those elections? We have the best example here, the Congress nominated member of Parliament, he will continue to hold that stand. Sitting here did not file any writ petition even though he too was defeated. He said that there was no rigging. He was himself a candidate. But what happened to those writ petitions? The twelve are withdrawn! elections have now become valid! There was no rigging about them! And about others there was rigging. This is how things are going on. Since they joined the Congress they became heroes..: (Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI V. GOPALSAMY: Bogus Congress.

SHRI SYED SIBTEY RAZI: It was because of the internal rift in the National Conference. Now there are two National Conferences. It has to be decided which is the real National Conference—the one led by Mrs. Khalida Shah or the one led by Dr. Abdullah . . . (Interruptions) And the people think that Dr. Abdullah . . . (Interruptions)

SHRI GULAM MOHI-UD-DIN SHAWL: The Congress had filed the writ petitions and Mr. Bhandare was their counsel. And Mr. Thakur says that they have been withdrawn.

MR. DEPUTY CHAIRMAN: That natter is over. Now please conclude.

SHRI P. N. SUKUL: The Government has not withdrawn the writ petitions. The petitioners might have withdrawn them. What do you mean?

MR. DEPUTY CHAIRMAN: It is none of our concern. Anybody can file any writ petition. Please conclude now.

MOHI-UD-DIN SHRI GULAM SHAWL: There is the question that Dr. Farooq Abdullah had lost the majority on 2nd July. We have the best precedent and convention, thanks to the then Government at the Centre when in 1977 Sheikh Abdullah had in a House of 77 only one person with him-i.e. Mirza Afzal Beg belonging to the National Conferenceand all the other 75 members belonged to the Congress and other parties in the State, and when Congress at that time backed out and said, "we do not have any confidence in the Chief Minister as the Leader of the House" the then Governor and the Central Government-thanks to the Central Government at that time; the people of Kashmir owe much to them on this aspect- dissolved the Assembly on the advice of the Chief Minister who had only one person with him in the year 1977, because under the constitution of the State of Jammu and Kashmir the Government is bound to listen to his advice. Here I have a book.

MR. DEPUTY CHAIRMAN: has been read. Please don't read it again.

SHRI GULAM MOHI-UD-DIN SHAWL: I will quote it. It is by no less a person than Justice Anand. (Interruptions). This is the development of the Constitution of Jammu and Kashmir by Justice A. S. Anand who, at that time, was a scholr. He gave this as a thesis and got a doctorate for this and now it is in the form of a book. He became a High Court Judge later and now he is the Acting Chief Justice. I hope that

confirmation will not be lacking because he has written things here which are unplatable to treasury benches. Here are pointed out the Governor's powers and the difference between the Indian Constitution and the Constitution of that State. person shall be..." ... (Interruptions) ...

matter of urgent

Public Importance

SHRI MADAN BHATIA (Nominated); Point of order... (Interruptions) ....

MR. DEPUTY CHAIRMAN: Don't disturb him... (Interruptions)...

SHRI T. THANGABALU (Tamil Nadu): Sir, Point of order. (Inter. ruptions)...

AN HON. MEMBER: They are doing this deliberately. (Interruptions) ...

MR. DEPUTY CHAIRMAN: May 1 request some hon. Members on this (Interruptions)... Please take your seats. At least you know the courtesy that when I stand, everyone has got to sit down.

GULAM MOHI-UD-DIN SHRI SHAWL: They only....

MR. DEPUTY CHAIRMAN: Please sit down yourself. When a Member rises on a point of order... (Interruptions) ... First of all hear When a Member wishes to raise a point of order, I may permit him, may not permit him. But, please permit me to decide to allow or not allow him...(Interruptions)... Don't stand up everytime as if he needs the support of others to raise his point of order. ... (Interruptions)... Have patience. Let him say ... (Interruptions) ... All right you also speak along with him.

SHRI MADAN BHATIA: Mr. Deputy Chairman, Sir, I have been listening to the speeches. I have never interfered with the speech of any hon. Member from any side of this House, but the hon. Member at this stage has come to the discussion of a relevant provision of the Jammu and Kashmir Constitution concerning the

[Shri Madan Bhatia]

powers and the conduct of the Governor of Jammu and Kashmir, I respectfully submit, Sir, that this raises a question of far-reaching constitutional importance so far as the powers, the jurisdiction and the privileges of this honourable House are concerned. I am sure the hon. Member swears by article 370 of the Constitution. Under article 370 of the Constitution the President has been given the power to provide, by means of an Order, as to which provisions of the Constitution of India would apply so far as Jammu and Kashmir is concerned. The President of India had made this Order in 1954, as amended from time to time. particular Order says that the following provisions of the Constitution of India would apply and the following provisions of the Constitution of India will not apply. There is one portion of this Order which says, "Articles 153 to 217 of the Constitution of India shall stand omitted so far as the State of Jammu and Kashmir is concerned." It is these particular articles of the Constitution of India embody the fact that there shall be a Governor of the State, there shall be a Council of Ministers to aid and advise the Governor of the State and that the Governor shall act on the aid and advice of this Council of Ministers, and the Council of Ministers shall hold office under the pleasure of the Governor. These particular provisions of the Constitution of India have been omitted so far as Jammu and Kashmir is concerned. So far as the powers of the Governor of Jammu and Kashmir are concerned regarding the fact as to whether the particular Council of Ministers can continue or cannot continue, that power does not flow, I respectfully ... (Interruptions) ... You whatever you like ... can say (Interruptions) . . .

SHRI GULAM MOHI-UD-DIN SHAWL: I know what I speak.

SHRI MADAN BHATIA: That power of the Governor of the

State of Jammu and Kashmir does not flow from article 164 of the Constitution, but from an independent Constitution viz, Jammu and Kashmir Constitution. The hon. Member, Mr. Advani, has relied upon article 355 of the Constitution only to justify the power of this honourable House to discuss the conduct of the Governor, and I respectfully submit ... (Interruptions)

SHRI V. GOPALSAMY: It is a speech It is not a point of order.

SHRI MADAN BHATIA; You are not prepared to listen even to the Constitution. Article 355 says...

MR. DEPUTY CHAIRMAN: Leave that. Mr. Bhatia, what is your point of order?

SHRI MADAN BHATIA: I am closing Sir. It says: "It shall be the duty of the Union of India to ensure that the Government of every State is carried on in accordance with the provi-Constitution." sions of this Constitution" means Constitution of India, from which article 161 has been omitted so far as Jammu and Kashmir is concerned. And so far Jammu and Kashmir is concerned, it is not this Constitution which is applicable but the Constitution of Jammu and Kashmir. Aricle 355 does not apply.

SHRI K. MOHANAN (Kerala): What is the point of order?

SHRI GULAM MOHI-UD-DIN SHAWL: I am grateful to my hon. friend for enlightening us that there is Constitution of Jammu and Kashmir. For his satisfaction we have our own flag and the Constitution. And as far as the Constitution of Jammu and Kashmir is concerned, I am discussing the same thing. I am submitting under article 92 or section 92 what the powers of the Governor are. And for those powers...

MR. DEPUTY CHAIRMAN: That point is covered. Do not repeat the same point. (Interruptions) He has covered all these points. He has already said all these points,

SHRI **GULAM** MOHI-UD-DIN SHAWL: Now, if they show patience, I would finish. I had pointed out it at the inception, that will not take much time but it is not my fault.

MR. DEPUTY CHAIRMAN: Go on.

**GULAM** MOHI-UD-DIN SHRI SHAWL: After elaborate discussion the author comes to the conclusion that "the discussion indicates that the Governor in Kashmir is the constitutional Head of the State. Whereas in the case of the Indian Union "it is possible to contend that the Constitudoes not sufficiently against the President becoming dictator", in the case of Jammu and Kashmir, it would seem that the limitations on his powers by sections 35(2) and 96(2) of the Constitution of Jammu and Kashmir reduce-I hope they understand what it means... the possibilities of the Governor becoming a dictator to a minimum." I hope, as far as the language is concerned, it is so clear. So, under the Constitution of Jammu and Kashmir, he was bound... (Interruptions)

MR. DEPUTY CHAIRMAN: He has already said that. You can draw the conclusion.

MOHI-UD-DIN SHRI GULAM SHAWL: ...he was bound to summon the Assembly at that time, and as per the Speakers' Conference of 1968 enjoying on a Governor to get the proof of the majority or minority of MLA on the floor of the house and not in his bed room, the Governor ought to have followed that in letter and spirit. Thirdly, if he would have listened to them, he could dissolve the Assembly. Now, Sir, much has been said as far as maligning and mud-slinging campaign is concerned, that Farooq Abdullah aligned with various forces, first it was the conclave, and it was said that all these forces in the country are anti-national. Sir, we would be the last persons

certificates P.M. to get patriotism from Congress. We will the last persons. be Nobody on this side will ever think of much less talk and demand, a certificate of patriotism from these people in Congress. What we demand is clearly aligning of forces which are for secularism, democracy, peace and progress of the country. We shall be happy to align ourselves with such parties, come what may,

Now, here in the State is one person that is the target of their abuses is Moulvi Farouq. Kindly consider They may get disturbed if I tell them the whole story. But let me tell you that this Moulvi Farouq was an associate of the Congress previously. In 1977...

GHULAM RASOOL SHRL Absolutely wrong.

SHRI GULAM MOHI-UD-DIN SHAWL: Have patience. I will let you know everything. It was 1977. (Interruptions)

श्री गुलाम रस्ल कार: 1977 से पहले श्रापको सजा हो गई थी। ... (व्यवधान) गलत बात है ... (व्यद-धान) मौलवी फारुख शेख साब के साथ कभी नहीं थे। 1977 में तो सजा हो गई इनको. . (य्यवधान) ।

SHRI GULAM MOHI-UD-DIN SHAWL: You have said that thing. The question is that in 1977, Shri Morarji Desai, the Prime Minister of this biggest democracy, visited Moulvi Farouq-I repeat, Moulvi Farouqat Rajveri Kadal in his home, and he was a Member of the Janata Party, and it was not wrong. He was not a secessionist. He was an aligned member and put up candidates. And one person was duly elected M.L.A. from Srinagar on Janata ticket. This is for his information.

#### SHRI GHULAM RASOOL KAR: No.

GULAM MOHI-UD-DIN SHRI SHAWL: There is argument. That is why I did not want to enter into an argument and take more time of the House.

Public Importance

[Shri Gulam Mohi-ud-din Swawl]

Then, in May, 1983, Mr. K. C. Pant-he is not here-was in charge of Congress campaign there. He and Mr. Mohammed Shafi Qureshi, Congress candidate for Parliament, Moulvi Farouq. both visited They. asked for his assistance. It was refused. Instead Farouq aligned himself with us. And because of this Moulvi Farouq overnight became the villain of peace.

That apart, there is the Jamate Islami. The President of the Jamate Islami comes from home town of our nominated Member of Pariament.

SHRI GHULAM RASOOL KAR: Am I the President of the Jamate Islami?

SHRI GULAM MOHI-UD-DIN SHAWL: No. You understand me. Not you. A gentleman from your town, Mr. Gilani, is the President. Five MLAs were duly elected in 1972 to the State Assembly. Then it was the Congress regime here. What is our fault? We have defeated all the Jamate Islami candidates and they have forfeited their securities. Not a single Jamate Islami MLA is there in the State Legislature. (Interruptions)

Kindly consider. Farouq Abdullah is maligned, and the Government is toppled. We are not sorry for that, absolutely not sorry, because if you thwart, if you smash, if you topple, if you trample the democratic norms, principles, the country is to suffer, not we. We suffer in the process.

.Mv friend has referred to certain There was the Kashmir Concases. spiracy Case. Sheikh Abdullah's government was toppled on 9th cf August, 1959. There was later on in 1958 the Kashmir Conspiracy Case. I was accused in that case. For six long years we were in prison, from 1958 to 1964. And what was the ultimate The result? charge was not that Sheikh Abdullah had aligned with Pakistan, not that he was aligned with America not that there was a conspiracy to secede Kashmir or to create Pakistan. No. It was that he

tried to topple the duly elected Government of Bakshi Gulam Mohammad. That was the charge. What was the ultimate result of that? Finally, the case was withdrawn. It is not true that we were released and Sheikh Abdullah was released? Then as an emissary of that great Pandit Jawaharlal Nehru he was sent to Pakistan. We need not go into the details now. For what purpose he was sent to Pakistan? But he was such a trusted colleague. First he was a villain and then he was a hero because the case was baseless. As far as political cases are concerned, we are not unhappy, because there is no moral turpitude involved. In those cases I was involved. In any case that was political. Now, for the information of this hon. Member because it is burning in his heart that he wanted to utter something about this case and about My point is that soon after the Delhi Agreement was arirved at there was coup on the 9th August, 1953. The Government was toppled. Now, for 22 years we had suffered. The people of Kashmir suffered. There was repression, oppression and suppression in all walks of life. Do you know how things went for 22 years. How the elections were held during that period of 22 years. It is a well-known fact, that there was one Khalique D.C. who made MLAs. Khalique was the Deputy Commissioner of a particular district who would reject the nomination papers and declare these people as elected. We were imprisoned in 1971 and 1972. You held the Parliamentary elections and the local elections then. My point is that for 22 years we had to bleed and bleed profusely in the whole State. Then we did not get out of the trouble till there was Kashmir accord of 1975. Sir, kindly hear me for some minutes. You know what Kashmir accord is? A person in the history of this country, for the first time, and it is rather for the second time because in 1947 Sheikh Abdullah was installed in power without being a Member of the Legislative Assembly. But still he came to power without being a Member. There

226

was no Congress at that time. There was no Kashmir Congress. There was Congress at the Centre only. having regard to the great personality and great leadership and past history of Shiekh Abdullah power was entrusted to him in 1974. Then Government was toppled on the 9th August. On 25th January rather 25th February 1975 power was entrusted again to Sheikh Abdullah under that accord. What is that accord? person who was not a Member of any political party or a Legislature was entrusted with power. But he was handed-over power and was made the leader of the Congress Legislature Party in the State. He was having only one Member with him that is Mr. Mirza Afzal Beg. He was also not a member of the Legislature. Later they fought elections and got elected. That was the certificate given by the Congress Government at the Centre to the Congress Government in the State for its misrule of 22 years. We are so grateful to you at that time, you released us after 22 years. We had insisted that you have committed a wrong in 1953. Do rectify it. But what are you doing now? You are again repeating the same story. That is my charge. You are doing the same kind of thing, repeating old game. What you did to Shiekh Abdullah. He was a very great man. As far as G. M. Shah is concerned, I hope you too understand he is a lesser fry. But what is the purpose of having him as the Chief Minister? What do you want from him? What is not so great ultimate objective that you have in your mind?

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI GULAM MOHI-UD-DIN SHAWL: As far as split is concerned, since 1969 we have been seeing splits in the Indian National Congress. But at that time, who is the ruler or, I should say; who wields the power or With whom does the majority go? It is the person who has the majority in the State legislature or in Parliament.

Whosoever has the majority in the split section is the ruler or the leader of the ruling party. Here 12 persons go out and 35 persons are with Farooq. The split is in favour of minority G. M. Shah or with majority Farooq Abdullah? (Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude now.

GULAM MOHI-UD-DIN SHRI Shrimati Indira Gandhi SHAWL: headed the Government at that time because the majority of MPs went to her side in the Congress. So it was under that rule too, under that convention too, under that precept too 'that it was binding on the Governor to side the majority. Happily, as I submitted earlier with due deference. we do not have a Jagmohan in the Chair.

CHAIRMAN: Mr. MR. DEPUTY Shawl, you should be careful in using phrases. I suppose, being in Opposition cannot give you the right anything (Interruptions) to say Please withdraw those words. (Interruptions) Mr. Shawl, no I will not allow it. Withdraw those words that you used about the Chair just now. (Interruptions) I say it is a reflection on the Chair. You withdraw it.

MOHI-UD-DIN SHRI GULAM SHAWL: No, no, I will be the last person to make a reflection. But if you consider it so, I withdraw it. That is all right. My point is only...

MR. DEPUTY CHAIRMAN: Be careful in using words,

GULAM MOHI-UD-DIN SHRI SHAWL: In that sensitive State, this kind of instability is created by the action of a particular person at the behest of the Central Government. Are you going to rectify it by recalling the Governor? That is number one. Secondly, knowing full well that it is a minority Government, though the backing of the Congress is there, ... (Interruptions) Only 12 persons... (Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Shawl.

SHRI GULAM MOHI-UD-DIN SHAWL: Oil is being taken in tankers to the valley of Kashmir and moneybags are being flown to Srinagar. This business of purchasing MLA is going on daily. There is horsetrading in that State for MLAs. Are you going to stop this? The second thing is,...

MR. DEPUTY CHAIRMAN: Mr. Advani.

SHRI GULAM MOHI-UD-DIN' SHAWL: I am putting questions.

MR. DEPUTY CHAIRMAN: Please don't record him. Mr. Advani will go on record.

SHRI GULAM MOHI-UD-DIN SHAWL: \*

MR. DEPUTY CHAIRMAN: Please take your seat. I have heard you for more than half an hour.

SHRI GULAM MOHI-UD-DIN SHAWL: \*

MR DEPUTY CHAIRMAN: Don't record him.

SHRI GULAM MOHI-UD-DIN SHAWL: \*

MR. DEPUTY CHAIRMAN: Mr. Advani, please, I will not allow Mr. Shawl. I have heard him for more than half an hour.

SHRI GULAM MOHI-UD-DIN SHAWL: \*

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, I will go by the statement that has been made today by the Minister. The statement has two important aspects one aspect relating to the unity and security of the country and the other aspect being the constitutional and legal aspect in relation to the removal of Dr. Farooq Abdulah's Government and his replacement by the Shah Government. Sir, the concluding paragraph of this statement made by the Home Minister says:

"It is the Government of India's concern that in the sensitive border

State of Jammu and Kashmir, peace and good order prevails and the nefarious designs and activities of those who are seeking to undermine the integrity of India are effectively checked."

I am sure that this concern is shared by all the Members of this House, by every single Member of this House, including my colleague from the National Conference who has just spoken. I remember very well that last year, or was it in 1982, when I gave a Calling Attention Notice on the Jammu and Kashmir Resettlement Bill—it was a Bill till then—the Prime Minister herself had referred to the patriotism of the people of Jammu and Kashmir and if I recall a right she had paid compliments to the National Conference as well. Having said that, if anyone were to read this statement, he would feel that the first four paragraphs are a preamble to the fifth paragrph, though specifically it does not say so. Specifically, it does not say that because of the activities of these anti-national elements. Dr. Faroog Abdullah has been removed But anyone who were to read the statement would get the impression that Dr Faroog Abdullah has been removed because he was colluding with antinational elements. If there were any doubts about this statement because It is written and naturally cautious because it is from the Government. then Mr. Ramanand Yadav dispelled all those doubts. He left no scope whatsoever for anyone to entertain any illusions on this score. Sir. here is a situation which follows from paragraph 4 which I would like to read out to this House. We are discussing the whole thing in a kind of vaccum. According to the Government:

"Since July 1983, (Farooq Abdullah Government was elected in June, 1983 and it means that within one month of his taking over) the Central Government had been impressing upon the State Government to take firm and effective action against the anti-national, secessionist and extremist elements:

<sup>\*</sup>Not recorded.

Till June 1984, the Home Minister sent nine communications to the Chief Minister in this regard. (We do not have a single communication. We have not heard of the contents of any communication. But nine communications had been formally sent to the Chief Minister.) However, the action taken was inadequate and often belated and, therefore; made little impact. The activities of these elements, therefore, continued unabated. including hijaking of an Indian Airlines plane."

Now, Sir, this is a very grave charge levelled against Dr. Farooq Abdullahs Government. I cannot hold brief for any Government which is actually guilty of this kind of endangering and jeopardising the security of the country, including the hijacking of the plane, which; of course; took place one day after the Dr. Farooq Abdullah's Government was sacked. The date does not matter. If really Dr. Farooq Government has Abdullah's guilty of this, I would think that this was a more appropriate case for a White Paper on Kashmir and for the of the Farooq Abdullah dismissal Government. It was not necessary for Mr. Jagmohan to procure defections and to create a Government of defectors, that the 12 people should defect and say that they don't hold allegience to Dr. Faroog Abdullah and that they support Dr. Shaw and his Government is formed this way. would like to beg of this Government is not a technical issue. that this The issue basically is: Can national security, national integrity, democracy and Constitutional norms coexist or are they incompatible? I, for one, believe that national security and national integrity are very important. But we have to preserve these within framework that we the democratic abiding or adhering have accepted, scrupulously to the Constitutional norms that we have given unto ourselves.

In this particular case, what has happened is that the Constitutional norms are disregarded. You can have

two views on whether that particular anti-defection law should be there or not. When we were framing the law here-either your Government or my Government-when we thought of a law and when we were framing the Bill against defection-both in your case in 1973 or 1974 when the Bill was introduced and again in my case when the Bill was introduced in 1977 or 1978, in both the cases we had provided for a split. We had envisaged a situation where within a party there could be wide differences leading to its split. Therefore, we had provided that such a split would not be regarded as defection. But the Jammu and Kashmir law does not provide for it. Perhaps this may be one of the reasons why it has gone to the court of law. This may be one of the issues before the court of law whether in such a case it would be deemed a defection or not. That law has not struck down. It is before the Supreme Court. The High Court Jammu and Kashmir has upheld so that it is the law of the land.

Here the Governor of the State who is expected to uphold the law of the land, first usurps all the powers of the Assembly. It is said that the resolution passed at the Speakers' Convention is not binding on him. It is not binding, I agree. Therefore I scrupulously and cautiously use the term 'Constitutional norms'.

I remember that at the Speakers' Conference of 1968 the Speaker of Jammu and Kashmir also was present. The Chairman of the Legislative Council of Jammu and Kashmir was also there. And when again in 1971 under the Chairmanship of Dr. V. V. Giri the Governors' Conference was held, one prominent participant in that conference was Mr. Bhagwan Sahay, who was then the Governor of Jammu and Kashmir.

When Jagmohan was face to face with a situation where certain section of National Conference had said: "We no longer owe allegiance to Dr. Farooq Abdullah", in all respects he

#### [Shri Lal K. Advani]

should have told them: "I will examine and I will see to it that right thing is done". And Dr. Farooq Abdullah straightway admits Jagmohan because he told him: "If this is true and if all these 12 people have deserted me, obviously I have lost my majority". He obviously felt so. But then he told him: "I should be given an opportunity to prove it on the floor of the House or, in the alternative, you dissolve the Assmb-I think he is entitled to these rights. The Speakers' Conference gives him the first right and the Kashmir Constitution Jammu and gives him the second right. What has happened is that his advice was thrown out so much so I was surprised to find in the P. S. written by Governor the following. In this post script to his letter of the 2nd July, he says: "We have since met and discussed the matter. You advise that I impose Governor's rule under section 92 of the Jammu and Kashmir Constitution and keep the Legislative Assembly under suspended animation. I shall be grateful if you send your confirmation in this regard in writing immediately".

If we are to go by the various reports, he himself was inclined to impose the Governor's rule, but New Delhi, had different views. This is where New Dlhi comes in even before the Governor took these steps, he had been on a visit to Delhi, where he met several snior dignitaries. If you put the whole thing together, right from the date on which Farooq Abdullah Government was elected the conclusion is inevitable. I would not like merely draw conclusions. I would only like to read out to you an editorial comment made by a paper which is generally favourable to the ruling party and its owner happens to be a Member of our House, and it is . "The Hindustan Times." Shortly after the plenary session of the Congress (I) in Calcutta, on the 31st December 1983, it wrote under the caption "Foolish Demand" like this:

"Dr. Farooq Abdullah is not in the good books of the Congress (I). But that is hardly a justification for some Congressmen to seek the dismissal of his Government and the imposition of the President's Rule in Jammu and Kashmir. Those who raised that demand at the plenary session of the party in Calcutta do not seem to know the rudiments of constitutional propriety...."

I mention the word "propriety" once again. It goes on to say:

"...nor do they realise what is good for their own party. Dr. Abdullah may not be the ideal Chief Minister."

And, Sir, I would agree with the paper. (Interruptions). Dr. Abdullah may not be the ideal Chief Minister. (Interruptions). Just listen. You are clapping me on this point. But even then, my criticism is this. (Interruptions)

SHRI N. K. P. SALVE: It is clear that the BJP never liked him. (Interruptions)

SHRI LAL K. ADVANI; It further says:

"But he is in power."

SHRI N. K. P. SALVE: We know that the BJP could never reconcile itself to a Muslim Chief Minister.

SHRI LAL K. ADVANI: Sir, I am afraid this is hitting below the belt. (Interruptions) That is all that I am say, that I can think of. The editorial further says:

"But he is in power."

This is important because the people elected him and his party to the office. My quarrel with your Government is that you are trying to subvert the verdict of the people from the very first day, and from the very first day you have not reconciled yourself to that. (Interruptions). Then, Sir, it says:

"The law and order situation may not be satisfactory. But look at the recent disturbances which show that the Congress (I) workers contributed substantially to these clashes."

It is not Mr. Shawl saying it and it is not Mr. Matto saying it. But it is "The Hindustan Times" which is saying it. It says that it is the Congress (I) workers who have contributed substantially to the clashes. It says:

"The crux of the matter is that the Congressmen have not yet reconciled themselves to the National Confrence's victory in the Assembly elections."

This is the crux of the matter; this is the crux of the whole matter.

SHRI SYED SIBTEY RAZI: It was a rigged election. How can we get reconcilled to it? (Interruptions)

SHRI LAL K. ADVANI: Sir, my a very relevant friend has made point, a very pertinent point. He says that the elections of 1983 were rigged, that they were 'rigeed elections. If it were so, then we owe it to the people of Kashmir to dissolve the Assmbly on the basis of the rigged elections and have a fresh election. (Interruptions). It is all the more necessary that we should not continue with an Assembly of this kind which is on the basis of a rigged election (Interruptions). I entirely agree.

SHRI V. GOPALSAMY: What is the reply from that side, Sir.

SHRI SYED SIBTEY RAZI: Our Minister will reply to it. ruptions)

MR. DEPUTY CHAIRMAN: Mr. Advani, you proceed with your speech.

SHRI LAL K. ADVANI: Sir, I will come to my second point now.

H. HANUMANTHAPPA: SHRI Let him tell us how the Janata Govtrnment dismissed the Urs Government. (Interruptions.) How do you justify the removal of the nine State Governments by the then Janata Government? (Interruptions)

Public Importance PARVATHANENI UPEND-RA: You must know . . .

matter of urgent

SHRI SYED SIBTEY RAZI: do you justiv the removal of the nine elected Governments in the States when they were in power in 1977? (Interruptions)

SHRI PARVATHANENI UPEND-RA: You must remember that elections were held and puppet Governments were not installed in the States then.

MR. DEPUTY CHAIRMAN: right. All of you, please take your seats. Yes, Mr. Advani.

SHRI LAL K. ADVANI: Sir, it is said that there was a split in the Nationl Conerence and a section became the true National Conference and the other the bogus National Conference, etc., etc. But I would say that the question as to which is the true National Conference or which is not the true National Conference is a matter to be decided by the Election Commission and not by the Governor . And, Sir, what did Governor do? The Governor usurped the authority of the Assembly; he usurped the authority of the Election Commission; he usurped the authority of the Speaker, and he usurped the authority of the presiding officer, all rolled into one.

क्या हो गयां? ब्रह्मा की तरह चार मुख हो गए ? क्या हो गया ?

So, Sir, I wiuld think that, in this situation the right course for him was to have accepted the Jammu and Kashmir Constitution and, as advised by the Chief Minister, dissolve the House and hold an election. That is always the right remedy. I like to make my point clear. My friend has invoked the Jammu and Kashmir Constitution. I would be the happiest man the day I do not have to reer to a separate Jammu Kashmir Constitution and article 370 is abrogated. (Interruptions). He will not agree. But I hope Mr. G. M. Shah wil agree. (Interruptions)

[Shri Lal K. Advani]

Sir. I remember when I had raised the issue of Jammu and Kashmir Resettlement Act and at that time the Government also agreed with the view expressed by us here and which. was formally incorporated in letter written by the then Governor, Mr. B. K. Nehru. to the Jammu and Kashmir Assembly when he returned the Bill and said that if this Act becomes law, if it is enacted, it would jeopardize the security of the country, it would open the floodgates to spies, saboteurs and fifth columnists-these were the words he used.

Now, you were critical of Dr. Faroog Abdullah Government. We critical of it on the were very same score. Now you have removed the Farooq Abdullah Government. A Government is now in office which creation. it may is your not be a Congress Government but your creation. (Iterruptions) My charge is that a change has been done only because Dr. Farooq Abdullaha's Government was not willing to play to your tune. That is all. (Interup= tions) .

Now, you were critical of Dr. please.

SHRI LAL K. ADVANI: I give a simple touchstone. Sadharan kasauti hai. The Act that you yaurself say is something which is going to jeopardize the security of this country ... at least that one single Act, the Jammu and Kashmir Resettlement Act, you ask him to repeal today. He can do it just by an ordinance. It is a toutestone. Repeal that Act. After all, the Supreme Court can only decide on the constitutionality and the legality of that Act, not its content. And politically. It is harmful, it is injurious to national interest. And, therfore, No.1, I would say that the Jammu and Kashmir Resettlement Act should be abrogated should be repealed, by an ordinance, and No. 2, what is standing in the way of Jammu and Kashmir's permanent integration with India. complete integration with India, that article should also be removed. For my friends here I have a word of raution and advice. I had occasion to

listen to some of the speeches madeat the meeting of the Opposition parties in respect of this particular episode. We were unanimous what has happened is wrong. But in one of the speeches I heard people recalling 1953. I would advice them, don't recall 1953. You should remember that in 1953 what happened had the unanimous support of the rest of the country-unanimous, and even a large part of Jammu and Kashmir. Even my friends here from the Communist Party--there were not Communist Parties at that time--also supported Government's action in1953. And it was from 1953 onwards that the process of integration started. was reading out the From 1954 that Order became applic-Earlier. the Supreme Court's jurisdiction was not there, earlier the Election Commission's jurisdiction and earlier article 356 could not be applied. Earlier, there were Prime Ministers or the Sadr-e-Rists. It is only after 1953 that gradually Jammu and Kashmir started moving towards parity with all other States. I would regard this as a true touch-If you are concerned national integrity, unity and security, I would say that you should move further in that direction and let there be complete integration of Jammu and Kashmir. Then it would be a different matter. As things are, I am not willing to accept it. Bring out a White Paper and give me all the 9 communications that you have written to them Under the Constitution, you have the authority to issue directions to them. Kashmir. Then it would be a differtnt it would mean break-down of the constitutional machinery. You can take action under the constitution. Not that you had to do it by surreptious means, You did it at mid-night by getting hold of all the people and by imposing curfew in order to keep them there. This is not the right course. Therefore, I strongly oppose the removal and dismissal of Dr. Farook Abdullah in the manner in which it has done and I would stand firmly in our resolve to see that national unity and

integrity is protected. Thank you. Sin

SHRI DIPEN GHOSH: Mr. Deputy Charman, Sir, I have carefully read the statement made by the Home Minister, Mr. Narasimha Rao. I have also carefully and attentively heard what my esteemed colleague, Mr Ramanand Yadav, has stated. He was not present to hear other Members.

SHRI SUSHIL CHAND MOHUNTA (Haryana): He is present now.

SHRI DIPEN GHOSH: I am happy that he is present. What my colleague, Mr. Advani, has said holds good. We. have to read the fifth paragraph after going through the four paragraphs, It has to be read with what Mr. Ramanand Yadav has said. Since Mr. Ramanand Yadav belongs to the ruling party at the Centre. I take it for granted that what Mr. Ramanand Yadav has said or has gone on record to say is the statement of the ruling party at the centre.

SHRI RAMANAND YADAV: No. Those were bare facts given in the newspapers.

SHRI SYED SIBTEY RAZI: I want an information from the learned Member. I<sub>S</sub> he making the learned on behalf of his Government or as an hon. Member of this House?

SHRI DIPEN GHOSH: Let him say that he did not represent the ruling party's views.

SHRI RAMANAND YADAV: As a Member of this House, I spoke on my own behalf. Mind it.

SHRI DIPEN GHOSH: In view of what has been stated in the statement, I take it for granted. This statement comes from the hon Minister. He has mentioned some of the things. Mr. Ramanand Yadav also made allegations. Is the Government pared to bring out a new White Paper on the events that havt taken Place in Jummu and Kashmir. In the White Paper which the Central Government published just a few days ago, nothing has been metioned about the events which have been referred to here as having taken place in T--hain On the

trary, I have a reply given by the then Home Minister in the Lok Sabha in reply to a starred Question No. 153 on 7th March, 1984.

It was not far away. It was on the 7th March. 1984. And I quote it. question was: "Will the Minister οť Home Affairs be pleased to state (a) whether Government have received a memorandum on deteriorating law and order situation in Jammu and Kashmir, and (b) if so, Government's reaction thereto." And the reply was, and I quote. "(a) Government have received a memorandum which was presented to the President January, 1984 by a delegation about the situation in Jammu and Kashmir." And what is more important, Sir, answer to part (b) which I quote: Government of India have been in correspondence with the State Government on various issues vitally cerned with national security, integrity and sovereignty. The State Government have recently started taking action against some members, workers of the anti-national and secessionist groups and organisation ""Sir I quote this again. "The State Government have recently stated taking action against some members, workers of the anti-national and secessionist groups and organisations. The situation is constantly under watch and review by the Central Government."

Now, Sir, in the context of this thing, I read from paragraph 4 of the statement which says: "Till June 1984, the Home Minister sent nine communications to the Chief Minister in this regard. However, the actions taken by the State Government was inadequate and often belated." and, therefore, made little impact." But this was not made known. This was not made known by you predecessor.

SHRI P. V. NARASIMHA RAO: There is no contradiction.

SHRI DIPEN GHOSH. You will say that there is no contradiction. But, I now come to the question about Dr. Farooq Abdullah. I am not going to

[Shri Dipen Ghosh]

hold brief for person. But I have got the clippings since 1983 from where it is completely evident that there were efforts, there were hectic efforts between the Natonal 'Conference led Dr. Farooq Abdullah and the  $b_{\mathbf{v}}$ to make an Congress (I) ance so that they could fight toand Kashmir gether the Jammu State Assembly elections. These are particularly I all on record. And quote from a report appearing in a newspaper which is very close to the ruling party, "The Hindustan Times" of February 3, 1983. I quote:

"Farooq Abdullah is campaigning for Congress (I) Jammu Kashmir Chief Minister, appealed to Abdullah, has electorate here to vote for the Congress (I) candidates in the Metropolitan Council and Municipal Corporation elections scheduled February 5. Dr. Abdullah. who flew in here told a mammoth gathering at Urdu Bazar that uinty of the country was imporant and this could be maintained under the leadership of Mrs. Indira Gandhi. He said that Hindus and join hands to Muslims should fight communalism." Although there were differences between the Congress and his Party, he supported the Congressmen in 1980-July election. Dr. Abdullah said, "To make mistakes was human. But the people should excuse these mistakes and help the Congress (I)." (Interruptions)

Sir, there is no wrong in it But there is only one thing. When and why Dr. Farooq Abdullah fell foul of the Congress (I) at the Centre? (Interruptions). I am a competent to speak it.

SHRIMATI USHA MALHOTRA (Himachal Pradesh): You have asked a question...(Interruptions)

SHRI P. N. SUKUL (Uttar Pradesh) You put it to Dr. Faroog Abdullah. श्री रामानन्द यादव : श्राप यह बतलाइये कि पहले श्रापकी रिशाया के प्रति सहानुभूति थी उस को चीन के प्रति चेंज करने में कितना समय लगा ।

SHRI DIPEN GHOSH: May I know who will be replying to my questions—Minister or other Members?

So, the question is, when and why Dr. Faroog Abdullah fell foul of the Congress-I, and for that matter, Prime Minister, Mrs. Gandhi. To me, he had committed two sins: one to give was that he did not agree Congress-I more seats to the desired by the High Command when there was an effort to make alliance between the two parties, and second sin was-and that is very imporant-Mrs. Gandhi would been pleased if Dr. Faroog Abdullah had kept himself confined to boundaries of Jammu and Kashmir. He fell foul of Mrs. Gandhi because Dr. Farooq Abdullah joined hands wih all Opposition parties on all-India plane to build united movement against the anti-people and authoritarian policies of the Central Government... (Interruptions)

SHRI SYED SIBTEY RAZI: Only to overthrow the Government elected by the people; to capture the power; that was the only object. (Interruptions)

SHRI DIPEN GHOSH: Actually, I am not inclined to battle over the sophistry whether the defection of 12 or 14 members hit the anti-defection law of Jammu and Kashmir Government, or whether it was imperative upon the Governor of Jammu Kashmir to accept the advice of the Chief Minister for dissolution of the Assembly; I am not gong to over this sophistry as some of colleagues have sought to do. To me it is immaterial. Why? It is because the question, whether a State Government will be there or not, whether it is in Jammu and Kashmir or in Sikkim or in Pondicherry or in Har-

yana or for that matter in any other State, whether it is ruled by Congress by any non-Congress-I; or rules party, is hardly decided by legal and Constitutional quibblings; it is decided by one person at the Centre and in the case of Jammu and Kashmir, it has; she has decided. (Inttruptions)

SHRI SYED SIBTEY RAZI: How do you survive? (Interruptions)

SHRIMATI KANAK MUKHERJEE (West Bengal): It is because of the people.

SHRI DIPEN GHOSH: I invite all of you; you try... (Interruptions). Sir, I can not speak like this.

MR. DEPUTY CHAIRMAN: Please don't interrupt.

SHRI DIPEN GHOSH: Mr. B. Nehru was too upright to oblige the Prime Minister's ego and so, a pliant Governor was inecessary and found in Jagmohan and Jagmohan did it as several other Governors did in Pondicherry, in Haryana, in Sikkim, since 1959. When Mrs. Gandhi was the President of the Congress and her father was the Prime Minister the first Communist Government in Kerala in 1959 was dismissed.

AN HON, MEMBER: What about dismissal of 9 Governments... (Interruptions)

SHRI M. M. JACOB (Keraja): The machinery of the Government was paralysed.

SHRI DIPEN GHOSH: What happened in 1967 in West Bengal. You ask the Leader of the House.

T. THANGABALU: nappened in 1977? Nine State Assemblies were dissolved. What is answer for this? (Interruptions)

SHRI DIPEN GHOSH: Sir, I know a rule that when a Member wants say something, he should do so from nis chair, from his seat. I have been seeing that some Members belonging to the treasury benches have been louting this particular rule.

(Interruptions)

SHRI K. MOHANAN: Mr. Thangabalu's seat is not there.

SHRI DIPEN GHOSH: I attribute the dismissal of the Jammu and Kashmir Government led by Dr. Abdullah to petty partisan interests of the party running the Union Government. The action reveals the anti-people authoritarian attitude and policy of the Union Government. The fact that the ruling party at the Centre has scant regard for Parliamentary democracy has been proved time and again. (Interruptions) But I say, it is dangerous...(Interruptions) to continue with this type of acts only to satisfy the narrow partisan interests of the ruling party at the Centre, particularly, in a sensitive border State like Jammu and Kashmir. I think, this is a blatant attack on democracy and this attack in a sensitive border State like Jammu and Kashmir will lead to the alienation of the Kashmiri people and will provide a fertile ground for divisive and separatist forces which are at work in that part of the country and destabilise the national unity and integrity of the country. Sir, you are aware and our hon. Minister, Mr. Narasimha Rao is also aware that my party was the party on the national plane to point out the danger of the divisive and separatist forces with the backing of the imperialist forces behind which are operating in our country, as far back in January, 1982, at the Party Congress held in Vijayawada. It is on record. No national party at that time pointed out this thing. And subsequent events have proved it.

SHRI P. V. NARASIMHA RAO: We did it. (Interruptions)

SHRI DIPEN GHOSH: But what you did actually? My question the hon. Minister, Mr. Narasimha Rao and hon. Member Mr. Ramanand Yadav is, will you kindly look, in retrospect, to the policies and activities pursued by your party during last so many years in this direction? Did your party not try to

[Shri Dipen Ghosh]

Mizo National Front leader, Mr. Laldenga? Did your party not make an alliance with the Tripura Upajatı Samiti in order to gain some more seats as against the leftists? Did your party not make an alliance with the wanted the Gorkha League which separation of Darjeeling and the constitution of a separate State? Did your party not make an alliance with the Uttara Khand Parishad, which was demanding a separate Uttara Khand State? Did your party not make an alliance the Jharkhand Mukti Morcha in West Bengal in order to get only one seat in Midnapore district as against the leftists (Interruptions) If you check up the Election Commission's records, you will find it. (Interruptions) Mr Kalp Nath Rai, why are you asking them to disrupt my speech? If you ask me, I will sit down. He is showing his hand to stop my speech.

SHRI PARVATHANENI UPEN-DRA: He is the band master, he goes on showing his hand. (Interruptions)

SHRI DIPEN GHOSH: If you say I will get seated. Why are you asking him and showing hand to stop me? (Interruptions)

MR. DEPUTY CHAIRMAN: Now please complete.

SHRI DIPEN GHOSH: I have seen how much time you have allotted to others. You have to allow me much time.

MR. DEPUTY CHAIRMAN: No. no, please complete.

SHRI DIPEN GHOSH: Why, what is wrong?

MR. DEPUTY CHAIRMAN: You have covered all the points.

SHRI DIPEN GHOSH: This point I have never said.

MR. DEPUTY CHAIRMAN: Not this point, but other points you have

SHRI P. V. NARASIMHA RAO: This was not covered because this does not come within the purview of this Calling Attention.

SHRI DIPEN GHOSH: Yesterday, when the Punjab situation was discussed, all this came up, how the ruling party at the Centre has been serving the interest of the disruptive and divisive forces in our country at various places. This all came up yesterday. I am only trying to remind them because it has come up in the statement.

So, Sir, in view of what has been stated here and in view of the danger which the Union Home Minister has expressed, I want to ask a very simple question to all of you because I have been seeing so many people who fought for independence. Do you really believe that you can strengthen or you will be in a position to strengthen the national unity and integrity of the country with the help of those 12 or 14 defectors, the saleable commodity as they are?

SHRI P. V. NARASIMHA RAO; This is very unfair.

SHRI DIPEN GHOSH: This is the question because the people who can split. . .

SHRI P. V. NARASIMHA RAO: Mr. Ghosh, they are not here to defend themselves. You should not call them names. You cannot say whatevery you like... (Interruptions)

SHRI DIPEN GHOSH: You have raised this question and that is why I am also raising this question. Do you really believe. . .

SHRI P. V. NARASIMHA RAO: Don't say that thing.

SHRI DIPEN GHOSH: Can strengthen the unity and integrity of the country with the help of traitors who can split the party, who can split the family in exchange of some lakhs of rupees? Is there any guarantee that they will not split the country for the sake of some more

money? And still you are supporting them. What moral value are you going to set up before the people of this country? You are making the Members of Parliament, you are making the Members of Legislative Assemblies, you are making the representatives of the people a saleable commodity.

SHRI SYED SIBTEY RAZI: Sir, I am on a point of order. My point of order is that this is a Calling Attention Motion. The convention of this House had been that certain questions were put to the Minister and the Minister used to reply to those questions. Now, Sir, what is going on here? All the mud-slinging, all the misleading statements are being raised. I think the jurisdiction or the purview of the Calling Attention Motion does not permit making of such type of distorted speeches. (Interruptions). I will like to request the Chair to see to this. It has been said by the Opposition that the Chair has to control the House and, therefore, you should use your good office and see that such things are not brought in the House this.

MR. DEPUTY CHAIRMAN: Please complete now. Do not make such observations. (Interruptions)

[The Vice-Chairman (Shrimati Margret Alva) in the Chair]

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): Madam, Vice-Chairman, I am on a point of order. Hon. Member, Mr. Dipen Ghosh, just now said so many things about the Honourable elected representatives of the Jammu and Kashmir Assembly. Normally we should not discuss these things when the elected Government of a particular State is there. It is all right if you have allowed it to be discussed, but he should not abuse, he should not cast as persons against the MLAs who are also honourable elected representatives. (InterrupSHRI DIPEN GHOSH: That is because I belong to the party which cannot be bought. (Interruptions). I am going to conclude.

THE VICE-CHAIRMAN (SHRI-MATI MAGARET ALVA): I know how much time has been allotted to you.

4.00 P.M.

SHRI P. V. NARASMHA RAO: You are saying you are going to conclude, but when?

\*SHRI DIPEN GHOSH: This is wrong, Madam. Once earlier I pointed out that the Minister of State for Parliamentary Affairs was inciting other Members to disrupt my speech.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): He cannot instruct me. Please, you finish your speech.

SHRI DIPEN GHOSH: He was advising you.

THE VICE-CHAIRMAN (SHRI MATI MARGARET ALVA): I am sorry, nobody is advising me. He told me that his time is up.

SHRI DIPEN GHOSH: Who is he to say that?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA). One minute. Did I not tell you just that myself? Even before he talked to me, did I not tell you?

SHRI NIRMAL CHATTERJEE (West Bengal): On a point of order. It is not your conduct he is referring to. He is referring to the conduct of the Minister of State for Parliamentary Affairs whether or not he should be saying those things to you. So why are you defending yourself? You give your verdict on his conduct. That is what he desires. Are you going to give a verdict on his conduct?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): You are interrupting your own Member. Mr. Ghosh, you go on with your speech and finish it.

SHRI DIPEN GHOSH: I am going to conclude. I want to remind them that the Congress Party had committed a similar fraud in Jammu Kashmir in the year 1953 when they arrested Sheikh Abdullah after ousting him from the office of the then Prime Minister of Jammu and Kashmir. It is not that the Congress Goyernment at the Centre did not other options. They tried with many options while keeping Sheikh Abdullah behind the bars. But what happened? Sheikh Abdullah had to brought back to the Chief Ministership of Jammu and Kashmir. now the question has come whether it was imperative upon the Governnor of Jammu and Kashmir State to accept the advice of the Chief Minis-But what happened in 1977? With the withdrawal of support from the National Conference by the Congress, was not the Jammu and Kashmir Assembly dissolved on the request of Sheikh Abdullah as the Minister though at that particular time he was reduced, or his party reduced to a minority? However. they had to do it. And again I am forewarning the Government and I am forewarning all of you that you are going to commit a similar mistake in the case of his son. Can you tell me, as the situation obtains today in Jammu and Kashmir, who else other than Dr. Farooq Abdullah can keep mass of the Jammu and Kashmir with the people of India? Who else there? You tell me.

SHRI P. N. SUKUL: Shri G. M. Shah.

SHRI DIPEN GHOSH: Yes, that answer I wanted to have from your side. Who was Mr. G. M. Shah?

SHRI PARVATHANENI UPFN-DRA: That is the biggest joke.

SHRI DIPEN GHOSH: He was the General-Secretary of the Plebiscite Front.

SHRI GHULAM RASOOL KAR: Congress (I) is there.

SHRI P. N. SUKUL: Majority of the M.L.As. are with him.

SHRI DIPEN GHOSH: I know, if not better, at least not less than what you know.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Mr. Ghosh you told me that you are concluding.

SHRI DIPEN GHOSH: Because he said "G. M. Shah" that is why I had to reply. So now I come to the specific questions. The first question is: is it not a fact that in 1977 when Sheikh Abdullah's Government in Jammu and Kashmir was reduced to minority on withdrawal of support by Congress to him, the Assembly was dissolved and a fresh election ordered? If so, does it not indicate that in not responding to a similar request, the present Governor of J&K resorted to a discriminatory act and did the Centre call for a report from the Governor to justify such an act? 2. Whether the Centre had received any report from Governor of Jammu and Kashmir as to the fact that the National Conference headed by Dr. Abdullah had lost majority in the Assembly, thereby necessitating his Ministry's dismissal and, if so, on which date and whether the Centre had given the green signal in this regard? 3. Whether it is a fact that on 1st July, a day before the actual date of dismissal, a large number of Border Security Force, Central Reserve Police Force and other paramilitary force personnel were requiritioned and, if so, whether the reasons therefor were indicated to the appropriate authorities? 4. Whether it is a fact that a large number of Madhya Pradesh and Uttar Pradesh police forces were despatched to Srinagar on 1st July and, if so, who ordered it? Whether it is a fact that in order to despatch the above forces, regular flight schedules of the Indian Airlines were changed and four Airbuses and two Boeings were put to service and, if so, who ordered it? 6. Whether

it is a fact that on 12th July, when some leaders of the opposition parties visited Srinagar and were lodged in a hotel there, they were prevented from meeting the people and their representatives, their telephone lines disconnected and electricity cut off and, if so, under whose orders? 7. Whether it is a fact that the people were not allowed to observe Martyrs Day-Martyrs Day which was being observed by all the Kashmiri people for the last 53 years and which is a auspicious day-and certain prohibitory orders were clamped on that particular day and, if so, why? Thank you, Madam.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Madam Vice-Chairman, it is with a heavy heart that have to participate in this discusion. For the past three or four days very important issues were forcussed. Whether we discuss the question of Punjab or Sri Lanka or Kashmir, the Prime Minister draws, as she did in her very vehement speech yesterday -I was listening to it in the Sabha—the attention of the nation to the dangers that are threatening us. Even though she did not mention any country, she used "Imperialism, neo-colonialism, term fundamentalism and communalism constitute a serious threat to our security and national unity." It is with that spirit that we should analyse every problem and find a solution. The same will apply to the question Kashmir also.

The action of the Governor, whether he acted under the Kashmir Constitution, whether he violated it or not, is not so relevant. What is the result of his action, What is the effect on the people of Kashmir? It is, in my humble opinion, doubly provocative. The first provocation is dismissing the Ministry headed by Dr. Farooq Abdullah. The second provocation is installing the Ministry under Ghulam Mohd. Shah—he is so endearingly called Gul Shah. I come from a distant

State. For us, whether it is Kanya-kumari or Kashmir or Assam or Punjab, they all are dear to us. We treat them as part of India. And without Kashmir one cannot reconcile to the concept of Indian unity. That is why from 1946 we have been taking steps to prevent foreign forces invading Kashmir. There are people who are jubilant that that issue is still before the United Nations Security Council.

matter of urgent

Public Importance

Let me recall the history because those who forget history, those who forget traditions, cannot show the way for the future. Kashmir has a history. It has been a target of attack by the British and American imperialism right from 1946. I still remember how we took out protest demonstrations in the South when Pt. Jawaprevented from harlal Nehru was entering Kashmir in 1946 and he was arrested by the British police brought back. A similar thing happened recently when E. M. S. Namboodiripad of the CPI(M) and M. Faroog, one of the secretariat members of the Communist Party of India, when they went there to study the situation personnally, were not even allowed to leave the hotel. They were not provided with telephones; lights were cut off. They sought to meet the Governor. They are important leaders of two parties. For the present generation of Congressmen, this history may not be known. Do they know that the Communist Party has been standing with you, has stood with you in all your actions in Kashmir including the arrest of Sheikh Abdullah? Why? Because we were serious about the imperialist dangers to our country. And such party leaders you do not allow. Do you think that G. M. Shah is better and more interested in the unity than E. M. S. Namboodiripad and M. Faroog? Is that attitude? It is an indication of political bankruptcy on the part of these leaders who are sitting in Delhi. You may say anything against the Communist Party, but you cannot question our devotion to unity, integrity and

[Shri M. Kalyanasundaram]

Calling Attention to a

security of our country. We have laid our lives, and we are still prepared to lay our lives. That is the situation. trying to bring Dr. When we are Faroog Abdullah-save him and bring him-to the national mainstream, Should you what is your attitude? not encourage and help it? Have you succeeded? You have tried all these things for 22 years in Kashmir. Have you succeeded? Is it not a fact that again Sheikh Abdullah had to be brought back in 1975 through and put in power? What accord realistic attitude the Government of India should take is the main question, to satisfy or to respect the sentiments of the Kashmir people. Whether they are Muslims, Hindus or Sikhs, they must stand united to defend the unity of the country and to those · pro-Pakistani and secessionist forces who are penetrating into the State.

Let me recall for the benefit of the present Congressmen who cannot understand even the significance of the decisions. They think that the umbrella of the Prime Minister, Mrs. Indira Gandhi, they can commit any crime and run away with it hecause she is there, she will get votes and win elections. That seems to be the attitude of the Congressmen What will be the reaction of the people of Jammu and Kashmir, if they listen to the attacks on Mr. Farcoq and National Conference? True, the National Conference was split. will be the attitude of responsible leaders of the nation?

I am putting this question to the Congress (I) leaders. Was not Mr. Farooq Abdullah till recently running around No. 1 Safdarjung Read calling the Prime Minister, "Mummy, mummy", even more endearingly than Mr. Rajiv Gandhi? What is the crime that he has suddenly committed? He is a young man, may be inexperienced, and he may not be able to understand the difficulties. In Punjab with

all the experience of such stalwarts like Mr. Darbara Singh, they were not infiltration. It able to prevent the may be true. I am not having any brief. But is there an alternative to Mr. Faroug Abdullah who can keep the people of Kashmir united bring them to the main stream Indian unity? That is the question which should be answered properly.

I want to recall a statement made by Pt. Jawaharlal Nehru for benefit of the Members who are here. People like us have seen and heard it ourselves personally in those days. This is what Jawaharlal Nehru said:

"One fact however which contributed to our success at last, as much as the military operations, maintenance, under the was the leadership of Sheikh Abdullah, of the civil administration and the morale of the civilian population."

This is after driving out the Pakistani hordes away from Srinagar. This is what he said. Further, he goes on saying. I quote:

"The civilian population completely unarmed, with on enemy within a few miles of the city. . ."

That is, the city of Srinagar.

"... behaved in a manner which showed extraordinary courage and coolness. They did so because they leader and because had a great Hindus, Muslims and Sikhs. joined together under him to throw back the enemy and save Kashmir, their common heritage."

This is more important. This fact is one of the most remarkable events of recent times in India and one from which the rest of the country may well take a profitable lesson. immortal words should be the guiding spirit in dealing with any situation arising from communat forces and disruptive forces, and those who profess in the name of Pt. Jawaharlal Nehru, should have a proper attitude

o the split in the National Conference. There is nothing to choose between the two. That is my humble opinion. If Mr. Farouq Abdullah is dangerous, the other group is more dangerous. As some of our other Members have said, there are people who have become saleable. How to trust them?

53

Mr. Home Minister is a clever man. He has proved to be competent hold any portfolio. I congratulate him for his cleverness and ability. I am sure this was not wrafted by the bureaucracy but by an able politician who can understand. So, he shalled all the points against Farouq Abdullah. Even there if you could not avoid linking that these reasons, to be reasons for the action taken by the Governor, so what is the use of blaming the poor Governor. He has done a job as he was directed to do. But this Army did in Punjab added to our cause. But here he has brought difficulties the Government and to the cause of -national unity, by committing mistake. Madam, may I suggest that if the Governor had just remained by dismissing the Farooq Abdullah Ministry it would not have been harmful. Even then it is a violation of democratic norms and parliamentary democracy. But that can be tolerated. But what is worse is by installing a Ministry insulting the sentiments of the people of Kashmir whether Hindus, Muslims or Sikhs. Don't they be discrediting Faroog Abdilah? You want to win the support of Hindus. You are dividing Hindus-Muslims and Sikhs of the entire population. This is very harmful for the population of the State. the objective it is sought to achieved by these changes. So, I demand that to give confidence to the people of Kashmir immediately call the Governor of Jammu and Kashmir, Mr. Jagmohan and send him somewhere. I do not suggest that Army should be sent back barracks. Can these Ministers move about Whereas Farooq Abdullah is

able to move. But these Ministers need military escort to go about. Their houses had to be protected. But we must appreciate Dr. Farooq Abdullah who maintained peace in the State. It is because of him there is peace but not because of your police or military or G.M. Shah's Ministry. So, before it is too late I would appeal to the Government of India to recall the Governor, Mr. Jagmohan immediately. Let the elections held even if it means some time. Take your own time. But let there be President's Rule not under the Governor. Look at the changed situation. My hon. Minister, Mr. Narasimha Rao has told the Prime Minister also what Mr. L. K. Advani told He had hit two birds in one shot. He was opposed to the special status for Kashmir. He is attacking you and trying to win the support of Muslims. Where are you now? Now you are throwing the Leftist Party BJP together by your mistakes. Congress alone cannot discharge its obligations to mobilise the nation against the dangers that are threatening our country's security and unity. please be humble and take proper decision. Therefore, I would request that the Governor may be recalled and elections could be ordered. course, take your time till then let it be under Centre's rule.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Shri Upendra.

SHRI PARVATHANENI UPEN-Madam, Vice-Chairman, have no doubt that the Congress and the ruling party at the Centre have indulged in themselves in the most dangerous gambling by getting Dr. Farooq Abdullah's Government missed by the Governor at a when the country is passing through bigger crises amanating from the Punjab situation and also the unsolved Assam problem. I do not take it as an isolated case. This is a manifestation of the intolerance of the Congress Party and its leadership of the

[Shri Parvathaneni Upendra] Governments headed by non-Congress Parties. It has not happened for the first time. It happened in 1959 in Kerala. It happened in West Bengal. It happened in Sikkim. It happened in a number also where Congress-ruled States Congress Chief Ministers who did not toe the line of the leadership or who posed a threat to her leadership who tried to become leaders on their own, were sought to be removed by the imposition of President's rule and the misuse of article 356. We hold the Prime Minister in high esteem. Coming from a State which she represents in Parliament and also as a which has sheltered in a condition of distress when the whole country reher better. We jected her, we know as "Amma", have worshipped mother. But we also know a tings of her personality, the trait of intolerance. She cannot countenance opposition, she cannot stand criticism and she is always at the game of destabilising Governments which she

SHRI BIJOY KRISHNA HANDI-QUE (Assam): Why are you making it personal?

not like.

SHRI PARVATHANENI UPEN-DRA: This is the background in it happened. Therefore, as soon as she became President of the Congress. she got the Kerala Government dismissed, and since then this is going on. If you take the situation in the States ruled by non-Congress Governments, today many pinpricks are being given. We often hear Finance Minister needling West Bengal on the question of overdrafts. We see Shalinatai Patils being let loose in Karnataka and trying to purchase MLAs. I hold the hon. Home Minister in high esteem. He never makes any irresponsible statement. But his deputy goes to our State and gives threats......

DR. (SHRIMATI) NAJMA HEP-TULLA (Maharashtra): About Shalinitai Patil, that case was referred to in Parliament. He is a new Member; he may not know. He should see the old records. The Finance Minister said it was a wrong allegation. Therefore, he should not say that.

SHRI PARVATHANENI UPEN-DRA: There were tapes to that effect.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Tapes are no proof.

SHRI PARVATHANEN! UPEN-DRA: We have the spectacle of deputy going to Andhra Pradesh and threatening the Government Andhra Pradesh: "if you don't improve law and order, the Centre will intervene." I have given a rejoinder: "you better improve law and order in Delhi." Today there was a question stating that the law and order situation in Delhi has deteriorated during the last six months. Therefore, Madam,......

SHRI BIJOY KRISHNA HANDI-QUE: You cannot allow him to say anything he likes.

DR. (SHRIMATI) NAJMA HEP-TULLA: Can he say anything under the sun?

SHRI PARVATHANENI UPENDRA: Please, Otherwise I will have to take half an hour. I will finish in ten minutes if there is no interruption.

(THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You please finish.

SHRI PARVATHANENI UPENDRA: They are not allowing me to speak. Please control them. It has become a habit with them. We listen to them. It has become a silently. Why do they intrrupt? I am a gentleman. I want them to behave like gentlemen and ladies.

So this is not an isolated case. This is a manifestation of the intolerance of the Congress (I) and the Central Government of the non-Congress (I) Governments. Here in Kashmir also, it happened

like a coup, a conspiracy. I can substantiate it by the trend of events which happened. The whole plan was finalised here when the Governor visited Delhi on June 28 itself. Even before that, January 23 this Government was sought to be dismissed on the grounds which the hon. Home Minister has stated in first four paragraphs of his statement today. That would have been the preamble of the action on that day. Probably he must have taken it from the statement prepared and kept ready at that time, when they wanted to dismiss the Government on the grounds of anti-national activities and sheltering of anti-national elements in Kashmir. But because of the resistance of the Governor, the then Governor, they could not do it: They held back the plan and the non-cooperating Governor was changed and a more pliable man was sent to execute the plan. This was a well-planned conspiracy; otherwise, there was no reason for these "dirty dozen", as somebody called them, to go to the Governor's residence iΩ the night and ask him for shelter in the Governor's residence for the night. If they were bold enough, if they were guided by convictions and principles, they should have gone to him at day time. did they have to go to him in the night and ask for shelter in the Raj Bhavan? That itself shows that the Governor was a party to the conspiracy. The way he ordered for the crack police regiments from Madhya Pradesh and Uttar Pradesh on July 1st itself, even before the Chief Minister was sacked. Even when Chief Minister was there, without consent of the State Chief Minister. police forces were brought to the State from outside. All these indicate that the Centre is a party to the conspiracy. They wanted to remove the only Muslim Chief Minister who is getting popular in country which is posing a threat to the Congress-I in the election because of his position in Kashmir. They were so scared of his growing popularity in the country particularly among the Muslims. Therefore they wanted to remove him 28 soon as possible and this diabolical plot was hatched. Some honourable Members have already pointed out how

Governor flouted not only the provisions of the Constitution of Jammu and Kashmir but also the recommendations of the Speakers' Conference, the recommendations of the Committee of Governors set up by the President and also the recommendations of the Administrative forms Commission. I need not go into all these details. It is very clear that this act was unconstitutional, against all democratic norms and against all democratic principles. One month's time has been given to prove the majority of the Government. But we know what happens in such cases; the way things are happening, the way MLAs are being purchased at the rate of Rs. 15 lakhs or Rs. 20 lakhs we can imagine what will happen on July 31st when the vote of confidence will be taken. Madam Vice-Chairman. it is possible to win the loyalty of the people by making them Ministers. You make everybody a Minister and they will be loval to you. Therefore there is no question of not getting the vote of confidence. But where are we going by setting up such standards? Are we helping democracy in this country by helping and encouraging defections, by putting puppet governments in office?

It is very clear, this puppet Government cannot run very long. The Ministers, who are so afraid of facing people, who are afraid of going to the Governor during the day time and who run to the Governor in the night, work under the cover of curiew and under Section 144, they cannot survive very long. One day this Government has to go as it happened with a similar Government in the centre in 1979. You know the fate of the Government you propped up here for a while. That Government had to go in no time.

Therefore, I plead that this Government should be dismissed forthwith and fresh elections held. And the Governor who restored to an unconstitutional act and provisions of the who flouted Constitution and acted against mocratic norms and conventions, should also be recalled forthwith. Thank you.

SHRI M. S. GURUPADASWAMY: Madam Vice-Chairman, the last para of the statement attracts me and in this para the last sentence attracts me more. The last sentence says. "I would, therefore, appeal to the honourable Members to view the present deevlopments in the state of Jammu and Kashmir in the right perspective." I refer to the right perspective. What should be the perspective in the case of Kashmir? Shri Narasimha Rao has not explained to the House what should be the right perspective that this august House should share with him, I want to ask him whether it is the right perspective to destabilise a Government which is elected? Is it the right perspective to dismiss a Minister who was not given an opportunity to test his majority in the House?

MISS SAROJ KHAPARDE: What happened in 1977 in Karnataka?

SHRI M. S. GURUPADASWAMY: You know Karnataka very well, as much as I do. In Karnataka Devraj Urs committed lot of corruption and there was an enquiry.... (Interruptions). We wanted election there and the people's verdict. Please do not divert my attention now.

Is it the right perspective to ask a dozen MLAs who are deserters, dissidents and defectors to go to Raj Bhawanat what time? At 3 o'clock in the night. (Interruptions) Please allow me to speak. They went to Raj Bhawan at 3 o' clock in the night when nobody is awake except ghosts and spirits. They went hiding at the early hours of the morning. Were they afraid? You have formed the Government with these people. That is your political perspective.

Shri Narasimha Rao says that Jammu and Kashmir is a very sensitive area. I agree with him. I share his view. It is a very sensitive area where peace, order and normalcy have to be maintained for all time to come. He has said it in the last paragraph. He has also said that unity and integrity of the country should be given top priority. We believe, as others believe on the other side, that every part

of this country should share the concept of socialism, nationalism and secularism. Jammu and Kashmir, being a very sensitive area, should maintain stability, order and peace and the Government there should get the support of the entire population of the State.

The Central Government has played with Jammu and Kashmir wrongly in the past. I do not want to repeat others have said in this regard. It been admitted. Let us learn from past history. Is it the right perspective, I ask you once again, not to concede the reasonable demand of Dr. Abdullah? What was his demand? He was told by Governor that he had forfeited the right to majority. If that is so, that has got to be tested on the floor of the Assembly. You have given one month's time to Mr. Shah to test his majority. But Dr. Abdullah wanted immediate summoning of the Legislature. If he had been defeated, he would have gone, and he should go. But, if he had secured the majority, he should naturally survive and he should stay there as the chief of the Government there, as the Chief Minister of that State. You never gave that opportunity to him.

SHRI P. N. SUKUL: 31st July.

SHRI M. S. GURUPADASWAMY: You never gave that opportunity to him, He gave an alternative, a more credible alternative and a more democratic alternative to the Governor. He said: "If you do not want to accept the first option then give me the second option. Let me go to the poll, let me go to the people." But you did not allow him. You do not want an election there. You went his brotherin-law as Chief Minister about whom we know very little. Perhaps you more about him. You believe that by his administrative skill and ability would be able to establish law and order, peace and transquillity in that territory. In the past, I know, during the regime of Shri Bakshi Ghulam Mohammad when he was the Chief Minister there for long. there were secessionist activities and there were extremist elements, communal ele-

elements. ments, anti-social operating there. I know that well, and we had debated it both in the Lok Sabha and in the Raiva Sabha at that time. Mr. Bakshi Ghulam Mohammad was chosen by the Centre, and we supported him. All of us supported him. Even then there was trouble in Kashmir. What should have been done on this occasion? Please do not bother about your party; but think of the nation. If there had been secessionist elements, extremist elements, antinational elements, anti-social elements or communal elements, you should have strengthened the hands of Dr. Abdullah. But you issued firmans from Delhi, from the Delhi Durbar. Nine letters gone according to you. By issuing such firmans and letters....

DR. (SHRIMATI) NAJMA HEPTUL-LA: Madam, he says "Delhi Durbar". There is a hotel in Bombay by that name. Is he referring to it?

SHRI M. S. GURUPADASWAMY: You know restaurants better than I do. I do not known restaurant life. You know it well. You want to establish peace and order in that border State by your firmans, through your letters.

MISS SAROJ KHAPARDE: What is a firman?

SHRI M. S. GURUPADASWAMY: Your Government's letter is like a firman.

SHRI P. V. NARASIMHA RAO: If I get information that the security of the country is endangered by certain elements, then residing in Kashmir, and I request the Chief Minister to do something about it, is that a firman? Is that your interpretation of the Constitution of India?

SHRI M. S. GURUPADASWAMY: I would say then you had correspondence. If you are satisfied with that word, I would use that word. Are you satisfied with that word "correspondence"? If it satisfies you. I will use it. I do not want to use the word 'firman' because it hurts you.

SHRI P. V. NARASIMHA RAO: You are not hurting my feelings. You are using the wrong word. You are an experienced parliamentarian and I do not expect you to use wrong words. But, if you want to use it, then use it.

SHRI M. S. **GURUPADASWAMY:** Thank you for your help. I only say that normalcy, transquility, the law and order, the stability in the State can be established by strengthening popular Government, the elected Government-not by unseating it. The Governor has stepped his limits. That has been gone into by my friends. He had no business to add a postscript to his letter. If he thinks that the Chief Minister has lost his majority, has forfeited his right to be the Chief Minister of the State and he has no right to make any recommendation to the Governor, how can the Governor suggest in the postscript of his letter that he many confirm whether he would like the imposition of Governor's rule? That is also recommendation. What is motive behind this? You made up your mind at the Centre that Dr. Abdullah should not stay as Chief Minister. You would have allowed him to be the Chief Minister there if he had toed your line. This is narrow. partisan consideration. These things weighted with you Why? At this hour? After all, we have witnessed the crisis in Punjab. By your action you are extending it to Jammu and Kashmir. By your act you have not brought about stabilisation, but destabilisation there. do not think G. M. Shah will deliver the goods. He is a member of the Legislative Council. He does not belong to the Assembly. And his background is known to many of us. Perhaps you know much better as I said. You have trusted him so much. Can he assure vou by his leadership Jammu and Kashmir will be stable, more peaceful and orderly and there will be no secessionist elements in future? Can he assure you that? I don't think you can assure the House either. I feel that various things are happening simultaneously now which are disturbing. You had to impose curfew. It has been continued day after day peoabout. There ple cannot move

## [Shri M. S. Gurupadaswamy]

been demonstrations. You have suppressed the demonstrations. There have been popular reactions You have stifled them. But how long? What you have done is most undemocratic and unconstitutional. As I said in the morning, you have said many irrelevent things in the statement. The main thing there is to maintain democratic stability. But political destabilisation have resulted in dismissing Dr. Abdullah's Ministry. I do not want to go to the question of horse trading. This has been your habit or preoccupation. I do not want to 90 that. But as nationalists, as democrats, we believe that expediency and narrow party considerations should not prevail while taking vital decisions. nation should survive and live united and strong. I presume that all of you agree with me that democracy has got to be strengthened. It has got to be stable and democratic values should preserved. It should be our task to see that parliamentary system of Government, parliamentary norms, standards and valuues are implemented scrupulously by all of us. If you say that the Janata Government has done wrong in the past, I am bold enough to confess that it was wrong. I say that the removal or dismissal of State Governments time—I am one of those who said this was wrong. I confess it. I would like you to do the same. I would like you to show some courage and say that what you have done is wrong. Don't follow the politics of piracy. The politics piracy would land you in trouble. has landed you in trouble in the past. This strategy which you are practising in Jammu and Kashmir will land all of us in trouble. (Time bell rings). In the end, may I say: Withdraw the Governor. That is a popular demand. Recall him. He has not behaved honourably. He has been partisan. He is working agent of the Centre. He has never been He is not going to be a independent. good Governor. Kindly withdraw Secondly, remove the Government of Dr. G. M. Shaw. Thirdly, please plan for elections. These are my three demands. With these words, Madam, I thank you.

MISS JAYALALITHA (Tamil Nadu): Madam, Vice-Chairman, at the outset, I wish to make one point very clear. It is my own strong conviction as well as the staunch belief and precept AIADMK that such a constitutional provision should not be allowed to exist in a democracy, whereby a democraticallyelected government which has won popular mandate of the people can be dismissed and thrown out of office with a mere flourish of a pen on paper, with one single stroke of a pen, whereby the signature of one individual has the power to render null and void the mandate, the sanction and authority to govern a State which has been bestowed by several millions of people.

Jammu and Kashmir is one of the most sensitive border state s of India. It is an indisputable fact that various foreign powers have been consistently trying to infiltrate and utilise this state to achieve their own nefarious ends, detrimental to the interests of India. We are faced with the threat of destabilisation both in the North-East and the North-West where secessionist movements are being carried on which amount practically to unending armed insurgency. Jammu and Kashmir is one such region

There can be no disagreement on the imperative need for particularly strong and tight security in this region. Anyone who has the welfare of India at heart will agree that we cannot afford any lexity in the matter of security and vigilance in this state.

We must review some of the happenings in Jammu and Kashimir the explanations that were given in relation to these incidents. As already stated by the hon. Minister for Home Affairs in his statement and by the numerous Members who have already spoken before me, several unpalatable and disturbing incidents have taken place in Kashmir within one year. Last year on August 15, during the Independence Day parade at the main stadium in Srinagar, when the then Chief Minister Dr. Faroog Abdullah was taking the salute, a crude bomb was hurled which went off in the midst of the stadium. One day earlier, on

14th—Pakistan's Independence Day—there were scenes of jubilation in various parts of Kashmir. The Pakistani National Flag was hoisted on Indian soil. But when our own Indian National Independence Day was being observed the next day, bombs were hurled to disrupt the celebrations.

Next there was also an attempt to blow up a transmission tower on top of Srinagar's Hari Parbat using high explosives. Again in October there was the infamous incident in Srinagar when the one-day cricket match between India and the West Indies was nearly abandoned as agitating hordes broke through the fencing and pelted the Indian players with stones. These militant elements raised slogans of "Pakistan Zindabad" and attacked our Indian cricketers.

SHRI SHARIEF-UD-DIN SHARIQ: It is wrong

MISS JAYALALITHA: Please allow me to continue. On that day our Indian players remarked, "Are we in India or Pakistan? We really wonder whether we are playing in our own country." Our cricketers could not go beyond making such mild comments. But when such disturbing incidents occur in succession, what is one to make of them? Are we not led to believe that anti-national elements were given a free hand to assert their presence and militancy in Kashmir?

What was the action taken with regard to these incidents? No timely action was taken. No proper investigation was conducted by the State Government. Finally the Union Home Ministry was compelled to begin an independent enquiry into these incidents. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please do not interrupt the speaker.

MISS JAYALALITHA: When Maqbool Butt, the secessionist and the terrorist was hanged for murder in Tihar jail last February on 11th, he was glorified as a martyr in Kashmir by various groups who led demonstrations protesting against his execution and forced the closure of shops and offices.

Now, I personally am not trying to insinuate that Dr. Farooq Abdullah has any covert or over links with Pakistan. But it is very interesting to note that similar protests and demonstrations were held in Pakistan at the same time. All these happenings are a clear indication of the extent to which anti-national elements, secessionists, terrorists and extremists have been allowed to flourish and gain strength in Kashmir in recent times.

So far seven Indian Airlines planes and two Air India planes have been involved in hijackings. Five of them have been hijacked to Lahore in Pakistan. Out of these, in three incidents, it is noteworthy that the hijackers boarded he plane at Srinagar airport in Kashmir.

There were serious charges that secessionists and terrorists were being given combat training in several camps in Kashmir. To these accusations the then Chief Minister of Jammu and Kashmir, Dr. Farooq Abdullah, replied that it was only religious training and could not be interfered with or stoped. Afghan rebels are being given training in arms in Pakistan. We all know the identity of the foreign powers which are supplying the weapons and the finances for such training. When the Government Afghanistan makes this charge, what is the explanation that the Pakistan Government offers with regard to this? explanation that same Dr. Faroog Abdullah preferred—that it is only religious training. Does this not provide food for thought?

With reference to the recent occ irrences in Punjab, vast quantities of was pons and highly sophisticated arms were discovered which had been stockpiled by terrorists involved in the incidents there. There was another serious charge levelled by the Centre that the weapons were smuggled from Pakistan through Kashmir to reach Punjab. What was Dr. Abdullah's reaction to this extremely grave charge? Dr. Farooq Abdullah replied that it was not the responsibility of the State Government. He contended that the State main-Police was responsible only for taining law and order in the State could not be expected to keep a watch

#### [Miss Jayalalitha]

267

over smuggling activities. He insisted that it was essentially the Central Government's responsibility to maintain vigilance with regard to smuggling of weapons through the State of Jammu and Kashmir. Dr. Farooq Abdullah has been making repeated, declarations about his undiluted patriotism and his unshaken fervent belief in national unity and stability. Personally, I do not doubt Dr. Farooq Abdullah's loyalty to the nation, to India. But does not his reply to he Centre contradict his own claim about his patriotism? How are we to reconcile his assertion of unshaken loyalty to India with his reply to the Central Govern-When the Centre ment? discloses that weapons have been smuggled from foreign country into India through State of Jammu and Kashmir, the then Chief Minister responds with the contention that it is not the job of the State Government to keep a watch over such activities. What conclusions would one logically deduce from an answer such as Is this the reply expected from a patriotic Indian citizen holding the responsible office of Chief Minister of a sensitive border State?

I would request everyone concerned to carefully consider the sequence of events in Jammu and Kashmir during the past one year and the explanations that were given in relation to those events by the persons responsible for the administration of the State. Because I say this, it does not mean that we support dismissal of the Faroog Abdullah eroment. The AIADMK...(Interruptions) Please let continue. me I am not reading; I am speaking...(Interruptions) 5.00 P.M.

SHRI R. MOHANARANGAM: Please don't interrupt.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Let her speak.

MISS JAYALALITHA: When I say this, it does not mean that we support the dismissal of Dr. Farooq Abdullah Government. AIADMK Government in Tamil Nadu was dimissed in 1980. What-

ever feelings we experienced then, when our State Government was dismised, we feel the same when we consider the fate of the Farooq Abdullah Government in Jammu and Kashmir.

But we must also bear in mind certain other important points in this connection.

With reference to the change effected in the Jammu and Kashmir State Government many political parties in the country are denouncing it as a 'murder of democracy'. My question is this: How many of these parties have the moral right ' to do so? One of the parties which is crying itself hoarse about this murder of democracy is the DMK. It is the leader of the same. DMK who played a key role in bringing about the dismissal of AIADMK Government in Tamil Nadu in 1980. The DMK leader camped in New Delhi for several days exclusively for this purpose. He persuaded those at the Centre to dismiss the AIADMK Government. The very next day, after the dismissal was announced, the DMK leader returned to Madras triumphantly. The next morning, when he landed at Meenambakkam Airport in Madras, he was accorded a rousing, tremendous reception and hailed as a conquering hero by his partymen. He was garlanded profusely. For what? For bringing about the dismissal the AIADMK Government, a Government democratically elected with the overwhelming support of the people.

But the very same DMK leader today denounces the change in the Jammu and Kashmir State Government as a murder of democracy. Is this not the greatest irony, the biggest, bitterest joke of the 20th century?

The AIADMK firmly believes in the principle that any democratically elected Government should be allowed to function for its full period. This is our firm policy. At the same time, the AIADMK also maintains that any activity which leads to the disintegration of the country or endangers the security and unity of the nation should not be permitted—not only in a sensitive border State—but in any State in the Indian Union,

269

Another party which condemns so-called murder of democracy is the Janata Party. The Janata Party, I presume, is a national party. At least that is what we were led to believe until recenly. I have a great deal of respect and regard for the Janata Party leaders. But let us take a look at Karnataka. It is the Janata Party which is in power in that State. The Janata Government in Karnataka has decided to accept, in toto, the recommendations of the Sarojini Mahishi Committees report on job reservation opportunities in public sector undertakings. The recommendations essentially boil down to two dangerously disruptive demands, namely, that in public sector industrial and commercial undertakings in Karnataka, 80 per cent of jobs should be reserved exclusively for Kannadigas, and secondly, the remaining 20 per cent jobs should be given only to those who know the Kannada language. Both demands are dangerously chauvinistic and parochial, containing every element guaranteed to undermine Indian unity and destroy the common rights of Indian citizenship. Yet, the Janata Party Government in Karnataka has accepted these recommendations This is all the more amazing in toto. since the Janata Party claims to be an all-India party and therefore answerable to the people living in different States of the Indian Union.

If all States were to follow this principle, what would happen? The Union would cease to be one country, but get reduced to different countries. Today, when the Farooq Abdullah Government is dismised in Jammu and Kashmir under the provisions of the Constitution of that State, the Janata Party denounces this as a gross violation of democracy. Yet, as my hon, senior Member, Mr. Gurupadaswamy himself, admitted in his speech, when the same Janata Party came to power at the Centre in 1977, did it not dismiss several non-Janata State Governments, making use of Article 356 of the Constitution of India? Arguments be advanced differentiating between merits....(Interruption) Mr. Reddy, your party leader has already spoken. I said, arguments may be advanced differentiating between the merits of each case. But the plain unvarnished truti is this. When

it had the power to do so, the Janata Party did not hesitate to make use of that power to do exactly what it is protesting against so vehemently, today.

Next, let us consider the Telugu Desam Party, which is most vociferous in denouncing this so-called murder of democracy. On his return from the United States of America, the Telugu Desam Party leader and the Andhra Pradesh Chief Minister, Mr. N. T. Rama Rao has gone on record as saying that India has made no progress at all in the 37 years of Independence. (Interruptions).

SHRI PARVATHANENI UPENDRA: He never said that. (Interruptions).

MISS JAYALALITHA: It has appeared in all the national newspapers. Our Chief Minister was present when your leader said this in Madras. Our Chief Minister has contradicted it in a public meeting at Madras. (Interruptions). We have the tape of the speech. Both spoke on the same dais (Interruptions)

SHRI PARVATHANENI UPENDRA: NTR only said that the country had not made progress to the extent it should have. This everybody says. (Interruptions) What is the relevance of all these things? (Interruptions) If a wrong statement has been made, it should be corrected. She is making reference to a person who is not here. What is the relevance of all this? She is bringing in the Janata Party. She is bringing in the Telugu Desam Party.

#### (Interruptions)

SHRI V. GOPALSAMY: I would like to put the record straight. She is misleading the House. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Nothing will go on record.

(Interruptions)

SHRI PARVATHANENI UPENDRA: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): I can allow a point of order only when there is order.

(Interruptions)

[Shrimati Margaret Alva]

27I

Mr. Gopalsamy, let me make it very clear to you. You were not in the House when she was speaking. You have come here with some hearsay information. You go through the record and if you have any objection to anything which has been said, you make a statement at a later stage with the permission of the Chairman. Do not interrupt the speaker. (Interruptions) I will not allow you.

### (Interruptions)

SHRI R. MOHANARANGAM: It is not for them to say what is relevant and what is irrelevant.

#### (Interruptions)

SHRI PARVATHANENI UPENDRA: Madam, I am on a point of order. The hon. lady Member is entitled to indulge herself in a delicate exercise of fence sitting. We can understand her anxiety. But why should she say irrelevant things, making reference to a person who is not present here? (Interruptions). I have not finished (Interruptions)

SHRI R. MOHANARANGAM: Madam Vice-Chairman, let me submit one thing. What is relevant to one person is irrelevant to others. What was relevant to Mr. Narasimha Rao was irrelevant to Shri Gurupadaswamy. What is relevant to Shri Upendra is irrelevant to us.

SHRI PARVATHANENI UPENDRA: Let me finish. You give ruling afterwards. I was interrupted before I completed.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please sit down. I would request the Members not to interrupt. Each one of you has spoken. When you spoke nobody interrupted you. You objected to the interruptions. Why don't you allow a person to finish the speech. Each party had a chance to say something. You can reply when your chance is there. This is not a debate. I cannot help it.

SHRI PARVATHANENI UPENDRA: She is throwing mud on everybody. (Interruptions).

SHRI R. MOHANARANGAM: When you were throwing mud nobody interrupted you.

SHRI P. V. NARASIMHA RAO: Madam Vice-Chairman, he was a real difficulty. Since he has already spoken, he thinks that he has the right now to interrupt others.

SHRI PARVATHANENI UPENDRA: She is reducing the Home Minister's trouble. I can understand that, but why to bring in Shri N. T. Rama Rao? It is all irrelevant to this debate. (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): I would request the hon. Members not to interrupt. (Interruptions). It is difficult to deal with both the sides of the House. Let us finish the debate.

SHRI R. MOHANARANGAM: Let him not show animosity....

(Interruptions)

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Your speaker is quite capable of looking after herself. Let her complete.

MISS JAYALALITHA: Madam, I was saying that the Telugu Desam leader, Andhra Chief Minister N. T. Rama Rao has gone on record....

SHRI PARVATHANENI UPENDRA: Again she is repeating. (Interruptions).

SHRI R. MOHANARANGAM: Allow her to speak. You don't know what she is going to say. Why do you oppose unnecessarily? (Interruptions).

MISS JAYALALITHA: They are not allowing me to complete the sentence. (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): You have to sit down. Let her finish the speech. She has the floor. (Interruptions). You cannot stop a Member. They have freedom of speech. You can reply when you have a chance.

SHRI PARVATHANENI UPENDRA: She may be having alergy to NTR but that does not mean...(Interruptions).

MISS JAYALALITHA: What I am referring to was published in all the major newspapers in India. If this news was false, why did the people connected with his party not refute it earlier? This has gone uncontradicted and it has appeared in every paper in the country. What I want to say is that the Andhra Pradesh Chief Minister has gone to the extent of saying that American roads are more beautiful than the bedrooms of Indian houses. Yet Mr. N. T. Rama Rao tries to project himself as a patriot and a national leader. One can say that one's state or one's community or the poor and underprivileged sections of the country have not progressed sufficiently, but how can one say...(Interruptions).

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): No, no. Don't record.

**MON. MEMBERS:** (Not recorded)

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please sit down. Nothing is going on record.

SHRI V. GOPALSAMY: \*

SHRI R. MOHANARANGAM: \*

SHRI PARVATHANENI UPENDRA:\*

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please sit down. I am on my legs. I want to make it very clear that we have had in this House a convention that if you have to object to something, you take the permission of the Chair and reply. (Interruptions) You go through the records and if you have any objection to anything, you can reply with the permission of the Chair. You cannot stop a Member from speaking. (Interruptions) Please sit down. You cannot reply to every point.

SHRI PARVATHANENI UPENDRA: What is this? You allow the House to enjoy the tamasha today and we reply tomorrow!

SHRI R. MOHANARANGAM: When Shri Gopalsamy was speaking here, some of the Youth Congress(I) Members tried to disturb him. I said to them that this is a sensitive issue, so please don't interfere. Any Member can speak what he likes. But this Member now is unnecessarily interrupting the lady Member and asking her not to speak.

SHRI V. GOPALSAMY: When she quotes the statement of NTR, I want to quote the statement of the Chief Minister of Tamil Nadu.

SHRI R. MOHANARANGAM: I will quote the statements of Mr. Karunanidhi.

(Interruptions)

MISS JAYALALITHA: When Mr. Gopalsamy had his say, none of our party Members interrupted him. When Mr.

Members interrupted him. When Mr. Upendra spoke, none of our party Members interrupted him. (Interruptions)

My question is how can a person projecting himself as a patriot say that the country has not made any progress at all since Independence? It should be borne in mind that in 1947 the population of India was 30 crores. Today in 1984, the population is 75 crores. In the 37 years since Independence India's population has more than doubled itself.

'Despite the severe economic restraints, in spite of having to shoulder the massive burden of caring for, feeding and housing such a vast population-nearly one-sixth of the entire human race in the world today-India has emerged as a colossus among the developing nations. Today India is considered a major force to reckon with, respected even by the world's Super Powers. Madam, please give me just two minutes more. Today India is considered a major force to reckon with and respected even by the world's Super Powers. India has taken gigantic strides forward in the fields of industry, energy, science and technology.

Despite our enormous handicaps, India has still succeeded in establishing itself as one among the ten nuclear countries in the world. We have sent a scientific team to Antarctica. We have sent an Indian into space. India has several magnificent achievements to her credit. How can anybody say that India has made no progress at all? Unfortunately, the Telugu

<sup>\*</sup>Not recorded.

[Miss Jayalalitha]

Desam Party leader, the Andhra Pradesh Chief Minister, does not seem to regard all this as progress. ... (Interruptions)...

Madam, this is my question: Does the leader of the Telugu Desam Party, who so openly declares that he is ashamed of his own country, have any moral right to speak about the murder of democracy to this country? Has he not murdered the image of India in the eyes of the world?

Now Mr. N. T. Rama Rao has gone to the USA again, for heart surgery. We wish him a speedy and total recovery and we extend our best wishes to him for a long life. Before his departure, while referring to the daily allowance in foreign exchange permitted to him by the Government of India, Mr. Rama Rao angrily asked, "Am I a coolie to be given such a paltry amount as daily allowance?" ... (Interruptions)...

SHRI PARVATHANENI UPENDRA: You stop her. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Please conclude.

MISS JAYALALITHA: I am concluding.

SHRI P. BABUL REDDY (Andhra Pradesh): Farooq Abdullah and N. T. Rama Rao are not responsible...(Interruptions)...

MISS JAYALALITHA: I have mentioned these issues only in order to make one point. Amongst the various political parties which are raising a hue and cry about the murder of democracy in Jammu and Kathmir and claim to be interested in national unity and the welfare of India—whether it be the DMK, the Janata or the Telugu Desam... (Interruptions)...

SHRI V. GOPALSAMY: You oppose emergency, you oppose emergency...
...(Interruptions)...

MISS JAYALALITHA: While conodemning the murder of democracy, these political parties should first do some soulsearching themselves—and others should also give deep thought to the same question—as to whether these parties can truly claim to be national or democratic in character and outlook. I would like to remind them that people who live in glass-houses should not throw stones.

SHRI V. GOPALSAMY: You are living in a glass-house...(Interruptions)
You are on the silver screen...(Interruptions)

MISS JAYALALITHA: He is making personal remarks.....

SHRI R. MOHANARANGAM: It is quite a different thing. We can also say... (Interruptions)...

MISS JAYALALITHA: On the question of Jammu and Kashmir, it has been announced that a session of the State Legislative Assembly will be convened very shortly and an opportunity will be given to both groups of the National Conference to prove on the floor of the House which group has a real majority and is constitutionally entitled to form the Government. ... (Interruptions) ... Don't interrupt now. ... (Interruptions) ... Meanwhile the main issue has yet to be resolved-as to which is the real National Conference and whether the defectors have voting rights or not. Dr. Farooq Abdullah's Government has been far from ideal. I am not holding any brief for Dr. Faroog Abdullah. However, I do strongly submit that instead of allowing a Government based on defections to administer the State Jammu and Kashmir, it would be better to place the State under Governor's rule until such time as the Centre decides fresh elections can be held. .. (Interruptions) ...

I am winding up. I wish to point out that so long as such a provision which deals with dissolution of a State Assembly or dismissal of a State Government is retained, whether it be in the Constitution of India or it be in the Constitution of Jamu and Kashmir, it is bount to be used again and again by the Central Government, irrespective of which party is in power at the Centre. Given certain circumstances, no Central Government can resist the temptation to make use of this provision in the Constitution to suit its own ends. The Congress I Party has made use of article 356 to dismiss non-Congress I state Governments. Janata Party has also made use of the same

278

provision to dismiss non-Janata state governments. We ourselves, the AI-ADMK, have been victims of this provision in 1.3 Constitution. The dismissal of the Faroog Abdullah Government in Jammu Kashmir under the provisions of the Jammu and Kashmir Constitution is no hing new. It is not the first, nor is it going to be the last such instance Indian History after Independence. long as such a constitutional provision is allowed to remain. Therefore, if we really want to prevent the recurrence of such undesirable events again, the one and only way is to abolish, to scrap and completely do away with article 356 of the Constitution. There is no other way.

Calling Attention to a

Now, finally, I wish to pose two questions to the hon. Minister for Home Affairs. Will the Centre consider placing the State of Jammu and Kashmir under Governor's Rule? And why delay the integration of Jammu and Kashmir into the Indian Union? Why not bring it under the purview of the Constitution of India in conformity with all the other States of the Indian Union?

SHRI GHULAM RASOOL MATTO: Nice script for P. V. N. Rao; directed by M.G.R.

SHRI KRISHNA KUMAR BIRLA (Rajasthan): Madam Vice-Chairman, if I may digress, I would like to mention that I feel a little flattered as the Chairman of the Hindustan Times by two references that have been made by the hon. members. One hon, friend referred a certain editorial which had appeared in the Hindustan Times. I think probabaly it will gladden the heart of my friends here to see another editorial which has appeared today criticising the Congress(I) MPs for having withdrawn from the party to which they had been invited by Mr. Hegde. I would like to mention, Madam, that this is an independent paper since it wrote the article things have changed very much. Dr. Abdullah lost the majority. Probably, the hon. Members would have seen another editorial and an article by the editor in the same paper.

Another hon. Member had mentioned regarding a news-item which had been published in the paper. Madam, that was

a news-item. That was not expression of one's view. And probably what appeared in our newspaper, might have appeared in other papers also.

Coming to the point, Madam, since Parliament opened two or three days back, we have been hearing regarding Kashmir. On the opening day the House adjourned, then there was a walk-out, and the cry of murder of democracy. That is what we have been hearing. I would plead that let us consider the matter dispassionately, coolly and deeply ponder what exactly are issues involved. The hon. Home Minister is perfectly within his rights to say that he would not like to throw any light as far as the point regarding the Governor's action is concerned. I heard him yesterday. From the point of hearing his eloquence, probably I might have requested him to say a few words on this subject. But, as I mentioned, it is completely within his power to say what he likes.

Madam, what exactly happened on the 2nd of July is that 12 Members of the ruling party got fed up with the leadership that was being provided to them. bably, it might have been owing to secessionist and anti-national atmosphere that was prevailing there. I would like to mention that in my opinion this was not a case of defection. Defection when Members leave one party and join another party. Here these members did not join another party. There was a split in the party, and what they did was that from the leadership of Dr. Farooq Abdullah they joined another leadership. These members went to the Governor. They were joined by another independent person and 26 Congress(I) MLAs led by Moulvi Iftiqar Hussain Ansari They pledged their loyalty to Mr. Shah. In a House of 78, where there is one vacancy, leaving only 77, it was clear that with the support of 26 Congress(I) Members, 12 National Conference Members who had changed their leadership and one independent. It was absolutely clear that Dr. Abdullah had lost the majority. Not only that, Madam, what is very important is that whereas Dr. Abdullah lost the majority, it was not as if they were a few factions and that nobody had a majority.

280

[Shri Krishna Kumar Birla]
This is very important. Dr. Abdullah lost majority, and Mr. Shah got majority as a result of the assurances which were made to him.

Now, as far as the Governor is concerned, he counted the number of people. He verified them. He also identified them to make sure that the people who had been paraded before him were the right people. Not only that, when Dr. Abdullah went there, he too satisfied himself that those who had pledged their loyalty to Mr. Shah were really genuine people and that it was not as if there was anything hanky-panky as far as this was concerned. And vecording to one paper, Dr. Abdullah even shook hands with these people.

SHRI GULAM MOHI-UD-DIN SHAWL: Absolutely wrong (Interruptions) They were not shown the light of the day. That is wrong. "Hindustan Times."

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Mr. Shawl, please sit down. He does not interrupt anyone of you. Please sit down.

SHRI GULA MOHI-UD-DIN SHAWL: How independent the paper is, we know. It is called Congress bulletin,

SHRI KRISHNA KUMAR BIRLA: My paper was quoted by another hon. Member.

SHRI GULAM MOHI-UD-DIN SHAWL: I should say he was briefed by some persons wrongly. The MLAs were not shown the light of the day. They were somewhere else. (Interruptions) They were not shown anywhere. This is totally wrong.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Your party had a chance to speak. Please do not interrupt. It is very wrong to do so. He did not interrupt anybody. Please sit down. SHRI GULAM MOHI-UD-DIN

SEAWL: He says his paper is independent. It is not.

SHRI KRISHNA KUMAR BIRLA: I would have given compliments to Dr. Abdullah had he shown the spirit of sportsmanship by shaking hands. What is wrong in that. Nobody tested at

that time questioned that Dr. Abdullah had lost the majority. As to trying majority on the floor of the House my own suspicion is that probably had the majority been tested on the floor of the House many of the Members would have been terrorists and pressure tactics would have been used on them. Dr. dullah's advice was that either dissolve the house or test the majority on the floor of the House Madam, I would like point out that Dr Abdullah was prepared for the Governor's rule. But he was not prepared to see his own brother-in-law installed in the 'gaddi'. It was a of family feud.

Madam, may I mention my views regarding dissolving the Assembly. On the 1st July Dr Abdullah when he had the majority, he would have been absolutely justified and within his rights to say that the Assembly should be dissolved and the Governor would have had no option but to accept his advice. But once he lost the majority this right was completely taken away from him. Regarding the second point of testing the majority on the floor of the House once Dr. Abdullah his majority he had no right to advise the Governor on that and the therefore, had use to his discretion. Madam, in my opinion, the Governor did the right thing in the dismissal of Dr. Faroog Abdullah's Ministry and Mr. G. M. Shah to form the Ministry. He also stipulated that Mr. Shah to prove his majority within one month. Now I would say that had here been any malafide on the part of the Governor he would have said to Mr. your majority Shah that prove when the House meets. That would have meant a delay of a few months. But the governor said to Mr. Shah: test majority within a short and stipulated time. The Governor, in my therefore, fulfilled his constitutional duties. I would say that the governor allowed Dr. Abdulah to continue as Chief Minister with a minority Government that would have been of murdering democracy.

Madam, late Sheikh Abdullah was a personal friend of mine. There is no sec-

ret about it But I find that son of my true friend is lacking administrative qualities. I really feel very sorry. But here I mention it is not a question of personal friendship but the question of the country. Unfortunately the biggest weakness of Dr. Abdullah was that he was a poer administrator. One Malik M.L.A., Ghulamuddin said that probably in the last year, Dr. Abdullah was in the office for 13 days only and was out of station for the balance 352 days. He did not attend the office at all.

281

He was being asked by the Centre against safeguarding anti-social/national elements, against the terrorists and against the secessionists. We have certain brief report about that from the Hon'ble Home Minister. There were Gurmat camps that were held, where terrorists were trained. Dr. Abdullah said that they were religious camps, not Gurmat camps. I need not repeat what happened in the India v. West Indies match. The surprising part is that at that time Dr. Abdullah was also present and before his very eyes, all this happened. He could not take any action; he did not want to take any action. At that time, Madam, there was kite-flying that probadly Dr. Abdullah might be dismissed. I would say that it was only restraint on the part of the Prime Minister Abdullah was not dismissed at that time. After that when the Army took action in Amritsar, there was a lot of disturbance at a number of places, Srinagar, Jammu and Poonch, and no action was taken by the Government of J & K till the Governor gave a warning that unless State Government took action, he would be compelled to call the Army in order to see that law and order was maintained. Madam, it appears from the statement made by the hon. Home Minister that almost a year back the State Government was warned about the dangers the State was facing (Time bell rings) Another three minutes. And in period of 12 months, nine warnings were sent to them. That means that almost every five weeks there was one warning sent. Unfortunately Dr. Abdullah was hobnobbing with Jamat-e-Islam and its student unit Jamat-e-

Tulba. Madam, if further evidence neced, we do not have to go very far. We know what happened as far as the Indian plane is concerned which hijacked to Lahore. (Interruptions) I concede it was three days after Dr. Abdullah left. I immediately concede that point. But a miracle could not happen in three days. It was a legacy of the old misadministration which was still continuing. This shows, Madam, that as far as the administration is concerned, there infiltration by extremists, secessionists and terrorists. In my opinion, it was a misfortune for the State of Jammu and Kashmir that Dr. Abdullah decided earlier to join hands with Mirwaiz Maulvi Faroog. who was the head of the Awami Action Committee and was known to be a pro-Pakistani and anti-Indian politician.

Madam, when my friends talk about murders of democracy, I really feel amused and I would only plead with them that they cannot have two standards. In 1977 a lot of pressure was put on businessmen, that we were after all business men and we must go with Government of the day: what prevented us from joining hands with the Janata Government: Madam, those days the Janata Government consisted of the Lok Dal, the Janata itself, the BJP and Congress-S, all these parties together. which formed Janata Government pressure on businessmen and some of the businessmen succumbed to it.....

SHRI S. W. DHABE (Maharashtra): The Congress-S was not there.

SHRI KRISHNA KUMAR BIRLA: Okay, I stand corrected. As far as those businessmen who did not fall in line with the dictates of the Janata Government were concerned, their income-tax cases were reopened. I was one of the victims. And warrants were issued against us. I was one of the sufferers. (Interruption)—yes. Warrants of arrests were issued against them. And not only that, Madam, a sugestion was made that the Governments run by the Indian Congress Party in nine States should themselves resign.

284

[Shri Krishna Kumar Birla] And when the Congress Party heard about it, there was violent reactions. In resolution passed in the Working Committee on April 19, 1977, they said the move to dissolve the nine State Assemblies was politically motivated. Congress asked the partymen unitedly meet this challenge not only in the interests of the party but in the broad national interests. Not having been satisfied with that, ultimately, on the 30th April 1977 the Acting President, Shri B. D. Jetti on the advice of the Central Government, signed the proclamation under Article 356 of the Constitution dissolving the Assemblies of the 9 Congress-I-run States and bringing the States President's rule. Now, as far as these Governments were concerned, they were in majority: they had majority before the Governor: they had majority on floor of the House: they had majority at both the places. In spite of that, these Governments were dismissed and fresh elections were ordered. So, I would advise my friends, examine every matter in a dispassionate manner; don't be carried away by emotion. In this context ,let me pose three questions: Is it or is not a fact that anti-nationalism, terrorism and secessionism were thriving in the State of Jammu and Kashmir? Is it not a fact that in spite of repeated warnings Dr. Abdullah could not control the situation Is it not a fact that the plane was hijacked in spite of the caution which sent to all airports as far as India concerned. Does it not show laxity in the Government?

श्री: गूलाम रसूल कार : मोहतरमा वाइस चेयरमन, मुझे उम्मीद है कि मेरे जिन दोस्तों ने इस बहस में हिस्सा लिया वह सब के साथ श्रीर इतमीनान के साथ मेरी बातों की तरफ तवज्जो देंगे ।

मुझे खुशीं है कि काश्मीर के इस मसले पर मुझे भी बहस में हिस्सा लेने का मौंका मिला श्रीर मैं इसमें हिस्सा लेते हुए, फारुख नेशनल कान्फ्रेन्स की सरकार की किन बा**तों को यहां नजरन्दाज करूं श्रीर** कौन सी बातों को छोड़, जो गुजिस्ता एउ साल में फारुख नेशनल कान्फ्रेंस सरकार की तरफ से रियासत काश्मीर में रोनुमा हुई। सियासी तौर पर नेशल कान्फ्रेंन्स फारुख सरकार के ग्रन्दर जो स्पलिट हुई, कांग्रेस (ग्राई) का उसमें कोई दोष नहीं।

यह ग्राज की बात नहीं, यह दो जुलाई की वात नहीं, मैं श्रपने रफीकों से पूछना ाहता हं कि क्या यह वाक्या नहीं कि शेख साहब की सरकार में जब ख्वाजा गलाम मोहम्मद शाह, सीनियर केबिनेट मिनिस्टर थे ग्रीर शेख साहब की ग्रदम मौजूदगी में केबिनेट मीटिंग्स में प्रेजाइड करते थे, तब से इख्तलाफ फारुख ग्रब्दल्ला का श्रीर ख्वाजा ग्लाम मोहम्मद शाह के दरम्यान चला भ्रा रहा था। जब शेख साहब ने भ्रपनी जिन्दगी में डा० फारुख ग्रब्दला को नेशनल कान्फ्रेन्स का सदर इन्स्टाल किया, भी ख्वजा गुलाम मोहम्मद शाह ने उनके साथ इंख्तलाफ किया ग्रीर जब इलेक्शन हुए ग्रीर उसके रिजल्ट्स निकले, तो क्या यह वाक्या नहीं कि ग्रखबारात ने इस बात की तरफ इशारा किया कि नेशनल कानफ्रेन्स के ग्रन्दर ख्वाजा गलाम मोहम्मद शाह का एक बावजन, बाइतबार एक ग्रुप है श्रीर जब से डा॰ फारुख ग्रब्दुल्ला, बतौर चीफ मिनिस्टर के मुतखिब हुए, तब से नेशनल कान्फ्रेन्स के ग्रन्दर एक किस्म का खिचाव ग्रीर हेजान पैदा हम्रा था और जी० एम० शाहका इस्तलाफ तब से चला भ्राता था भ्रौर क्या यह वाक्या नहीं कि ग्राज से छ: महीने पहले "जां विधान" एक हफ्तावर श्रखबार है, जिन 12 मेम्बर्स ने छ: महीने के बाद गवर्नर के पास यह श्रजी दी कि हम डा॰ फारुख के साथ इख्तलाफ करते हैं। उनका फोटू वाजाप्त "जां विधान" में छपा नहीं ग्रौर ग्रखवार ने इस बात को जाहिर नहीं किया कि नेशनल कान्फ्रेन्स के अन्दर स्पलिट है। यह कोई सजिश नहीं थी कि दो जुलाई को यह वाक्यात मंजर पर ग्रा गये। लेकिन

यह कौन में हालात और वाक्यात थे नेशनल कान्फ्रोंस के अन्दर एक रुझान स्पिलिट का पैदा हुआ अगर आपोजीशन के मुअजिज मैम्बरान उन वाक्यात की तरफ तवज्जह दें, जब श्रीनगर में क्रिकेट मैच हुम्रा इण्टर-नेशनल क्रिकेट नैच हुम्रा तो क्या हिन्दुस्तान के बवकार खिलाड़ियों पर वहां नारे नहीं लगाए गए, अण्डे नहीं फैंके गए, पाकिस्तानी झण्डा नहीं लहराया गया गर्व नर की मौजुदगी में ग्रौर डा० फाहक की मौजूदगीमें ग्रौर खुशकिस-मती यह है कि मैं एतबार न करता, भ्राप एतबार न करते लेकिन टेर्लाविजन वालों का हमें मशकूर होना चाहिए कि काँम के सामने उन्होंने क्रिकेट मैच की सही पिक्चर रखी। .... (ब्युवधान ) । जो मैंने भेजा था आप मेरे पैट्यटिज्म को चैलेंज करते हैं। नाहब मैं पोलीटिक्स में तब ग्राया हं जब ग्राप स्कूल में पढ़ते थे। जब में तहरीक में था तब ग्रापका वज्द कही नही था। मेरे पैदियाटिजम को भ्राप चैलेंज कर रहेहैं। मैं दो बार पाकिस्तानी जंग में जख मी हुआ, हैंडग्रनेड मेरे ऊपर फैंका गया, दो बार गोली चनाई। स्राप मेरे पर्दियाटिज्यम को चैलेंज कर हैं। 22 सालतें ग्रवारागदी में आप लोगों ने काश्मीर की तबाही की ! 22 साल के दौर में ग्रापने रियासत को ग्रलाहदगी पसंदा हो जाने को तकवीयत दी राय तहरीक चलाई ग्रापने रायशुमारी मांगी ग्रापने कहा पाकिस्तान में जाना चाहते हैं 22 साल के बाद जब बंगलादेश का क्याम हो गया .. (व्यवधान)

श्री शरीफुदीन शारिक: मैं चैलेंज करता हूं किसी ने नहीं कहा कि हम पाकिस्तान चाहते हैं यह गलत बात दोहरा रहे हैं यहां मुझे श्रफतोस है । . . ( व्यवधान) कसी ने नहीं कहा। . . . ( व्यवधान)

# †[شری غلام رسول کار (نامود)

محترمه - وائس جيئرمين - مجه ا۔ ید ہے کہ میرے جوں ہوستوں نے إس بحث مين حمة ليا ولا مبر کے ساتھ اور اطمینان کے ساتھ موری باتبی کی طرف توجه دینگه -... مجهے خوشی هے که کشمیر کی اس مسلاء ير مجه بهي بحث مين حصه لينے كا موقعه ملا اور ميس اس مين حصه ليتم هوئه فاروق نيشال كانفرنس سوكار كى كنى ياتون كو يهان نظر انداز کرون اور اونسی باتون او چهوروں جو گزشته ایک سال میں فاروق نهشلل كانفرنس سركار كي طرف سے ریاست کھمیر میں رونما ہوٹیں -سیاسی طور یو نیشلل کانفرانس فاروق سركار كم اندر جو اسهملت هوئى کانگریس آئی کا اس میں کوئی دوش نهیں -

یه آج کی بات نہیں - یه دو جولائی کی بات نہیں - میں افیہ رفیةوں سے پوچھنا چاھتا ہوں که کیا یہ واقعه نہیں کہ لایغ ماحب کی سرکار میں جب خواجه فلام محصد شاہ سینگر کیھند مفسکر تھے اور شیخ صاحب کی عدم موجودگی میں کیہند میں پریزائد کرتے تھے - تب سے اختلاف فاروز عدالله کور کل خواجه فلام محصد شاہ کے اور گل خواجه فلام محصد شاہ کے درمیاں چلا آ رہا تھا – جب لھیخ

<sup>+[]</sup>Transliteration in Arabic script.

[شرى غلام رسول كار] صاحب نے ایفی زندگی میں قائلہ فاروق عهدالله کو نهشفل کانفرنس کا صدر انسالال كها تب بهى خواجة غالم محده شاہ لے ان کے سانہ اختلاف کیا اور جب الهکھی ہوٹے اور اس کے رزلاس نکلے تو نھا یہ واقعہ نہیں که اخبارات نے اس بات کی طرف اشارہ کیا کہ تہشدل کانفرنس کے اندر خواجة غلام محصد هالا كا ايك ياوزن با اعتدار ایک گروپ ہے اور جب سے ة اكتر فاروق عبد الله يطور جيف مفستر کے ملتشب ہوئے تب سے نیشلل كانفرنس كے اندر ايك قسم كا كهميتاؤ اور مهجان بهدا هوا تها اور جي -ايم - شاه كا اختلاب تب سر جلا أتا تها - اور کها یه واقعه نهین که آب سے چھے مہیلت یہلے ددھاوہاں، ایک هدتم وار الخيار ه كه جي ١٢ سمهرس

نے چھے مہینہ کے بعد گورنر کے پاس یه عرضی هی - که هم ةاکتر فاروق

کے ساتھ اختلاف کرتے میں - اس کا

فوتو باضابطة دد جاودان ١٠ سيل جهها

نہیں اور اخمار نے اس بات کو ظاہر

نہیں کیا کہ نیشنل کانفرنس کے اندر اسپلت هے - يه كوئى سازش نهيس

تهی که دو جرالئی کو یه واتعات

مغظر پر آ گئے - لهکن به کونسے

حالت اور والعات ته نيشلل كانفرنس

کے اندر ایک رجعان اسیات کا پیدا

ھوا اگر اھوزيھرے کے معزز منہران ان والماس كي طرف توجة دين جب

سري نكر مين كركمت مييم دوا انتر نيشنل كركمعا مهيم هوا تو دیا هندوستان کے باوتار کھلازیوں پر وہاں نعویہ نہیں کسے گئے ۔ اُنڈے نہیں پیھلکے گیّے پاکستانی جهلدّه نهین لهرایا گیا گورنر کی موجودگی مهل اور ، قاکتر فاروق کی حوجودگی میں اور خوص قسمتی یہ ھے .... میں امتیار نم کرتا آپ إمتهار نه كرتي ليكن تهلى ويزن والوس كا همين مهكور هونا جاهد كه قوم فے سامنے انہوں نے کرکٹ میچ کی صحهم يكجر ركهي . . (مداخامه) . . جہ میں نے بہیما نہا .... آپ سهرے بیٹریاڈزم کو جھلفیم کرتے هون - صاحب مين پوليتكس مون تب آیا دوں جب آپ اسکرل میں نوهای تھے - جب میں تصریک میں تها تب آیک وجوه کهیں نهیں تها -سیرے پیٹریاڈزم کو آپ چیللم الر رهے هيں - ميں دو بار ياكستاني جلك مين زخس هوا -هیند گرنید میرے ارپر پهیلکا کها -دو بار کولی جلائی - آپ میرے پیترماتوم کو چیلنج کرتے هیں -۲۲ سال آواره گرهی میں آپ اوگوں نے کشیہر کی تباھی کی ۲۲ سال کے دور میں آپ نے ریاست کو ماینحدگی پساد هو جانے کو تقویت دی - رائه شداری کی تحریک چائی آپ نے رائے شماری سانکی - آپ نے کہا که پاکستان مهی جانا چاهائے هیں - ۲۱ سال کے بعد جب بنکلا دیش کا قیام موکیا (مداخلت) -]

# شرى شريف الدين شارق :

میں چیلئی کرتا هور کسی نے نہیں کہا که هم پاکستان چاهتے هیں هیں یه فلط باعد دو هرا رہے هیں یہاں - محمد المسوس هے ..... (مداخلت) .... یه کسی نے نہیں کہا .... (مداخلت)]

उपसभाध्यक्ष (श्रीमती माग्रेट ग्राल्वा) : ग्राप बैठिए ।

एक माननीय सदस्य : ग्रौर इनकी क्वालीफिकेशन नहीं है । यह 22 साल की बात बेकार करते हैं, इनकी कोई क्वालीफिकेशन नहीं है । ... (व्यवधान )।

श्री गुलाम रस्ल कार : मैं इसका मुकाबला कर सकता हूं। यह मुझ को जानते हैं मैं इनको जानता हूं। मैं इनको श्रच्छी तरह से जानता हूं। मैं रिकार्ड पेश कर सकता हूं इस हाउस में।

† [شری فلام رسول کار : میں اس کا مقابلہ کر سکتا ھوں - یہ مجھے جانتے ھیں میں اس کو جانتا ھوں میں اس کو جانتا ھوں میں اس کو اچھی طرح سے جانتا ھوں - میں ریکارت پیش کر سکتا ھوں اس ھاؤس میں -]

उपस भाष्यक्ष श्रीमती मग्रेंट ग्राल्वा : ग्राप बैठिये . . . (य्यवधान)

श्री गुलाम रसूल कार: मैं उस प्वायट पर दीवारा श्रा जाऊगा । फिर से

इंतरखाबां होंगे। मैं आपोजोशन मैम्बरों के बीनाफाइडिज को चैलेंज नहीं करता (व्यवधान)न इनके पैट्याटिंग की चैलेंज करता हुं। मैं उनके सामने उन वाकयात की लाना चाहता हं जिसे वे खद फरमा रहे है काश्मीर इज्ए सैसेटिव पार्ट आफ दी कंटीं। (व्यवधान) में बड़े दाने के साथ बयान करता हूं इन श्रापोजीशन मैम्बरों को कि काश्मीर के बारे में एहतियात से बात करनी हमारे लिए भी जरूरो है आपके लिए भी जरूरो है । कोई भी फारेन पावर हिन्दुस्तान के बाकी स्टेट्स के मुकाबले में काश्मीर के बगैर बाकी टैरेटरी पर दावा नहीं करती पाकिस्तान का रेडियो ग्राजभी 24 घंटे काश्मोर के लोगों को फंडामैंटलिजम ग्रीर मुस्लिम सेंटीमेंटस भड़का रहा है। ग्रभी भी पाकिस्तान का दावा है कल यह भ्रखबारात में स्राया था एक नक्ज़ा में छापा था जिसमें इसको हिन्द्स्तान का हिस्सा जाहिर किया गया था। जनरल जियाने चिटठी लिखी प्रोटैस्ट किया कि उनको नक्शे में यह नहीं दिखाना चाहिए। ग्रापको एहति-यात के साथ बात करनी चाहिए। कार-मीर में वे ताकतें हैं जमायते इस्लामी है जिमयेतूलता है सिबते इस्लामी है। 24 घंटे पाकिस्तान का रेडियो बराबर उनको पेश कर रहा है। ग्राप इन चीजों को नजर अन्दाज मत कीजिए। फारेन पावर का दखल है, जो कि जासूस है जिया का, जो माइकल डेविड स्राज काश्मीर में ठहरा हुम्रा है, म्राज भी पिक्चर में छाया हुम्रा है वहां पर यह एक एस० ए० का ग्रटैची पहले भी डा० फारूख ग्रब्दला के भाल के बाद पहले जाकर काश्मीर में ही नही मिला फाल के बाद उनको मिला उन्होंने उन्हे भारी रकम दे दी ताकि कांग्रेस का मुकाबला करे। लेकिन कांग्रेस के पास ...(व्यवधान)

<sup>†[]</sup>Transliteration in Arabic script. 715 RS-10.

श्री शरोफ्द्वीन शारिक: वाइस चेयर-मैंन सर, सबूत के वगैर श्रानरेबिल मेम्बर की बाते हैं।...(व्यवधान)...वाइस चेयरमैंन सर, यह सहादत के बगैर बयान दिते हैं श्रीर हमेशा बीस साल से यह सहादत के बगैर बयान देते हैं। मैं मानता हं कि इनको नोमीनेट किया गया...

श्री गुलाम रसूल कार : ग्राप जब नोमीनेशन का ताना देते हैं, मुझे भी इस बात का ग्रहसास है ...

श्री शरी**फुद्दीन शारिक**ः श्रापको शर्मिदगी होनी चाहिए . . .

श्री गुलाम रसूल कार: मुझे शिमदगी होनी चाहिए। लेकिन मिस्टर ग्राडवाणी सेकुलिज्म को चेलेंज नहीं करते हैं। मैं इनको वाक्यात बताना चाहता हूं कि कांग्रेस का वर्कर किन हालात में वहां लड़ रहा है। आपो जांग्रेस के अर्कर के खिलाफ क्या नहीं किया, मस्जिदें बंद कीं, किन्नस्तानों में हमारे मुदौं को दफन नहीं करने दिया गया .... (व्यवधान) .... हमारा कसूर यह है कि हम इक्तदार नहीं हैं, एतबार पर भरोसा करते हैं। हम शेख साहब को लाये 22 साल की ग्रावारा-गर्दी के बाद ...

[उपलक्षाध्यक्ष (श्रो सैयद रहमत श्रलो) पोठासीन हुए]

श्री शरीफुद्दीन शारिक : यह सारे देश की रिक्वेस्ट थी .(डयवधान)... जुल्म से तबाह किया था, फिरकापरसती को तबाह किया था...

अं गुलान रसूल कार : ग्राइए, हमारा 22 साला दौर, कांग्रेस का 22 साला दौर, बक्शी गुलाम मोहम्मद का दौर, ख्वाजा गुलाम मोहम्मद का दौर, आप इस हाउस की एक कमेटी बनाइए, देखिए, हमने बाइस साल में सिर्फ चार अरब घाशा द्वासिल किया काश्मीर के डवलपमेंट के लिए ग्रौर हमने 100 मेगा-वाट पावर पैदा की, हर तहसील, हेड-क्वार्टर को देखे, हर जगह सड़क पहुंचाई हमने दो मेडिकल कालेज . . . (ब्यवधान) सुनने की हिम्मत रखिए . . . हमने एग्रीकल्चर को बढ़ाया, हर जगह पांच हाईस्कूल खोले, हमने प्राइमरी स्कूल खोले, हमने डाक्टर पैदा किए, हमने इंजीनियर पैदा किए। हमारा यह कसूर है कि हमने भ्रपने बेटों को डाक्टरी की ट्रेनिंग दी, हमारा यह कसूर है कि हमने ग्रापके बच्चों को इंजीनियरिंग की ट्रेनिंग दी। ग्रौर ग्रापके शेख साहब के इस एक साला दौर में 22 ऋरब रुपया उन्होंने हासिल किया । इसके बावजूद एक मेगा-पावर स्टेशन नही बना, एक स्कुल नहीं खुला, एक सड़क नहीं बनाई, कोई नया कारखाना नहीं बनाया . . . (ब्यवधान)

उपसभाष्यक्ष (श्री संयद रहमत अली): एक मिनट ठहाँरए, गुलाम रसूल साहब। मैं मैंम्बर साहबान से दरख्वासत करूं गा कि इस किस्म की इण्टरप्शन न करें और मैं दरख्वास्त करता हूं कि आप मेरे साथ को-आपरेट करें, ऐसा इंटरप्शन न करें तो ज्यादा मुनासिब होगा।

शी गुलाम रसूल कार इन्होंने क्वेश्वन किया और मैं उस क्वेश्वन का जवाब दे रहा था। ग्रापने शेख साहब की बात की। शेख साहब को हुकूमत में लाए। शेख साहब को हम वापस लाए हिन्दुस्तान की पोलिटिकल एकता के लिए नेशनल इंटरेस्ट के लिए। लेकिन दुनिया भर की हिस्टरी में कहीं है कि ग्रगर ग्रापकी पालियामेंट में मेम्बर न हों, तो बाहर से एक ग्रादमी को बुलाकर चीफ मिनिस्टर बनाएं। लेकिन हमने ऐसा बगों किया फार दी इंटरेस्ट, फार दी इंटीग्रिटी ग्राफ इंडिगा। इसलिए किया ग्रीर 22 साल हमने एतबार दिया जनता को ...

श्री शरीफुदीन शारिक : फारूख साहब को भी ले ग्राइए।

श्री गुलाम रसूल कार मानिए ग्राप, फारूख साहव जाए, तो हमारे यहां दरवाजे बंद नहीं है, हभ कांग्रेस में एक जगह दे सकते हैं, प्रणर वे सिक्युरिटोरिस्क से हाथ नहीं मिलाएंगे, प्रकालियों के साथ हाथ नहीं मिलाएंगे, मलक और स्टेंट के इंटरेस्ट में काम करेंगे ग्रौर पातिरदान के साथ हाथ नहीं मिलाएंगे भ्रौर दरभरदा उन लोगों के साथ मिलें हए हैं। जब कस्टम के हमारे लेख छापा 6PM डालने के लिए गए तो डा० अबदुल्ला की रहनुमाई में उन के दांत तोड़े गए, हाथ तोड़े गए। लेडी वस्टम आफीसर को नंगा किया गया, वह मट्टू के घर हुआ, वह गुलाम रसूल मटटू के घर (व्यवधान) मैं इन बातों में ना जाते हुए। SHRI GULAM MOHIUDDIN SHAWL: It should be recorded. It is a personal attack.

#### (Interruptions)

श्रीगुलाम रसूल कारः पर्सनल ग्रंटेक की बात नहीं । फारुख ग्रन्दुल्ला साला है, वह कौन सी गाली है । मैं ग्रंग्रेजी नहीं जानता । मैं उर्दू बोलता हूं , यह वाकई साला है, यह कौन सी गाली है।

#### (Interruptions)

SHRJ GULAM MOHIUDDIN SHAWL: If he has stopped so low, hope the hon. Minister will reply to it. (Interruptions)

श्री गुलाम रसूल कार : आन प्रोवोक मत की जिए। श्राप मुझे सवालाः। मत प्रेंछए । (व्यवधान)

उपसञ्ज्ञाध्यक्ष (श्री सैयर रहमत ग्रली) : अप्राप इस सवाल जबाब के बजाय ग्रपनी तकरीर करें तो म्नामिब है। (व्यवधान) भ्राप तशरीफ रखिए।

श्रो गुलाम रसूल कार: (व्यवधान) उस ने रियासत की सियासत को चिस राह पर डालने की मजमून के शिज की थी। अगर वक्त पर कदम न उठाया गया तो काश्मीर के लालाजारों से मुख्या हिन्दुरकान के तईनफरत, हिलासत दुश्मनी की हौलनाक नम्दार होती जिसके शोलों से अधिमीरी अधाम झुलय कर रह ाती और वहां की कुव्वते नदामत से ग्रपना सिर झुका लेती जिन्होंने बाहरी मफगहमता भाईचारे श्रौर मजहबी रवादारी के उसूलों को ग्रयना जुजे ईमान समझा था।

मैं तफसीलात में जाने दे पहले द बात वाजेह करना चाहता हूं कि काग्रेन (ग्राई) ने हाल की सियासी तब्दीली की तरतीब ग्रीर पेशकश में कोई हिस्त नही लिया । यह नेशनल नान्फ्रेन्स क'ा ग्रन्दरूनी **झगडा** था जो एवा बाद एक मंजिल पर पहुंचा । गुलाम रसूल साह्य ऋाप इस से इननगर कर सकते हैं। पीर साहब हपामुद्दोन ने डा० फारूख ने खिलाफ इंख्तिलाफ लाहिर अिया गया से क्या यह वाक्या नही है कि उनके मठान को जलाने की कोशिश की गई, उस पर पत्थर बरताये खिलाफ दरगाह बाय काटका नारा दिया गया। डा० फारूख ने दिया । (व्यवधान) मैं जिन्मेदारी के साथ कहा सकता हूं। (**ब्यवध**ान) लोकल ग्रखबारों में ग्रौर नेशनल प्रेस में इसका इअहार हुआ। 2 जुलाई को उन्होंने श्रपनी डिमांड गवर्नर के सामने रखी कि हमारी स्रीतिट हो गई, डा० फारूख की लीडरिशिप में हमें एतमाद नहीं । मैं उस कन्द्रोधर्सी में कानूनी नुक्ते में नही फंपना चाहता । लेदिःन गवर्नर का क्या कुसूर है। 13 एम० एल० ए० हाजिर हुए । उन्होंने डा3 फारूख को बुलाया।

एक माननीय सदस्य : बैंड रूम में।

matter of argent Public Importance

श्री गुलाम रसुल कार: बैंड रूम कहिए, दफतर कहिए, राजभवन कहिए खुलेग्राम बुलाया ग्रीर कहा फारूख साहब ग्राप फरमाइये इन 13 एम० एल० एज० ने आपके खिलाफ इंब्लिलाफ राय की है, ग्रापकी गवर्न-मेंट में से इन्होने ग्रपना रतमाद वापस लिया है। डा० फारुख ने गवर्नर को कहा ग्रसेम्बली को मुग्रत्तल की जिए, गवर्नर रूल की जिए। जगमोहन साहब ने, वहां के गवर्नर ने उन को लिख कर भेजा कि जो बातें ग्राप ने मुझ से कहीं हैं श्रसेम्बली की मुग्रत्तली के बारे में श्रीर गवर्नर के रूल के बारे में उन को लिखकर भेजें। चिट्ठी क्या आती है वहां से कि आप असेम्बली को डिजाल्व कं:जिए । आप रियासत में गवर्नर्स रूल की जिए। क्या यही जमहरियत है । हम ने वहां जम-हरियत का साथ दिया । हम ने कांग्रेस ग्राई में रह कर उसमें हिस्सा नही लिया हमारे मुल्क को अजीम नेता और जमहूरियत ग्रीर सेकुलरिज्म ंकी अलम्बरदार मोह-तरमा इन्दिरा गांधी ने फरमाया कि काश्मीर की मौजूदा सियासी नेशनल वांफरेन्स का ग्रंदरुनी ग्रोर कसमकश के नतीजा है ग्रोर वाक्या भी यही है कि हम ने जमुहुरियत की बका ग्रीर मुल्क के श्रजीमतर मफादात की खातिर हुक्मरां नेशनल काफ्रेन्स का साथ की दिया । उस हिमायत उस सियासी ताबुन का यही मकसद है। रियासम की सेक्लर कुञ्बलों की मजबूती अपनी आला रिधायात की हिफाजत और रियासती एमाम को कौमी शामिल करने के अमल को तेजतर करने की हमारी तारीखी जुस्तज़ कांग्रेस ग्राई एक ऐसी अमात है कि जो एक्तिदार नहीं एतबार में यकीन रखती है। जो हुकूमत में नहीं खिदमत के नस्बुलऐन पर कायम **है** । उन उसूलों का बरमला इजहार कांग्रेस ने रियासत के हालिया सियासी तब्दीलियों में किया

हम ग्रस्तियार के भूखे होते तो हम ने जरूर मौजूदा हुकूमत में अपना हिस्सा मखसूस करा लिया होता ė गवाह है कि रियासत की नाजुकतरीन मरहलों पर हम ने अखितयार की जगह ईसार को पसंद किया है। अगर हम ग्राष्ट्रियार के भूखे होते तो हम ने शेख साहब को वहां कुर्सी पर नहीं विठाश होता । अगर आप क्रीकेट मैच से ले कर पंजाब के इन वाक्यात तक के हालात को देखें तो उन के दौरान जो हुआ उस को देखते हुए मैं श्रपोजीशन के मेम्बर से पूछना चाहता हं (ब्यवधान) ग्राप ने मुझे गंगाराम कहा । ठीक है । ग्राप ने मुझे चैलेंज किया है। (ब्यवधान) श्राप ने मुझे नहीं कहातो किस को कहा? मैं जानना चाहता हूं कि आप ने किस को कहा । ग्राप याद रखिये कि मैं ग्रापको यहां बात नहीं करने दूंगा ।

श्री शरोफुब्बीन शारिक: कैसे बात नहीं करने देंगे। मैं जानता हूं कि आप की हुकूमत है लेकिन यह बात यहां हाउस भें नहीं चलेगी।

उपसभाध्यक्ष (श्री सैयद रहमत म्नली):
गुलाम रसूल साहब, श्राप से मेरी दरख्वास्त है कि दो तीन मिनट में श्राप
श्रपनी तकरीर मुकम्मिल करें ग्रीर श्राप को
श्रापस में किसी बहस में पड़ने की जरूरत
नहीं क्योंकि बात बहुत लम्बी हो जाएगी।
इतना वक्त हमारे पास नहीं है।

श्री गुलास रसूल कार : हमते 75 में कौन सी बुनियादों पर शेख साह्य का साथ दिया था । हम ने शेख साहब को इस बुनियाद पर फिर वहां खड़ा किया था कि नेशनल कांफ्रेन्स का एक तारीखी रोल रहा है । मैं भी नेशनल कांफ्रेन्स का ही प्रोडक्ट हूं । मैं भी उस से पैदा हुआ हूं, लेकिन उस का एक सुनहरा रोल था उस के पेशनजर हम ने उन का साथ दिया ।

श्री सरो हुद्देन शारिफ : फारूख ग्रब्दुल्ला की गदर्नमेंट ने ऐक्शन नहीं लिया उनके खिलाफ ? . . . (व्यवधान)

शो गुलाम रव्ल कार : पंजाब में अमन पतन्द लोगों को, बेतहारा लोगों को ऐक्तर्रीमिस्टस मार रहे थे। उनके बिग क कुळ नहीं किया गया। क्या ये वाकापात नहीं हुए कि उन दिनों में श्रीनगर में 15 तारीख को हमारी आर्मी पर बम फेंके गए। चोफ मिनिस्टर ने कहां कि पटाखे थे। काफी हाउस में बम फेंका गया, उन्होंने कहा कि पटाखा था।

वहां के डी० ग्राई० जी० का वयान मौजूद है। वहां हथियार पकड़े गए। वहां पर ऐंटी-सोशल ऐलीमेंटस की गिरफत।रियां हई, उनसे हथियार पकड़े गए बम पकड़े गए, पिस्तोल पकड़े गए, फारूख भ्रब्दुल्ला की परदापोशी में ऐक्सट्रीमिस्ट ऐलिमेंटस पनपे। उनके शासन के दौरान में ऐसी जमाते उभरी जिनके ग्रन्दर देशभिवत नहीं थी। लिहाजा ग्राप यकीन करिये। जिस रोज ग्रमृतसर में हमारी फौज दाखिल हुई, उसी दिन वहां दो पुलिस के सिपाही मारे गए। वहां गुरू नानक निवास में ऐजिटेशन हुई ग्रीर वहां कुछ गए। गाड़ियां जलाई गईं। श्रीनगर में ग्रार्मी की गाडियां जलाई गर्ड ग्रीर ग्रनेक ट्क जलाए गए। हमारी हवाई फीजों के दो दुकों को जलाया गया। उसमें हमारे ग्रनेक जवान जखमी हो गए। इन वाक्यात को हमारे अपोजिशन वाले कैसे नजरश्रंदाज कर सकते हैं।

से पाकिस्तःन की सरहद मिलती है। वहां से हथिय₁र से हथियार हुए। वहां स्मगल पंजाब में गए। उन्होंने उनके खिलाफ कुछ नहीं किया । पाकिस्तान का खुनी ग्रफसर डा० फारूख ग्रब्दुल्ला की परदापोशी में फिरा । उन्होंने हमारे वहां के फोटो लिए उन्होंने प्रो-पाक ऐलीमेंटस के साथ ग्रपना नाता जोड़:। मैं हैरानहं। म्रगर वाकई इन्होंने कभी भी रेडियो पाकिस्तान सूना होगा तो यबताये कि कौन सी ऐसी मजबुरियां थीं पाविस्तान गवर्नमेंट के लिए कि वह फारूख ग्रब्द्ल्ला सरकार के बारे में प्रपोगण्डा करता था। पाकिस्तान रेडियो ने कहा कि 29 लोग मारे गए, ग्रौर इतने लोग जख्मी हुए। श्रीनगर की वैली में कोई हड़ताल नहीं हुई। लेकिन ग्रापको इस कलमिनेशन पर ग्रकमोस नहीं हुग्रा। किस हद तक वह कलमिनेशन है ?

श्रो शरोफुद्दोन शारिक : रेडियो पाकिस्तान ग्राप सुनते होंगे, हम नही सुनते।

श्री गुलाम रसूल कार : मैं सुनता हूं। इसलिए सुनता हूं कि मेरी रियासत, मेरी कौम के खिलाफ वहां क्या प्रपोगण्डा हो रहा है ।...(ध्यवधान)

SHRI SHARIEF-UL-DIN SHARIQ: I am a patriot. I am as good a Patriot as any other Indian. I am a proud Indian Secularist.

उपसभाध्यक्ष (श्रो सैयव रहमत श्रली) : कितनी देर ग्रीर बोलोगे ?

श्री गुलाम रसूल कार : मैं खत्म कर रहा हूं।...(व्यवधान)

श्री शरीफुद्दीम शारिक : इन्होंने कुछ सीखा नहीं।...(व्यवधान)

श्रो गुलाम रसूल कार : 22 साल के दौरान एक दिन भी शेख साहब के साथ नहीं थे। इन्होंने साथ नहीं दिया। एक दिन भी जेल नहीं गये। सरकारी मुलाजिम थे। जब मौका आया तो उनका साथ देकर इस हाउस में चले ग्राए। लिहाजा मैं यह कहना चाहता हुं कि गर्वनर ने जो कदम उठाया उस कदम उठाने से पहले यह भी उनके पेशेनजर था कि रियासत जम्मू-कश्मीर के सियासी हालात क्या हैं सियासी हालात का मकसद यह था कि रियासत में कौन सी ताकते उभर रही थीं, कौन सी ताकते इन-एक्शन थी ग्रीर कौन से वाक्यात थे उन वाक्यात को गवर्नर ने सामने रखा होगा। नेशनल कांफ्रेस का स्पिलिट हुम्रा । जम्महरियत की भलाई के लिये, रियासत के काम के हमने इस सियासी तबदील में उनका साथ दिया। लेटेस्ट खबर से मुझे ताज्जुब होता है कि उनके सीनियर कुलीग, सीनियर वाइस प्रेजीडेट ख्वाजा गुलाम

मुहम्मद जो शेख साहब की केबीनेट में मिनिस्टर थे, वह स्पिलिट करके शाह की पार्टी में आ मिले। इनका एक और साथी स्पिलिट कर गया। मुहम्मद हसेन खांजो इनके चीफ विहप थे वह भी इनके. साथ ग्रा मिले। ग्राखिर में मैं ग्रपो-जिशन वालों से कहना चाहत। हं कि श्रापको कश्मीर को एक श्रलाहिदा तौर पर नहीं देखना चाहिए । कश्मीर को हिन्द्स्तान का भाग समझना चाहिए, हिन्दुस्तान के बाकी स्टेटों की तरह इसकी भी ट्रीट किया जाए। वहां फारेन ताकते इनएक्शन हैं। फारेन ताकतों का वहां पर दखल है। आज भी सी आई ए के एजेंट वहां मौजद हैं जिनका नेशनल कांफ्रेस, फारूख साहब के साथ वास्ता है। म्राप यकीन जानिए मैं म्रापको साथ एक-एक इच पर मुकाबाला करूंगा। (व्यवधान) श्राप पाकिस्तान का नारा मत दीजिए। (व्यवधान) ग्राप पाक एली मेंट का साथ मत दीजिए।

श्री शरीफुद्दीन शरीक : आप एक दफा भी वहां से इलेक्शन जीत कर आ जाइये तो मैं जान लूं। आप जीत कर आयेंगे तो मैं रिजाइन कर दूंगा। (व्यवधान)

श्री गुलाम रसूल कार: ग्राप जो कुछ करते रहे हैं वह सब जानते है। (व्यवधान)

<sup>†[]</sup> Transliteration in Arabic script.

هول - ميل أنك سامل إلى والمات

كو لانا چاهها هول جيسے ولا خود فرما رهے هيں - "كشمهر از اے سينسيتيو پارت آف دي كنتري" دير (سامام) .... دعوے کے ساتھ بیان کرتا ھیں کہ ان اپوزیشن کے سمبروں کو کھسیر کے بارے میں احتیاط سے بات کرنی همارے لئے ضروری هے - آپکے للے بھی ضررر**ی - کوٹ**ی بھی **ف**ارن پاور هندوستان کے بائی استیتس کے مقابلے میں کھمیر کے بغیر باتی ٹیریٹری پر دعوں نہیں کرتی ہے ۔ پاکستان کا ریڈیو آج بھی ۱۳ کھنگے کشمیر کے لوگوں کو فلڈامیا ٹلوم پر اور مسلم سیلٹی مینٹس کو بہوکا رها هے - اوی بھی پاکستان کا دموی هے - کل یه اخبارات میں آیا تها ایک نقفه میں چهیا تها جس مين اسكو هندوستان لا حصه ظاهر کیا گیا تھا ۔ جنول نیا نے چتهی لکهی پروتیست کیا که انکو نتهه میں یه نهیں دکھانا جاهائے تها - آپکو احتهاط کے سانم بات كراني نهاهاله - كشبير مين ولا طائتیں هیں - جدادت اسلمی هے جديد الطلبا هـ - سيط اسلامي ١٢ كهلقه باكستان كا ريديو اسكو برابر پیمس کر رہا ہے۔ آپ ان چیزوں كو نظر إنداز له كيمهيِّ - فارن پاور كا همل هي جوكه جاسوس هر ضيأ کا جو مائیکل تیوة جو آج کشمیر سیں الهوا عوا هے - آج بھی پکھھر میں چهایا هوا هے - رهان پر یه ایک يو - ايس - ايم - كا ايلجهي .... ہولے ہوں ڈاکٹر نارق عبداللہ کے فال کے بعد پہلے جاکر کشمیر میں ھی نہیں ملا نال کے بعد انکو ملا -انہوں نے انہیں بہاری رقم دیدی تاکہ كالكويس كا مقابله كوي . . . لهكور کانگویس کے پاس . . (مداخلت) . . .

†[شرى شريف الدين شارق : والس جيالرميني صاحب - ثبوت کے بغیر آنریهل سبهر کی باتین هین .... (مدالمالت) .... وائس چیگرمیں سر به شہادت کے بغیر بيان ديته هين أور هميشه ۲۰ سال سے یہ شہادت کے نقیر بیاں دیتے رهے ههن - مين مانعا هون که انکو نومينيس كيا ليا .....

†[شرمی فلام رسول کار: آپ جب نومینیشن کا تعله دیتے هیں - مجھ بھی اس بات کا احساس ہے -]

†[شرم شريف الدين شارق: آپ کو شرملدگی هونی جاهیّه -]

†[شرى فلام رسول كار: معهم شرمندكى هونه جاهك - ليكي مسلم ايدواني سهکورلوم کو چهلایج نهین کرتے هیں ، میں اس کو واقعات بتانا جامتا ھیں۔ که کالگریس کا ورکز کی حالات مهی

<sup>†[]</sup> Transliteration in Arabic script.

اسعول کھولے - هم نے قاکتر پھدا کئے -

هم نه انمهینیر پیدا کئے - همارا ية تصور هے كة هم نے الله بيتوں کو قاکتری کی ٹریلنگ ھی ۔ ھمارا یہ قصور ہے کہ ہم لے آپ کے بجون کو انجهالهرنگ کی الریلنگ دی - اور آپکے شیم ماحب کے اس ایک ساله دور میں ۲۲ ارب روبیه الهون يد حاصل كيا اسكے بارجرہ

ایک میکارات کا پارر اسٹیشن نہیں بليا - ايک اسکول نهين کولا - ايک سوک نهیس بنائی کوشی نیا کارخانه

†آب سبها ادهیکش (شرب سید

آپ نے نہیں بنایا ... (مداخلت)]

رحمت على): ايك ملت لهريئے قالم رسول صاهب - مدن معبوان صاحبان سے درخواست کرونکا که اس قسم کی انالایشن ته کریس اور حیس فرخواست كرتا هون كه آپ مهري ساته كوآهريمك كرين - ايسا انتريشي نه کرین تو زیاده مناسب هوکا -]

+[شرمی فقم رسول کار: انہوں لم

كونشجين كيا اور مين اس كونشجين کا جواب دے رہا تھا۔ آپ نے شیعے صاحب کی بات کی - شیم صاحب كو حكوست مير الي - شيخ صاحب كو هم وايس لالي هندوستان كي یالہ ٹیکل ایکتا کے لئے نیشنل ایٹرسٹ کے اگر - لیکن دنیا ہور کی هستاری

[شرى قالم رسول كار]

وهاں لو رہا ہے ۔ آپ نے کانگویس کے ورکر کے خلاف کیا نہیں کیا -مسجدین بلد کین - قبرستانون مین همارے مردوں کو دفق کرنے نہیں ديا كيا .... (مداخلت ) .... همارا قصور یه هے که هم انتدار مهی

سال کی آوارہ گریی کے بعد ..... †[شرى شريف الدين شارق: يه ساره

نهیں هیں - اعتبار پر ببروسه کرتے

ههن - هم شيخ صاحب كو لائه ۲۲

**ف**يش كى ركويست تهى ..... (مداخلت) .... ظام سے تباہ کیا

تها - فرقه پرستی کو تباه کیا تها -

۲۲ سأله دور - كانكريس كا ۲۲ ساله

المرى فلام رسول كار: أيدُ همارا

دور - بخشی غلام محصد کا دور -خواجه فلام محمد كا دور - أب اس هاؤس کے ایک کبیٹی بنایٹے -دیکیڈے هم نے ۲۲ سال میں صرف م ارب روبیه حاصل ایا کشمهر کے قولیمید ت کے الحے اور هم نے ++1 پاور ميكاوات بهدا كي - هر تتصصيل -

سوک بہلچائی - هم نے دو مهديكل كالبر .... (مداخلت) .... سلل کی همت رکھگے ..... هم نے ایکریکلچر کو ۱۶۰هایا - هر جگهه بانیم

هيڌ کوارٿر او داکههن - هر جگهه

ھائی اسکول کھولے - ھم نے پرائمری

<sup>†[]</sup> Transliteration in Arabic script.

کو دیکھ لیجھگے دنیا بھر کے هسالی میں کہیں ہے کہ اگر پارلیمنٹ میں ممهر نه هو تو باهو سے ایک آدسی کو بلا کر چیف منستر بنائیں -لهکن هم نے ایسا کیوں کیا دد فار دی انترست ، دد فار في انتكريتي آف إذا و اس لكي كيا أور ٢٢ سال هم نے انتماد دیا جلتا کو . ....

+[شرى شريف الديم شارق: فاروق صاحب کو بھی لے آیگے کا .....

†[شرمی غالم رسوا کار: بقینی مانگے آپ فاررق صاحب جائیں تو همارے یہاں دروازے بند نہیں میں هم کانگریس میں ایک جگه دے سکتے ھیں - اگر وہ سیکررائی رسک سے هاتھ نہیں ملائیں کے - آکالیوں کے ساتھ ھاتہ نہیں ملائیں کے - ملک اور استیت نے انترست میں کام کریں کے.... اور پاکستان کے ساتھ هاتھ نہیں ملائیں کے اور دو پردی ان لوگوں کے ساتھ ملے ہوئے ہیں جب کسلم کے همارے لوگ چهایا قاللے کے لئے کے تو ذکار مبداناء کی رہنیائی مهی ان کے دانت توزے گئے۔ هاته تورے کئے - لیڈی کسٹم آنیسوس کو ننکا کیا گیا - وہ متر کے گھر ھوا وہ فلام رسول معو کے گور ہرا..... ميران باتون مين نه ماتے هوائه -]

†[شرى غلم محى الدير، شال (جمون اور کشمیر): ات شق بئ ریکاردد - اے از لے پرسلل اٹیک (مداخلت)]

†[شرى فلام رسول عر: برسفل الليك كي يات نهين - فارق عبدالله ساله هے - یہ کونسی کالی ہے - میں انگریزی تهين جانعا - مين اردو بالله هون-ولا واقعى ساله هے - يه كونسى كالي هے (مداخات)]

MOHI-UD-DIN-GHULAM SHRI SHAWL: If he has stooped so low, I hope the hon. Minister will reply to it. (Interruptions.)

†[شری غلام رسا کار: آپ محجهے یروووک مت کیدئے - آپ مجھ سے سوالات مت يوجهيّه . . . (مداخلت) ſ....

†[أب سبها ادهيكش (شرى سيد رحمت على): أب اس سوال جواب کے بجائے ایدی تقریر کریر تو مفاسب هے - .... (مداخلت ). ... آپ تشریف رکیٹے -

†[شرى فقم رسول كار :.. (مداخلمعا) ... اسلم وياست كم سياست كو جس راه پر دالنے کی مذموم کوشھ كى تهى اكر وتحجير ندم نه الهايا كما ھوتا تو کشمیر کے الله واروں سے ماک ھندوستان کے تثین نفرت حقارت اور

<sup>†[]</sup> Transliteration in Arabic script.

~هن -

Public Imnorance مين هين - مين

matter of urgent

آس کفارو ورسی صین - قانونی نکته مین نهین پهنستا چاخها لیکن

گورنبر کا کہا قصور ھے۔ ۱۳ ایم- ایل - اے۔ حاضر ھوئے انہوں نے قاکتر فاروق کو جلایا - آ

†[ایک مانیه سدسیه : بهذ روم

†[هرمى فلام رسول كار: بهد روم

كهائه - داندر كهائه - راي بهون كهام-كهل عام بلايا اور كها - فاروق صاحب آپ قرمایگی ان ۱۳ ایم - ایل - ایو نے آپکے خلاف اختلاف رائے کی ہے آہکی گررنبذی میں سے انہوں نے أعتماه واپس ليا هـ - دَاكِتُو فاروق نے گورانر کو کہا...(مداخلت).... أسميلي كو معطل كهمهاي - كورتر - رول کیچئے - جگروهن صاحب نے وهاں کے گرونر لے انکو لکھکر بھیجما کہ جو باتیں آپ نے مجھ سے کھی ھھی استہلی کی معطلی کے باریم میں انکو اور گرزنر کے رول کے بارے مهن لکهکر بههجین تیسری چٹهی کیا آتی ہے وہاں سے کہ اسمبلی کو قاولو کهجیئے ۔ آپ ریاست مهن گورنر رول کهجئے کها ههی جمهوریت

†[] Transliteration in Arabic script.

ه - هم له وهان جمهوريست كا ساته

[شری غلام رسول کار]
دشمنی کی حولفاک آگ نمودار
خوتی جسکے شعلوں سے کشمیری عوام
جھلس کر رہ جاتی ۱۰ اور وہاں کی
توت ندامت سے اپنا سر جھکا لھتی جمھوں نے باہمی مفاہمت بھائی چارے
اور مذھبی رواداری نے اصولوں کو
اینا جزر ایمانی سمجھا تھا -

مهن تلصياله مين جانم سے پهلے يه باس واضع كونا چاهدا هوں که کانگریس آئی نے حال کی سہاسی تبدیلی کی ترتیب اور پیهمس مهن کولی حصة نهین لها -ية تهشلل كانفرنس كا الدروني جهكولا تھا جو ایک سال کے بعد اس مغزل ير يهلها - غلام رسول صاحب آپ اس سے انکار کر سکانے میں -يهر صاحب حمام الديبي نے قاكتر فاروق کے خلاف اختلاف ظاهر کیا تر كها ية واقعه نههن هے كه انكي مکان کو جلانے کی کوشش کی گئی اس پر پتهر برسائے کئے - اسکے خلاف درگاه مالی سیل بالی کاف کا نعره دیا گیا - ڈاکٹر فاروق ہے دیا .... (مداخلت) .... مين فسعداري كے سانه يه بات كهه سكما هو-..... (مداخات ) ..... لوكل المهارون مهن أور تهملل پريس مهن اسكا اظهار هوا - ۲ جولائي كو

انہوں نے ایلی قیمانڈ گورنر کے ساملے

ركهين كه هماري اسهلت هو كثي

ھے - ذاکئر فاروق کی لیدر شپ

دیا - هم نے کانگریس آئی مهن رة كر اسمين حصة نههن لها -

همارے ملک کی عظهم لیھا اور جمه ورياس اور سهكولوازم كي علمهردار معجرمه اندرا الدهى نے فرمایا که كشمهر كي موجودة سياسي تبديلي بيشنل كانفرنس كا اندروني انتهار اور كشمكش كا نعيجه هے اور واقعه بهي یہی هے که هم نے جمہوریت کی بقا ارد ملک کے عظیم نر مفادات کی خاطر حكمران نيهلل كانلرنس كا ساته دیا - اسکی حمایت کی -اس سیاسی تعاون کا یہی مقصد ھے - ریاست کو سیکوار قوتوں کی مضبوطی ایڈی اعلی روایات کی حفاظت اور ریاساتی عوام کو قومی دھارے میں شامل کرنے کے عمل کو تیو تر کرلے کی هماری داریشی جمعجو ... كالكريس ألى ايك ایسی جماعت هے که جو اقتدار نهین اعتبار میں یقین رکھتی ہے - جو حکومت میں نہیں خدمت کے نصب العهن يو قائم هے ان اصولوں كا برما اظهار کاسگریس نے ریناست کے حالیه سیاسی تبدیلین میں کھا -اکر هم اقتدار کے بھوکے هوتے تو هم نے ضرور موجودة حكومت مين إيقا حصه مخصوص کرا لیا هوتا - تاریخ گواه کے کہ ریاست کی نازک ترین مرحلوں پر هم نے اقتدار کی جگهة ايثار كو يسدد كها هي - اكر هم العدار کے باوکے هولے تو هم نے شیعے صلحب

کو وهان کرسی هر نه بتهایا هوتا -اگر آپ کرکٹ میچ سے لے کر پنجاب کے ان والعات تک کے حالات تک کو دیکھیں تو ان کے دوران جو ہوا اس کو دیکھتے ہوئے میں اپوزیشن کے معبر صاحبان سے پوچھنا جاعلا هو .... (مداخلت) . . . . . آپ نے معهد دُنكا رام كه- - تهيك هـ - آپ نے مجھے چیللم کیا ہے...... (مداخات) . . . . آپ نے مجھے نہیں کیا۔ دو کس کو کہا ۔ میں جانف جاهما هوں که آپ نے کس کو کہا -آپ یاد رکوئے که مهن آپ کو عمال بات نهیں کرنے دوں کا -

matter of urgent

Public Importance

+[شرى شريف الدين شارق: كيسم بات نہیں کرنے دیں گے۔ میں جانتا ھوں کہ آپ کی حکومت ہے لیکن يه بابعا يهان هاؤس مهن نهين چاہے کی ۔]

† آپ سبها ادهیکس (شری سید رحمت على): فلام رسول صاحب -آپ سے میری درخواست هے که دو تين ملت مهن آپ ايلي تقرير مكمل کریں اور آپ کو آہس میں کسی بعمث میں ہولم کی ضرورت نہیں كرونكة بأت بهت ليبي هو جائيكي-اتنا وآت همارے هاس نههن هے -

<sup>+[]</sup> Transliteration in Arabic script.

انتى سوشل اينت انتي انديا ايليسهنتس کے خلاف ایکشن لیا جائے هم نے کہا تھا کہ پرو پاک ایلیمنٹس کے خلاف ایکشن لیا جائے آپ هماری باتوں پر اعتماد نہیں کرتے - امرتسر کے ایکھن کے بعد سری قائر میں مكانات جلائه كيه - سرى نكر ميس گولیاں جلهی - ٥ سکه مارے گئے اور کل میرنے والوں کی تعداد ۱۲ تھی جن میں سے ۷ نیشلل کانفرنس کے کریه کرتها تھے ۔ . . . (مداخلت) . . ]

† شرق تريف الدين شارق: فاررق عبدالله کی گورسلت نے ایکشن نهيبي ليا انكم خلاف . . (مداخات) . . ]

†[شرمی فقم رسول کار: پلجاب میں امن یسند لوکوں کو بے سہارا لوگوں کو ایکسٹارے مست مار رہے تهے ۔ انکے خلاف کچه ٹہیں کیا كيا - كيا ية والعات نههن هول كه ان دنون میں شرم نگر میں 10 تاریخ کو هماری آرسی پر بم یہینکے گئے۔ چیف مفسٹر لے کہا که پتاخے تھے - کوئی ہاؤس میں بم يهيلكا كيا - إنهون لي كها كم يتالك تها - وهال کے تھی - آئی - جی -کا بیاں موجود <u>ہے</u> ۔ وہاں ھتویار یکور کی وهاں پر انٹی سوشل اليمنتس كي كرفتاريان هولين - ان

+[] Transliteration in Arabic script.

†[شری فالم رسول کار: هم نے ۷۵

میں کونسی بنیادوں پر شیمے صاحب كا ساته ديا تها - هم نے شيم صاحب کو اس بنیاد، پر پهر وهان کهها کها تها که نهشلل کانفرنس کا ایک تباریشی رول رها هے مهی بهی نهشنل کانفرنس كا هي پروةكمت هون - مهن بهي اس سے پیدا ہوا ہوں - لیکن اس کا ایک سنهرا رول تها اس کے پیھی نظر ھے نے ان کا ساتھ دیا . . . . (مداخلت) .....أب مجه اس كا واللنابيو تسایم کیجگے ۔ آپ تو اس وقت پیدا بھی نہیں ہوئے تھے - میں رضاکاو توا - شیخ صاحب کچھ نہیں تھے -شیع صاحب ایک جماعت کے ایتو تھے۔ جماعت کے بنا کوئی لیڈو نہھں چلتا ہے آپ کو یہ غلط فہسی ہے ۔ شیع صاحب جب لیڈر بنے جب هم نے قربانی دی اس فاط فہمی میں آپ نه رهیں - هم نے هیشے صلحب کی زندگی میں انہ مةابله كها - اسوقت قاكتر فاروق نابالغ بحج ته أب سوال الها ره ته که کیسے کیا ۔ هندوستان کے لگے كون كام كريكا - كزشته سال مين جب فاروق مهدالله کی سرکار تهی و أدمى همارے رهاں شهید هرئے ۔ کس بلیاد پر شہید موالے ہم نے کوئی پاکستان کا لعرد دیا تھا ۔

هم نے کہا تیا که ایکسٹر مست

سے هدهیار پکوے گئے۔ بم پکوے گئے۔ يستول يكرے كئے- فاروق عهدالله كى پرده پوشی مین ایکستری مست الهمامت يالهاء- انكم شاسي كے دوران مين ايسى جماعتين ابهرين جنكي اندر ديش بهگتي نهين تهي - لهذا أب يقين كرائه جس روز امرتسر مين هماری فوج داخل هوایی - اسی درر وھاں دو پولیس کے سپاھی مارے گئے۔ وهان گورو نانک تو*اس می*ن ایجی تیشن هوای اور وهان کچه اوک مارے کئے - اویاں جلائی **گئ**یں - سربلگر میں آرمی کی گاریاں جلائی گئیں اور انیک ترک جالے کانے - هماری هوائی نوجوں کے هو قرکون کو جلایا گیا - اسمهن همارے انیک جوان زخمی دو گئے -ان واقعات کو همارے ابوزیشن والے کیسے نظر انداز کر سکتے ھیں -

کھوا سے پاکستان کی سرحد ملتی ہے - وہاں سے ھتھیار اسکال اسکال ہوکو ہوئے - وہاں سے ھتھیار اسکال ہوکو پلجاب میں گئے - انہوں نے انکے خلاف کھی نہیں گیا - پاکستان کا ایک خونی افسر ڈاکٹر فاروق عبداللہ کی پردہ پوشی میں پورا انہوں نے همارے وہاں نے فوڈو لئے - انہرں نے برو پاک پاک الیملٹس کے ساتھ اپنا ناتہ جوزا - میں حیران ہوں اگر واقعی انہرں نے کبھی بھی ریڈیو پاکستان سیا ہوگا تو یہ بتائیں کہ کونسی ایسی مجھووریاں تھیں پاکستان

گورفمفی کے لئے کہ وہ فاروق عبدالله سرکار کے بارے میں پروپیگلقہ کرتبا تھا ۔ پاکستان ریڈیو نے کہا کہ رو اول مارے گئے اور اتنے لوگ رخمی هوئے ۔ سری نگر کی ویلی میں کوئی هرتبال نہیں هوئی ۔ لیکن آپکو اس کلمنیشی پر افسوس فہیں هوا ۔ کس حد تک وہ کلمنیشن ہے ۔]

أ [شرى شريف الدين شارق : ريديو پاکستان آب سلتے هونگے هم نهيں سلتے -]

† [شری فلام رسول کار : مین سلتا هوں - اس لئے ، لمتا هوں که میری ریاست - میری قوم کے خلاف وهاں کیا یروبیکلقه هو رها هے . . (مداخلت) . . ]

SHRI SHAROEF, UDDIN SHARIQ: I am a patriot. I am as good a patriot as any other Indian. I am a proud Indian seculariost.

†[شری سید رحمت علی : کتلی دیر اور بولوگه -]

†[شری غقم رسول کار: مهن ختم کر رها هون ....(مداخلت)....]

†[شرى شريف الدين شارق : انهون نے کچھ سيكها لهين -.... (مداخلت) ....

†[شری فلم رسول کار : ۲۲ سال کے دوران ایک دن بہی شہنے صاحب کے ساتھ نہیں تھے ۔ انہوں نے ساتھ

<sup>†[]</sup> Transliteration in Arabic script.

matter of urgent Public Importance

[شرى فلام رسول كار] نہیں دیا - ایک دان بھی جیل نہیں گئے - سرکاری ملام تھے - جب موقعه آیا تر انکا ساته دیکر اس هاوس ميں چلے آئے - لهذا ميں یہ کیٹا جاستا ہوں کہ گورٹر نے جو قدم المايها اس قدم الهانے سے يبل يه بهي انك ييس نظ تها كه ریاست جموں کشمیر کے سیاسی حالات کیا هیں - سیاسی حالات کا مقصد یه تها که ریاست مین کونسی طاقتهن ابهر رهی تههن - کونسی طاقتهی ای ایکشی تهی - اور کونسے والعات ته - ان والعات كو كورنر ني سامنے رکھا ھوگا - نیشنل کانفرنس کا اسپلت هوا - جمهوريت كى مهائي کے لئے۔ ریاست کے کام کے لئے۔ ہم نے اس سیاسی تبدیلی سیں ان کا۔ ساته دیا - لیاست خبر سے مجھ تعجب هوتا هے که ان کے سیلمو كلياك - سهندر وانس بريويدنات خواجه غلام محمد جو شيخ ماحب كي كهبذت مين منستر ته - ولا أسيامه کر کے شاہ کی پارٹی میں آ ملے۔ ان کا ایک اور ساتھی اسھامت کر گیا -محمد حسین خان جو ان کے چیف رهب تھ وہ بھی ان کے ساتھ آ ملے -آخر مير ميں اپوزيشن والوں سے کهذا چاهتا هول کم آپ کو کشمید کو ایک علیصده طور پر نهیل دیکهنا حاهد کشمیر کو هندوستان کا بهاک سمنجهنا چاهگے - هددوستان کے بالی

†[شری شریف الدین شارق : آپ ایک دفعه بهی وهاں سے المکشی جیت کر آ جایئے تو میں جان اوں - آپ جیت کر آئیلگے تو میں رزائن کر دوں گا . . . . . (مداخلت) . . . . .

†[شری فلام رسول کار: آپ جو کچھ کرتے رہے ھیں۔ وہ سب جانتیے ھیں ۔۔۔۔۔(مداخلت).۔۔۔۔]

SHRI MADAN BHATIA: Mr. Vice-Chairman, Sir, I had already expressed my views that so far as the question of the Constitutional propriety of the action of the Governor is concerned, that falls outside the purview of the discussion of this hon. House. But since the hon. Members on this side have raised this question, I, therefore, seek your permission to deal with it.

The role and conduct of Mr. Farooq Abdullah as Chief Minister is not related to his dismissal as the Chief Minister. These two questions are separate

<sup>†[]</sup> Transliteration in Arabia script.

questions. Hon. Members, Mr. Advani tried to club them together by - I respectfully submit - misreading the statement the hon. Home Minister My respectful submission. Sir, is that so far as dismissal of the Chief Minister is concerned, the question is that he was dismissed as Chief Minister because he refused to resign. He refused to resign because he did not accept the advice of the Governor to resign. Therefore, the Constitutional question is, whether he competent to give any advice to the Governor and secondly, what advice he gave to the Governor. I want to put cord straight before this hon. Neither in his personal meeting with the Governor nor in the letter which wrote to the Governor, did he deny that a split had taken place in his party and a chunk of his party had broken away from him and he had lost the majority. This is the basic Constitutional fact which should be borne in mind before deciding the question as to whether there was any Constitutional impropriety on the part of the Governor or not. Having accepted this particular fact, that he had lost the majority, I respectfully submit, Sir, that it was Dr. Faroog Abdullah who was gross Constitutional impropguilty of riety in seeking to give any advice the Governor. Firstly, he started giving contradictory pieces of advice to Governor. In his personal meeting, he says, you suspend the Assembly and introchate Governor's rule. In his letter, he suggests two pieces of advice. Firstly, he loes not deny that he had lost the majority. But he insists that still the Assembly -hould be called. And alternatively, he says you dissolve the Assembly. It is becaute these pieces of advice were not accepted by the Governor that he had to be dismissed because he refused to resign. Therefore . . .

SHRI V. GOPALSAMY: He is misleading.

SHRI MADAN BHATIA: The hon. Member can say so. But I have got the letter. Everything is with me. I respectfully submit, Sir, what is the Constitutional position. If the Chief Minister loses majority, whether he is competent to give any advice to the Governor that the Assembly should be dissolved or that the Assembly should be suspended.

The Supreme Court has held, has clearly held that the position of the Governor is identical with the position the British Crown because, the entire Constitutional system is based on Parliamentary system of Government prevailing in Britain. There is no provision in the Constitution of Jammu and Kashmir from which it can be decided as to what should be the Constitutional convention in this regard. But if one were to go by the letter of the relevant provision of the Constitution, then, the letter of the law is, there is absolute discretion on the part of the Governor to dismiss any Council of Ministers. There is absolute discretion on the part of the Governor of Jammu and Kashmir whether to accept any particular advice of the Council of Ministers or not accept the advice. But I do not go to that extent Because the Supreme Court has held the position as exactly identical as that of the British Crown England. I respectfully submit. Sir. that an identical situation arose in England in 1969, when Harold Wilson became the Prime Minister. Harold Wilson faced a split in his party. He was threatened with a breakaway by a large number of his Members in Parliament, which would have reduced him to a minority. A debate was on in England because he started toying with the idea of advising Queen to dissolve the Parliament. What did the Constitutional experts that juncture when Harold Wilson, order to get out of his own party difficulties, had the idea of advising the Queen to dissolve the Parliament? I respectfully submit, Sir, that in this regard there was a famous jurist whose name

[Shri Madan Bhatia] anthony King who wrote in May 1969, and I quote:

"Prime Minister ought not to request a dissolution (and presumably the Queen ought to refuse such a request if made) when his motive is to seek a way out of internal party difficulties."

Then I quote Jennings, the famous constitutional expert. He has written, I quote:

"If the major parties break up, the whole balance of the Constitution alters; and then possibly the King's prerogative becomes important."

And then I quote Mr. Asquith, the famous British Prime Minister, who wrote in 1923, he said:

"The notion that a ministry which cannot command majority in the House of Commons is invested with the right to demand a dissolution is as subversive of constitutional usage as it would, in my opinion, be pernicious to the general and permanent interest of the nation at large."

This is the constitutional provision. this is the constitutional norm. That is what the hon. Members have been harping upon the constitutional norms, and this was the constitutional norm which was totally thrown to the winds by Mr. Farooq Abdullah. What should be role of the Governor in such a situation, when such a Chief Minister refuses to resign and advises the Governor to dissolve or suspend the Assembly? The answer again has been given by the constitutional experts in England and I shall quote just two constitutional experts. One was Sir Allan Lasalles who wrote in 1950, and I quote:

"It can be properly assumed that a wise sovereign—that is one who has at heart the interest of the country, the Constitution and the monarchy—would deny a dissolution unless he was satisfied that (i) the existing Parliament was still vital, viable and capable of doing

a job; (ii) a general election would be detrimental to national economy; (iii) he could rely on finding another Prime Minister who could carry on the Government for a reasonable period with a working majority."

Then the other constitutional expert is Markesins who has written in his famous book 'The Theory and Practice of Dissolution of Parliament' and in that book he concludes, I quote:

"Most constitutional lawyers seem to support the idea that in a divided House and particularly with a multiple party system, a minority government—whether defeated or undefeated—is not entitled to a dissolution if an alternative government is possible and furthermore is capable of carrying on with the existing House."

(Time bell rings). I just want to have two minutes more. I submit, Sir, that in such a situation if the Governor is satisfied with the three conditions which have been mentioned by the jurists, he ought not to have dissolved the Assembly, and in this particular situation prevailing in Jammu and Kashmir these were not only the three conditions which were in existence but there was a fourth vital condition and that was 'national security'. The circumstances prevailing in the country are such, the security environment surrounding the whole country, particularly Jammu and Kashmir and the border State of Punjab, is such that at such a stage the dissolution of the Assembly would have been disastrous so far as the national security is concerned.

#### (Mr. Deputy Chairman (in the Chair.)

I submit, Sir, that the hon. Members have talked about the constitutional norms. I would like to say only one thing. If there is one Chief Minister who completely flouted the entire constitutional norms of the Constitution of India, it was Mr. Farooq Abdullah. The whole federal system is based upon this concept that the elected Chief Minister shall cooperate with the elected Prime Minister of the country. And here is this particular Chief Minister who goes from place to place, holds con-

claves, joins hands with the Opposition and gives a call for the removal of the elected Prime Minister of the country who was supported by two-thirds majority in Parliament. Was this a constitutional norm? This was a blow straight into the teeth of the federal system of government by which he had taken the oath to preserve

Hon. Members talk about the constitutional norms. I would just like to remind them very shortly about their performance with regard to the constitutional norms. There is hardly any vestige of parliamentary democracy which they did not seek to destroy when they were in power from 1977 to 1980. Mrs. Gandhi was elected overwhelming majority. They bv an trumped up charges against her in order to expel her from Parliament. Was it parliamentary democracy? They denied her the personal liberty which is enshrined in the Constitution of going abroad by denying her the passport I had to move the court in order to get a direction to their Government to get a passport for her to go to London. And their pettiness went to this extent that they had restrictions imposed upon her that when she travels from Delhi to London, wherever the plane stops, she will not be permitted to leave the airport. That was the extent to which they went. They cajoled, they threatened, they encouraged her erstwhile colleagues to destory the whole Cabinet system of Government which is based upon collective responsibility, by instigating them to give evidence before the Shah Commission in order to implicate her and thrust the sole responsibility upon her shoulders for which they were collectively responsible. Now they have the cheeks to talk about the constitutional norms! I respectfully submit that the manner... (Interruption) I understand the trepidation why they are so much agitated over the dismissal of Mr. Faroog Abdullah. They had been using, instigating and encouraging Mr. Farooq Abdullah in the same manner in which they had been using, encouraging and instigating the Akali agitation in Punjab.

Thank you, Sir. 715 RS-11.

श्रीः राम चन्द्र विकल (उत्तर प्रदेश): उपसभापति महोदय, ग्राज प्रातः काल से ही काश्मीर समल्या पर और वहां की गवर्नमेंट के बारे में विचार मंथन हो। रहा है। अनेक सदस्यों ने अपने पिवार व्यक्त किए हैं। यह सच है कि काश्मीर समस्या को एक राष्ट्रीय संदर्भ में देखा जाना चाहिए। यह समस्या एक राष्ट्रीय समस्या है। उसी तरह से इस पर गम्भीर चिन्तन ग्रीर विचार भी होना चाहिए। मैंने कई माननीय विरोधी सदस्यों के विवारों को सुना है खासकर उन लोगों को मैंने ध्यान से सना है शाल साहब को जो फारुख साहब के ज्यादा समर्थनः है उनको कोई तकलीफ होना मो स्याभाविक है मगर तकलीफ को इस तरह से नहीं जोड़ना चाहिए कि देश हित उसमें कहीं सफ़र कर आए। इस सदन में उन्होंने यह वहा था कि फारुख साहब जो दोबारा चनाद में आ गए 11983 में इन्दिरा जी को यह दाइदा घंट बद्धीश्त नहीं हो सका । उन्होंने शायद इन्दिरा जी को समझने में भल की है । इन्दिरा जी ने देश हित के लिए काश्मीर के लिए ग्रादाम के लिए धार्मिक एकता के िए डेमें लेसी के लिए कितने घट पीए हैं दह मैं उनको गिना सकता हं : सन् 1975 में स्वर्गीय शेख श्रब्द्रला की दोबारा पायर में लाना इन्दिश जी की महान उदारता है ग्रीर वाष्मीर के लंगों को ग्राम धारा से हाने के विचार से ही ग्रपना कांग्रेस की सरकार की हटा कर के तिरंगे झण्डे की सरकार को हटा कर अपनी पार्टी की सरकार को हटा कर के शेख साहब हालांकि उन दिनों बीमार भी बहुत थे। डाक्टरों की राय इनके बारे में कुछ थी इंदिरा गांधी जी ने फिर भी महान उदारता के साथ शेख ग्रब्दल्ला को अपनी गर्बर्नमेंट हटाकर द्वारा पावर में ला दिया, यह क्या कुछ वाम कडवा घृट था। मुझे मालुम है कि उन दिनों कितः वाश्मीर के लोग शेख ग्रब्दल्ला को पावर में लाने के खिलाफ थे। इस देश में भी लाग ऐसे थे मैं उनको नजदीक

## श्री एम चन्द्र विकली

से जानता हं जो शेख अन्द्रला को दुबारा पाधर देने के खिलाफ थे मगर इंदिरा जी ने इन सब बातों की इग्नोर किया। काःमीर के प्रधाम के लोगों के, लीडजें के नाम बता सकता हं जो आज भी जिंदा हैं भ्रौर जो शेख साहब के बारे में अनेक राय रखते थे मगर शेख साहब को द्वारा पावर में ला कर इंदिरा जी ने संचा कि शायद वे मुख्य धारा में आर्थे। आज वे दुनियां में नही हैं इसिक्षण मैं उन के बारे में कुछ नहीं बहना चाहता हूं मगर बीच-बीच में कभी दिल्ली में वे कुछ, बाश्मीर में जा कर कुछ ग्रीर पब्लिवः के सामने कुछ कहते रहे । यह एक वहानी है उसकी आज छेड़ने का मौबा नही है। मगर जिस भावना से इंदिराजी शेख साहब को द्वारा पावर में लाई थी वह भा उनके अनुरूप सिद्ध नहीं हो सकी थीं। वे इन फारुख ग्रब्दल्ला से लाख बेहतर थे यह मैं बहने को सैयार हू। फारुख अञ्चल्ला साहब पावर में आ गये भायद शेख साहब दा जनाजा नही उठा थां, पार्टी में भी लीडर नहीं चुने गये श्रीर गवर्नर साहब ने रात को अवध दिला कर इनको र्च । भिनिस्टर बना दिया । चीफ मिनिस्टर बनने के बाद इन्होने क्या कुछ अच्छी बासे की ? मैं शेख साहब के मातम में गया था जी० एम० शाह मे मिला था, जी० एम० शाह के उस वक्त के बयान कितनी नाराजगी के थे मैं इस वक्त उनको बयान नहीं करना चाहता हं। खाली जी० एम० शाह नाराज नहीं थे अनेक उनके कैबिनेट के मिनिस्टर नाराज थे जिनको स्नाम सभा में उन्होंने वहा कि बेइमान मिनिस्टरों को हटा देंगे। वे अनेक मातम के मौके पर मुझे मिले थे । उन मिनिस्टरों ने बहा था ग्रगर वह मातमी जलमा नही होता जिसमें फारुख अब्दुल्ला ने हमको बेइमान कहा था तो शायद पब्लिक हमको मार डालती। हम बहुत धीरे के उट कर चले

श्राये इस मातमी सभा में से जब हमको फारुख ग्रब्दुल्ला बेइमान कहा गया। की देशभक्तिकी बात पर बाद में ब्राउगा लेकिन वे लंडकपन की पराकाण्ठा करते रहे, इसे लडकपन की पराकारठा कहता हं। अनेक लोगों को अपने श्राप नेशनल वान्फ्रेन्स से न राज कर रखा था। काश्मीर के ग्रदाम को, 'ये रीसेंट इबेंटस मिला करके क्या उन्होंने खग्न वि:या ? जो यहां रह रहे है, जमीन के मालिक है, मकानों के मालिक है उनके खिलाफ एक रीसेटलमेट विल भी ले आये। हम ता बाश्मीर के विछले जुन के चनाव में रहेथे दहां महम्मद-न्स की बात मैं वहना चाहता हं कि वें भी कह रहें थे कि रीसेटलमेंट बिल क्या है, तबाही है। तो अनेक ऐसे बाम कर इस रोसेटलमेंट दिल को लाना क्या देशमित है। क्या इसको कुछ दूसरे देशों से साजिश नहीं समझः जाता ? क्या दूसरे देश पाभिस्तान में गये हुए लोगों को दुबाग ब्हाने के माने कुछ नीयत साफ समझी ाती है ? ऐमे-ऐसे याक्यात होते चले गए जिससे वहां के अवाम नेशनल कान्फ्रेंस के लोग नाराजंहोते चले गये। एक सच्चाई चाहता हूं। वात कहना काण्मीर के लोग चाहे कुछ भी हों लेकिन वे धर्मनिर्पेक्ष रहे हैं उनको ग्रापस में एक दूसरे से घुणा नहीं रही। मगर आज जो बीज बी दिये गये हैं इनके वाक्यात हमारे पास मौजूद हैं। ऐसे बीज बो दिये गये फारुख अञ्दूरला की गवर्नभेट के जमाने में जैसे यह अभी सात जून का वाक्या है, इसका भामला है, फ्रार्यसमाज का मंदिर जला 🚁 दिया गया, निरं₁ारियों का मंदिर जला दिया गया श्रीर हनुमान मंदिर जला दिया गया। जमायते इम्लामी के लेश है जिनको पुलिस अल्स नहीं निकालने देना चाहती थी मगर फे।रुख अब्दुल्ला ने इजाजत दी ग्रौर जल्म के ग्रागे से पुलिस हो कर चली। इस तरह से लाखों लाख की सम्पत्ति को श्रीनगर में जला दिया गया। चुनाव के

मौके पर कांग्रेसमैन को कितना पिटवाया ग्रनन्त नाग ग्रौर श्रनेक जगहों पर। क्या ये घटनाएं किसी को याद नहीं है। ये सब वाक्यात ऐसे थे जिनके लिए डेमोक्रेसी का कोई विचारक नहीं कह सकता कि यह डेमोक्रेटिक वे था। उन्होंने अनेक ऐसी बातें की । प्रधान मंदी इंदिरा गांधी के साथ जो चनाव में दुर्ब्यवहार हम्रा मैं उसको शर्मनाक बात कहना चाहता हं। वे देश प्राइममिनिस्टर थी । उन्होंने शेख श्रब्दल्ला, फारुख श्रब्दल्ला के यालिद को दुबारा पावर दे दी थी 23 साल भटकने के बाद । उनके साथ जो दुब्धंबहार पब्लिक मीटिंग में कराया गया फारुख साहब ने उसको कंडेम्न नही किया । इंदिरा गांधी जो पता नहीं कितने कड़वे घंट देश की खातिर, काश्मीर के अवाम की खातिर पीती रही लेकिन इन्होंने कंडेम्न नहीं किया। चाहे वह खेलों के मौके पर पाकिस्तानी झण्डा था। मैं तो पंछ श्रौर राजोरी में चुनाव में रहा हं वहां किस तरह पाकिस्तान एजेंट जिया साहब के फोटें। ले कर बोट मांग रहे थे। क्या ये सब ची जें इनको नोटिस में नहीं थी। जान, मान कर था। अराष्ट्रीय तत्वों को दबाने में फारुख अब्दुल्ला सहायक रहे हों, वह तो दूर रहा, मैं यह सिद्ध कर सकता हं अनेक प्रमाणों से कि अराष्ट्रीय तत्वों को बढ़ावा देने में फारुख अब्दुल्ला का हाथ रहा है, चाहे वह पंजाब के साथ मिल कर रहा हो, चाहे वह पाकिस्तान के साथ मिल कर रहा हैं/।

मेरे पास एक किलाब है, जो अभी बहत शे छापी गई है

SHRI V. GOPALSAMY: Give the evidence and prove.

श्रो राम चन्द्र विकल : जी, एविडेंस है। एविडेंस पेश करने को हम तैयार हैं। जम्मू-काश्मीर की घटनाओं

के पीछे किसका हाथ है, यह जमील अहमद इलियासी ने किताब छापी है. जो अध्यक्ष हैं श्रुखिल भारतीय हमाम संगठन के । उन्होंने यह छाप करके सिद्ध किया है--फारुख ग्रब्दल्ला ग्रनेक उन लोगों के साथ बैठे हैं. फोटो खिज रहे हैं, शपथ ले रहे हैं और दिला रहे हैं। जो अराष्ट्रीय लोग हैं. इसमें उन ग्रनेक लोगों के फोटो हैं। मैं इतना ही यहां पर कह देना चाहता हं कि ग्राप्टिशय तत्वों को दबाने के ग्रालावा ग्रराष्ट्रीध तत्वों को खल कर के बढ़। या दिया है, या सिद्ध होता है अने अप्रमाणों से।

यही वजह थी कि वहां नेशनल कानफ़ैन्स में रिफ्ट आई। लोगों ने कहा--मैं नेशनल कानफ्रेन्स के ऐसे लोगों से मिला ह जिन्होंने खुल कर के कहा-- ग्राज तो चा वह इयर हैं, उन्होंने कहा कि फारुख अब्दल्ला देशभक्ति से परे हट गया है, वह के खिलाफ साजिश कर रहा हिन्द्स्तान हम नेशनल कानफ़ेन्स में हैं - मैं उनका नाम उद्धत करने को तैयार हं जिन्होंने कहा कि फारुख ग्रन्दुल्ला की देशभक्ति पर हमको संदेह हो गया है, हम फारुख अन्दरला को छोड़ना चाहते हैं स्रौर छोड़ दिया उन्होंने। वह ऐमे ही लोग नहीं हैं। ग्राज यहां दुख के साथ कहना पंडता

श्रो लाल कृष्ण ग्राडवाणी : वह इसलिये कह रहे थे कि वे कांग्रेस पार्टी में आ गये आज।

श्री राम चन्द्र विकल : मुझे ग्राडवाणी साहब पर ज्यादा रहम ग्राता है । मैं सब जानता हू, मैंने ग्रापको पंजाब पर भी सना है, ब्राज इस पर भी सुना है। ब्राप से सो लाख दर्ज ग्रन्छ। कुमारी जयललिता बेटी है, जिसने देशभिवत के लिए कहा है, राष्ट्रीय एकता के लिए कहा है, जनतंत्र के जिए कहा है।

# [श्री रान चन्द्र विकल]

श्रापको हो क्या गया है ? अनतंत्र की दुहाई दे रहे है, आप राष्ट्रीय एकता की दुहाई दे रहे है और अराष्ट्रीय तत्वों को बढावा दे रहे हैं ग्रीर यहां पर मैं देख रहा हु कि आपको और आपकी पार्टी को क्या हो गया । जो यह लाक दल और जनता पार्टी वाले कहते हैं कि वहां तो नेसनल कांफ़ोंस में रिफटथा, झगड़ा था, उन्होंने आपस में यह कहा कि हम इनको चीफ मिनिस्टर नही रखना चाहते, लेकिन 1977 में नौ राज्यों की कांग्रेस सरकारें, जहां पार्टी में कोई झगडा नही था, गवनंर से रिपोर्ट भी आपने नहीं मंगवाई ग्रौर दिल्ली से फरमान जारी करके नौ राज्यों की गवर्नमेंट को हटाने वाले लोग डेमोक्रेसी की दुहाई देकर इस देश की जनता को गुमराह नहीं कर सकते। यह मेरा दावा है, मैं दिश्वास के साथ कहना चाहता हूं। नौ राज्यों की गवर्नमेंट को एक मिनट में हटा देना, जहां कोई झगड़ा नही, गवर्नर से पूछा नहीं, पार्टी में रिफट नहीं, यहां तो पार्टी में रिफट एक अरसे से था और उसको हटा दिया, तो ग्राप गवर्नर को भी गलत बताते हैं , डेमांकेसी की हत्या बताते हैं, देशभिवत की दुहाई देते हैं।

इन सारी दुहाइयों से, में ब्राड्याणी जी से साफ-साफ बहुना चाहता हूं कि चाहे ब्राए हो, या जनता पार्टी हो, चाहे लीक दल हो, वह अपने की तो गुमराह कर सकते हैं, इस देश की जनता का गुमराह नहीं कर सकते। देश की जनता बहुत साबधान हो चुकी है।

क्या चौधरी चरण सिंह की प्रधान मंत्री की शपथ डेमोकेसी की यहानी हैं ? वह तो न पहले बहुमत सिद्ध कर सके और न बाद में कर सके।

हम तो तीस तारीख की या पहली की जो बहुमत हो रहा है, उसमें तो बहुमत सिद्ध कर देंग काश्मीर में खुला हुआ बहुमत है, लेकिन चरण सिंह जी की जिस तरह से राष्ट्रपति जी ने यहां प्रधानमंत्री बना दिया, वह डेमोक्रेसी थी श्रापकी निगाह में।

श्रव श्राप डेमोंकेसी के हिमायती बनना चाहते हैं। मैं इतना ही वहना चाहता हूं (समय को घंटी) कि डेमोकेसी, राष्ट्रीय एकता यह ऐसी चीजों हैं जिनमें विरोध के पक्ष में और सरकार के पक्ष में कोई ज्यादा दरार नहीं होनी चाहिए, मत्रभेद नहीं होना चाहिए। तभी डेमोकेसी देश में जिदा रह सकती है। लेकिन डेमोकेसी की अपने लिए परिभाषा दूसरी हो, और सरकार के लिए दूसरी हो, ता यहां फर्क थ्रा जाता है।

में जानता हूं कि डेमोक्रेसी दो पहिए की गाड़ी हैं—अपोजिशन भी अरूरी हैं, सरकार भी अरूरी है और प्रयोजिशन ऐसी हो जिसकें सही सुझावों को तुरन्त मान लेना चाहिए और सरवार की शही बात का प्रयोजीशन को समर्थन करना चाहिए । तभी डेमोक्रेसी चलती है, लेकिन सरवार की हर सही बात का विरोध करना विरोध के लिए, तो आडवाणी जी विरोध कर लो, आपको पूरी छूट है, लेकिन न यह डेमोक्रेसी के हक में बात है, न आपकी पार्टी के हक . में यह बात है और न देण के हित में यह बात है कि बिरोध के लिए हम बिरोध करें।

मैं अनेक ऐसी वार्ते कहना चाहता हूं (समय का घंटी) आज यहां काश्मीर के अन्दर . . . (व्यवधान)

श्री उपसभापितः अब आप समाप्त वारिए। बहुत अच्छा आपने वःहा ।

श्र: रामचन्द्र विकल : वह तो मैंने बता दिया भाई-भाई का ग्रांर भी है वहन-भाई का भी है, साले-बहनोई का भी है, वह तो उनका घरेलू झगड़ा है, उसमें आडबाणी जबदंश्ती पड़ रहे है, पता नहीं क्यों ?

में एवा बात जरूर यहां कह देना चाहना हूं काश्मीर की वहानी 1947 से आज तक

की हमारी ग्राप बीती कहानी वन गई है एसे अनेक बेश-शक्त लाग है जा सन 1947 से लेकर अध्य तदा अपनी करवानियां दे रहे है। उसमें वहां के गुजर लोग हैं। पदमश्री मोहम्मददीन आज उसका क्या हाल हम्रा है वहां सरकार ने उसकी अमीन को छीन लिया है और भाई-भतीओं में बांट दिया जिसकी देशभिवत के लिए उसे पदमश्री दी गई थी। ऐसे अनेक लंग है जिनका जहां मजार बना हस्रा है। वहा के गुजर लोग हमेशा से देशमेकि के लिए अपना सर काटते रहे हैं। एक तिहाई उनकी आबादी है। मै सरकार से भी कहना चाहंगा कि आन भी देशमकत लंगों की जरा बढ़ावा देना सीखों। काश्मीर के अवास की तरफ से मैं विश्वात दिलाना चाहता हं कि काश्मीर भारत का एक अभिन्न अंग है अभिन्न अंग रहेगा। वहा की स्नाम जनता देश के साथ है, इन्दिरा गांधी के साथ है और वह जानते है अने ए बार उन्होंने प्रस्ताव पास किए हैं। जो जयजलिता ने कहा था कि हम देश के संविधान के लाय साझी। हों ऐसी अनेक वहां की बड़ी भारी तादाद है जो यह कहना चाहते हैं। लेकिन दुर्भाग्य यह रहा है कि हम देशभक्तों की यद अम कर पाते है । हमको भी देशभवतों की कद करना चाहिए । अराष्ट्रीय तत्व जुडां भी देश के किसी हिस्से में हो उनसे सावधान होना चाहिए । सावधान होकर हम देश को मजबूत कर सकें यही मुझे हैन थोड़े से शब्दों में कहना था। मैं फिर अपीजीशन के लोगों से यह प्रार्थना करूगा कि डैमोक्सेसी राष्ट्रीय एकता के लिए अपना पैमाना ऐसा रखी जो आप कहें तब भी फिट हो जब श्राप की सरकारें श्रीर दूसरा पैमाना, दूसरी सरकारें और दूपरा पैमाना हो तब भी फिट हो । श्रापोजीशन के लिए थिरोध न करें देश की एकता और अखंडता के लिए हम सभी जिम्मेदार है। में इन्ही शब्दों के साथ अपील करूंगा कि हम देन की एनता छोटे मोटे झगड़ों को भुला कर हम देश इस्टिश रखें। यहीं मेरा कहना है।

SHRI P. V. NARASIMHA RAO: Mr. Deputy Chairman, Sir, fourteen hon. Members have participated in this, and I do not know whether it is called a debate. It is just a calling attention. But it has become a debate.

SHRI J. K. JAIN (Madhya Pradesh): It is calling attention-cum-debate.

SHRI P. V. NARASIMHA RAO: It generally gets itself converted into a debate.

I am grateful to all of them for having brought out one thing, each in his own way or in her own way, that everyone in this House stands for the unity, integrity and security of the nation. There may have been altercations, there may have been arguments, against each other, but itimately what has come out, loud and car, is this. Whether Members are from Kashmir or from the down south, they are all for this pre-eminent ideal of unity, integrity and security.

Sir, nothing new has happened in Kashmir which did not happen in almost every State in India in the past. And it is likely to happen again in the future. As someone said, this is neither the first nor the last. In fact, I was rather surprised that Members who were speaking against one destabilisation, were asking for another immediately, that the present Government also should be dismissed. So, this is nothing new.

When one Chief Minister loses his majority in his State, we do not have to lose our tempers here. We can go into those details dispassionately. A lot of material has come before the House. I started by going out of the way and telling Members that this action was taken under the provisions of another Constitution. So, there is an inbuilt limitation on how far we could go to unravel the whole thing and start making that point of discussion. I did it advisedly because Kashmir has a status. It is clearly defined in Article 370 of the Constitution and to that extent we have to admit. We have to recognise that status and that position. Now if it had been on any other matter, naturally even Members from Kashmir would have had

### [Shri P. V. Narasimha Rao]

full justification in opposing any discussion of that kind coming here. I am a little surprised that because this concerns a party matter, the Members from Kashmir, the National Conference seem to have fallen on the wrong side. It is for the Members of Kashmir as much as to all of us so long as Article 370 continues to be a part of the statute, to be a part of the Constitution we have to respect it and it is only in this spirit that I had raised that point, not stopping the Members from saying what they wanted to say. But after making my own position clear gently, gently suggesting to them that in this particular matter there is a Laxmana rekha. We should not transgress it, if it is possible for us, but that has not been found possible and I am not surprised. Sir, I really wanted Advaniji to be here because he started with a new angle. We know that in the cut and thrust of the debata certain basic needs are forgotten or bypassed. He said on four paras we are with the Government. On the last para we are with the Government. On the 5th para.....

SHRI LAL K. ADVANI: I did not say that we are with the Government on the first four paras, but the last para.

SHRI P. V. NARASIMHA RAO: OII the last para O.K. So he did not see the last para emerging out of the other paras. He thought that the last para was something brought from outside extraneously and planted there. Now, I would like to remind him of a few instances. I am not going into the whole story. In fact, at this point of time the story has not really gone very far and that is why may be taking a lesson from Punjab. Everyone of us should ask ourselves whether this is not the right time to wake up. That is why just a few instances, Sir, 7 vehicles belonging to the Army, two to Air Force and two to BSF were attacked and five Army personnel injured on May 29, 1984. Notwithstanding the alert sikh extremists about 300 held meetings in which highly provocative speeches were made. One Mr Samarjit Singh, not quite clear about his name, he and his associates moved freely in a motorcycle in Jammu and set fire or attempted to set fire, of course, they set fire to some, in some cases they only made the attempt but did not succeed, two post offices of Triptinagar, Satwari, Bari Brahhana, Guru Nanakpur, Tallab Tillu and Batilmore, Ketwa and also two Telephone Exchanges in Bari Brahmana, State Bank of India, Nanakpur. You may see they have 100 post offices and thousands of Telephone Exchanges. So they do you bother? It is only one or two or three. My answer is, it is symptomatic—army personnel there, post offices here.

Jammu June 6, 1984: Sikh Youth Organisation organised a procession of about 200 Sikhs in defiance of the prohibitory orders and before the crowd was dispersed, a police vehicle was hijacked from there and driven violently, crushing one constable to death and injuring others.

June 6, Srinagar: Charanjit Singh Khalsa of the banned AISSF organised a procession to the UN office in the city, which was joined by pro-Pak Muslim youths. They polted stones and snatched a rifle from an army havildar travelling in a truck.

Again, post offices, telephone exchanges I will not go into that. I am only giving samples,

Srinagar: On the 7th June, the crowd went on a rampage and set fire to houses and institutions including Arya Samaj School, Nirankari Bhavan; raided the Hanuman temple and threw the idol into Jhelum and stoned shops in Lal Chowk, Bodshah Chowk, Pratap Park, Hari Singh High Street and Maharaja Park, The Poojary of the temple was mercilessly beaten. This is another sample.

Then, Sir, on June 7, in Jammu, armed Sikhs blockaded almost all the roads from Jammu and Miran Saheb and Kalu Chowk, thereby severely hampering army movements on these roads for apprehending some deserters. Roads were also blocked at Bhor Camp, Digana, Simbal, Chatha, Gadigarh. At Gol Gujral, 500 Sikhs set a city bus on fire. Separately an attempt was made to blow up a bridge at Dambhal Road. A jeep was also burnt, etc., etc. I do not want to take any more time of the House by giving a whole list of

what happened. But even so, the whole list of what happened is only a beginning. And that is why I say that this is the time when we have to ponder. Those who were responsible for all these acts were only a few. The vast majority of the people of Jammu and Kashmir are nationalist-minded. They want to preserve, protect the unity of India, the security of India, the integrity of India. I have absolutely to doubt about it. This, therefore, is the time when we have to sit up and think as to what should be done.

Sir, there was a Government there. Never mind what the Congress(I) says. Never mind what any other party says. I am not really going into the party aspect at all. There are other forums. I never bring any party matter here. Yes, every party has its own forum and there you have full opportunity to express yourself positively, negatively, against other parties, criticising them. Yes, all this is in the game, but not here. Here we are discussing something which is very very different from parties. I hope Mr. Advani knows what the Election Commission said about elections in Jammu and Kashmir. I hope all the Members know about it. If someone says there was rigging, I do not expect M1. Advani to say, "If there was why don't you dissolve the rigging, House?" Is it that easy to dissolve a House, even if you know that there has been rigging? He is a lawyer, he is a constitutional expert.....

SHRI LAL K. ADVANI: The Chief Minister advised it. Therefore, I said it.

SHRI P. V. NARASIMHA RAO: It is not possible to dissoive a House merely because you know that there is rig7 F.M. ging. There has been rigging. This is known. But the point is this...

SHRI LAL K. ADVANI: The basis was that the Chief Minister advised...

SHRI P. V. NARASIMHA RAO: Now, that is very good. Now he has agreed that there is rigging...

SHRI PARVATHANENI UPENDRA: He said now, not earlier. He did not say at that time.

SHRI LAL K. ADVAN1: I said the Chief Minister himself advised the Governor. So, if there was rigging, that was the opportunity to accept it.

SHRI P. V. NARASIMHA RAO: That is a different matter. What you said was if there was rigging, why you did not dissolve the House...

SHRI PARVATHANENI UPENDRA: No, no, he did not say that.

SHRI P. V. NARASIMHA RAO: If you have not said, I am very happy, because I do not expect you to say that at all. May be, I have heared you wrongly.

Then he went on to say something very interesting. We have had defection law here in the regime of both parties, theirs, ours and his....

SHRI LAL K. ADVANI: A Bill.

SHRI P. V. NARASIMHA RAO: A Bill. But it could not be passed. And there is a defection law there. What does the defection law say? Who is a defector and when does he become a defector? When does the law start operating on him and he loses his membership? On the day on which these twelve or thirteen MLAs presented themselves before Governor, they were not defectors. They were MLAs. Even now they are not defectors in law. Even now. Suppose the Governor had treated them as ' defectors, would the High Court not have come heavily on him and say, how can you treat these thirteen MLAs as defectors? It is for the High Court to decide whether they have been disqualified or not. They have to incur a disunder Section 70. They qualification have given the definition of defection. Okay. We may or may not have difference on that. But on the thing: Section 69 of the J&K Constitution prescribed disqualifications for membership of the State Legislative Assembly or the State Legislative Council. And then Section 70 of the State Constitution lays down the procedure for decision on the question of disqualification of Members. So, the High Court has to say. If is is represented to the Speaker or Chairman that a Member of the Legisla-

#### [Shri P. V. Narasimha Rao]

tive Assembly or, as the case may be. of the Legislative Council, is disqualified for being such a Member under the provisions of Section 69 or was so disqualified at any time since being chosen as a Member and the Member does not admit that he is or was so disqualified, question shall be referred to the High Court for decision and its decision will be final. So, how can you criticise the Governor for not having taken them as defectors per se according to this law and say, no, no, I am not going to count your votes as votes? This is really astounding. Therefore, I said I am not really going to discuss these things, but, you know. I have been cornered because something which is a half-truth has come out about this defection law.

SHRI CHATURANAN MISHRA (Bihar): When the High Court is yet to decide, the best thing would have been to wait for its decision.

SHRI P. V. NARASIMHA RAO: That is all right. Until it decides, they are M.L.As. That is what I am coming to. Mr. Madan Bhatia has given a large number of examples of constitutional propriety, norms etc. Now I need not go into all that. As I started, I would only say that even in a normal situation like in any other State, I would not go behind the decision of the Governor in replacing one Ministry with another. I come into the picture only when he says, please take this under 356. We get reports. That is a different story. But I am telling you what the position of propriety is. We did not go into why the Governor of Sikkim dismissed the Congress-I Chief Minister of Sikkim. did not; and you did not because one Congress (I) Chief Minister less is very good for you. I was expecting some fire works from the Constitutional pundits here. I thought that they would first assail me on Sikkim, and I was bracing myself up for that. But nothing happened. When we came to Kashmir all this comes up. I am only placing facts before you.

SHRI DIPEN GHOSH: You will not be spated when Sikkim budget will be placed before us.

SHRI P. V. NARASIMHA RAO: I am not asking to be spared. I only pointed out this difference.

That is why I cannot find fault with this decision. Even in normal tions I cannot go behind this decision. In these particular circumstances when action has been taken under a Constitution and when relevant provisions of the Indian Constitution do not apply to the State of Kashmir-it has been clearly pointed out by Mr. Bhatia-I would say that prudence requires that I should give a little more discretion to the Governor rather than saying that he has done something right or wrong. You have that privilege, of course. You can always say that what he did was right or wrong, So far as the Government is concerned, I am quite sure that you will agree with ms, if I decide as a matter of abundant more discaution to give him a little cretion, particularly when there are so many grey areas, it will be in order. They cannot be considered defectors and precedents. The Karnataka precedent has been cited. Mr. Gurupadaswamy said he is against it. For the first time I discovered a brave member of the Janata Party saying that he opposed it and opposes it. What is the use of one person opposing ic? It was done. It was done in 1979 at the Centre. that in every case It is not necessary majority should be, shall be decided on the floor of the House. In cases where there is doubt, yes, the Governor would certainly get it tested. But when there is no doubt-not for you, not for mein the minds of the Governors or Rashtrapati, as the case may be, is it necessary? They took certain decision. They also took certain decision. There is a recommendation of the Speakers' conference that it should be done. But that is not binding. Neither this is binding. Every case depends on its own merits. This is the position, If you go through the Constituent Assembly debates, there was a proposal to give what is called an instrument of instructions to the Governors on what to do or what not to do. Under these circumstances was rejected and rightly rejected because you can never imaging all the combination of circumstances that may arise in

a given case. That is why Governors were given certain discretion. Here I do not want to say-it is not true alsothat Governor is something like a khudmukthar. He is very much an appointee of the Centre or Rashtrapati, while he is acting. So is the Chief Justice, if it comes to that, and so also every Judge of the High Court or Supreme Court. So, it is not a question of It is a question of how appointment. functions of the you look at the Governor.

Therefore, I would respectfully submit that there is no Constitutional impropriety as far as I can see. In any case I am well within my discretion and propriety not to interfere and say that he has done something After wrong. what did the Governor do? He took a democratic course. You may not like G. M. Shah. Suppose the Governor had gone in straight for his own rule. the case of Kashmir, it is the Governor's Would not the honourable Members have said that the Governor was in his own rule an indecent haste to put there, that he did not exhaust the other democratic possibilities and that he did not explore any possibility whether alternative Government could be formed or could not be formed? I main this is generally done.

SHRI V. GOPALSAMY: Why he give one month's time to Mr. Shah to prove his majority?

SHRI P. V. NARASIMHA RAO: The same was given at the Centre also in 1979. That is a question of judgment: How much has to be given? Now, was the Governor going to ask me or Mr. much time he Gopalsamy as to how has to give? That is not When I say that I give (Interruptions). discretion to him in the main decision, I have to give likewise discretion to him in the time factor also. Now, after all, this is happening and this is going to be tested finally and there is no question of going back. Mr. Advani says that the Governor's Rule or the President's Rule would have been better. Dr. Abdullah is a good friend of ours and he was here in the Lok Sabha. When he went there, he seems to have become a different person. But that is a different matter. When the Governor confronts him with this situation saving that he has lost his majority, he says, "Come on. Have Governor's Rule.". What does that mean? If the Chief Minister asks the Governor to have the Governor's Rule there, does it not in so many words mean that he has lost his majority?

SHRI V. GOPALSAMY: He asked him to summon the Assembly.

MR. DEPUTY CHAIRMAN: Please do not interrupt him.

SHRI P. V. NARASIMHA RAO: No. The first request was, "Mr. Governor, have your own rule, but not that man's.". That is the crux of the whole thing. He says, "Have your rule.".

SHRI PARVATHANENI UPENDRA: The first request was for summoning the Assembly.

SHRI P. V. NARASIMHA RAO: Mr. Upendra, you have not grasped the sequence of events. When he met him, whether it was in his bedroom or drawing room, wherever he was called and wherever he went-Members may have objection; but he did not have any objection, he went to his bedroom, that is a dig that has no meaning—he said, "Dr, you have lost your majority, I am convinced on that. Please resign.". But he says, "Have your rule." He never said, "I did not lose my majority." Now, this is something like a final decree and there is no appeal against it. What else does the Governor do? He would be doing something ridiculous if he had said, "Yes You have agreed that you have lost your majority. Still you show me that you have lost your majority on the floor of What more convincing proof House,". did he have or did he have to have? That is why there is no impropriety. But the point is that we have to look So far as that is concerned, I future. am glad that a consensus, not only a consensus, but also unanimity, has emerged in this House, and we will certainly see that whatever steps are to be taken

ŝ.

[Shri P. V. Narasimha Rao]

tighten up these things anywhere, all over the State—now it is not just a question of X being installed in the place of Y-I would like to assure the House that the new Government would be requested to take those steps and it would be requested to do what all we had requested Dr. Faroou Abdullah to do and more, if necessary. Therefore, we are not going to judge the two Governments with different sticks. This I can assure the House because what is most important is not either this Chief Minister or that Chief Minister, but the security of the country in that very very sensitive border State of India. (Interruptions). On that, Sir, I have no doubt in my mind that this will be the approach of the Government. Sir, I would like to thank the Members for having participated in this discussion. (Interruptions).

SHRI LAL K. ADVANI: Sir, particularly in view of the incident that he has mentioned, would he consider my suggestion that there should be While Paper on Kashmir also?

SHRI J. K. JAIN: What for? Over the anti-national activities of Dr. Abdullah? (Interruptions)

SHRI P. V. NARASIMHA RAO: This is precisely what I wanted to say. He has reminded me. Very well. I thank him for this. Sir, the question is that matters have not come to the White Paper stage. (Interruptions) That is why we do not want to let them come to the White Paper stage.

SHRI J. K. JAIN: Very good.

SHRI P. V. NARASIMHA RAO: This is again something which needs to be appreciated on all accounts. That stage has not come. (Interruptions)

Allotment of time for disposal of Government and other business

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 26th July, 1984, allotted time for Government Legislative and other Business as follows:

Business

Time Allotted

- 1. Consideration and passing/ return of the following Bills as passed by Lok Sabha:
  - (a) The Industrial Disputes'
    (Amendment) Bill, 1984 2 hours
  - (b) The Multi-State Cooperative Societies Bill, 1984 . . . 2 hours
  - (c) The Electricity (Supply)
    Amendment, Bill, 1984. 2 hours
  - (d) The Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984 2 hours.
  - (e) The Estate Duty (Amendment) Bill, 1984 . 2 hours.
- 2. Discussion on the Resolution seeking disapproval of the National Security (Second Amendment) Ordinance, 1984 and consideration and passing of the National Security (Second Amendment) Bill, 1984 as passed by Lok Sabha.
- 3. Discussion on the Resolution seeking disapproval of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 and consideration and passing of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, as passed by Lok Sabha.

. r hour

4. Discussion on the Resolution seeking disapproval of the of Foreign Conservation Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 endment) and consideration and passing of the Conservation of Foreign Exchange Prevention of Smuggling Activities (Amendment) Bill, 1984, as passed by Lok Sabha . 2 hours